Ninth Lok Sabha II Session (12/03/1990 to 31/05/1990) LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Monday, March 12, 1990/Phalguna 21, 1911 (Saka)

No. 10

12.45 P.M.

1. Oath or Affirmation

- 2 in Hindi
- 1 in English
- 1 in Bengali
- 1 in Tamil

2. President's Address-Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 12th March, 1990.

3. Obituary References

The Speaker made references to the passing away of Sarvashri Jagdev Singh, A.R. Mallu sitting Members; Shri Darbara Singh, a Member of Fifth Lok Sabha; Shri C.L. Narasimha Reddy, a Member of Third Lok Sabha; Shri C.R. Narasimhan, a Member of First and Second Lok Sabha; Shrimati Madhuri Singh, a Member of Seventh and Eighth Lok Sabha; Shri R.R. Diwakar, a Member of the Constituent Assembly and Provisional Parliament; Shri Bhagabat Sahu, a Member of First and Second Lok Sabha; Dr. M. Santosham, a Member of Fourth Lok Sabha; Shri M.L. Jadhav, a Member of Third Lok Sabha; Shri Mahi Lal, a Member of Sixth Lok Sabha; Shri Saroj Mukherjee, a Member of Fifth Lok Sabha; Shri Gargi Shankar Mishra, a Member of Fourth to Eighth Lok Sabha; Shri K.V.

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Shankaragowda, a Member of Eighth Lok Sabha; Shri Jagdish Chandra Diskshit, a Member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Second Report (Hindi and English versions) of the Ninth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution.
- (2) A copy of the Code of Criminal Procedure (Amendment) Ordinance, 1990 (No. 1 of 1990) (Hindi and English versions) promulgated by the President on the 19th February, 1990, under article 123(2)(a) of the Constitution.

5. Introduction of Minister

The Prime Minister introduced Dr. Raja Ramana, Minister of State for Defence.

6. Government Bill-Introduced

The Code of Criminal Procedure' (Amendment) Bill, 1990.

7. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Code of Criminal Procedure (Amendment) Ordinance, 1990 was laid on the Table.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-388LS-12-3-90.

^{1.10} P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 13, 1990/Phalguna 22, 1911 (Saka)

No. 11

11 A.M.

1. Motion Under Rule 388

Prof. Saif-ud-Din Soz moved the following motion:---

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in its application to the motion under rule 342 regarding situation in the State of Jammu and Kashmir."

The Motion was adopted.

2. Questions

The Question Hour having been suspended, all Starred Questions (Nos. 1-20) put down on the Order Paper for the day were treated as Unstarred and their replies together with the replies to Unstarred Questions (Nos. 1-126, 128, 129 and 131-231) printed in the Official Report for the day.

3. Motion

Shri Mufti Mohammad Sayeed moved the following motion:---

"That the situation in the State of Jammu and Kashmir be taken into consideration." The following members took part in the debate:-

- (1) Shri Vasant Sathe
- (2) Shri Jaswant Singh-
- (3) Shri M.J. Akbar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Prof. Saifuddin Choudhury
- (5) Shri K.C. Tyagi
- (6) Shri Kamalnath
- (7) Shri Indrajit Gupta
- (8) Shri Piyare Lal Handoo
- (9) Shri Vishwanath Pratap Singh

The discussion was not concluded.

(Discussion was held over at 4.27 P.M. and resumed at 4.35 P.M.) *4. Statement by Minister

The Minister of Finance made a statement regarding Government's decision to release an instalment of Additional Dearness Allowance to the Central Government Employees which had fallen due w.e.f. 1.1.1990.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Report (Hindi and English versions) of the Committee of Experts on 'Report of Inquiry' by Commissioner of Railway Safety, Southern Circle, Bangalore into the accident to No. 26 Down Bangalore-Trivandrum Island Express near Perumon Bridge on 8th July, 1988.

^{*} Made at 4.07 P.M.

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- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of section 18 of the Explosives Act, 1884:—
 - (i) The Explosives (Fifth Amendment) Rules, 1989 published in Notification No. G.S.R. 890(E) in Gazette of India dated the 12th October, 1989.
 - (ii) The Explosives (Seventh Amendment) Rules, 1989 published in Notification No. G.S.R. 903(E) in Gazette of India dated the 18th October, 1989.
 - (iii) The Explosives (Sixth Amendment) Rules, 1989 published in Notification No. S.O. 814(E) in Gazette of India dated the 12th October, 1989.
- (4) A copy of the Petroleum (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 511(E) in Gazette of India dated the 9th May, 1989 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1988-89.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1988-89.
 - (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) (i) A copy of the Annual Report (Hindi and English ver-

sions) of the Process and Product Development Centre, Agra, for the year 1988-89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1988-89.
- (9) A copy of the Indian Electricity (Amendment-I) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 730 in Gazette of India dated the 30th September, 1989 under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (10) A copy of the Aircraft (First Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 605 in Gazette of India dated the 12th August, 1989 together with an explanatory note, under section 14A of the Aircraft Act, 1934.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1988-89.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1987-88.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi- and English versions) of the Punjab State Electricity Board, Patiala, for the year 1988-89 together with Audit Report thereon, under sub-section (5) of the section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Procla-

mation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

(15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

16. A copy of the Report of the Comptroller and Auditor General of India for the year 1989 (Hindi and English versions)—Union Government (Commercial) (No. 2) Indian Rare Earths Limited, under article 151(1) of the Constitution.

6. Assent to Bills

- (i) Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to:---
 - (1) The Appropriation (No. 6) Bill, 1989
 - (2) the Constitution (Sixty-second Amendment) Bill, 1989.
- (ii) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to:—

(1) The Representation of the People (Amendment) Bill, 1989

(2) The Constitution (Sixty-third Amendment) Bill, 1989.

7. Report of the Railway Convention Committee

Dr. Laxminarayan Pandey presented the First Report (English and Hindi versions) of the Railway Convention Committee on 'Rate of Dividend for 1990-91 and other ancillary matters'.

S. The Punjab Budget-1990-91

Prof. Madhu Dandavate presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1990-91.

9. Supplementary Demands for Grants (Punjab) ---- 1989-90

Prof. Madhu Dandavate presented a statement of (Hindi and

English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1989-90.

10. Motions

(i) Discussion on the motion moved by Shri Mufti Mohammad Sayeed at item No. 3 above, continued.

The following members took part in the debate:---

- (10) Shri Bal Gopal. Mishra
- (11) Shri M.R. Janarthanan
- (12) Shri George Fernandes
- (13) Shri Arif Baig
- (14) Shri H.K.L, Bhagat
- (15) Shri Nani Bhattacharya
- (16) Shri Rajiv Gandhi
- (17) Shri Sultan Salahuddin Owaisi
- (18) Shri Ibrahim Sulaiman Sait
- (19) Shri Ram Krishna Yadav
- (20) Shri Inderjit
- (21) Shri' Vamanrao Mahadik
- (22) Shri Rameshwar Prasad
- (23) Shri P.C. Thomas

Shri Mufti Mohammad Sayeed' replied to the debate.

A Substitute Motion was moved by Shri G.M. Banatwala. The Substitute Motion was negatived.

The discussion was concluded.

(ii) Shri Vasant Sathe moved the following motion:---

"This House expresses its grave concern at the situation in Jammu & Kashmir. From across the border, terrorism is being encouraged and aided and persistent attempts are being made to arouse secessionist sentiments in the Valley. It is necessary for all Indian patriots to set aside their ideological and political differences and to act unitedly for defending the unity and integrity of the country.

The role of the people of Jammu & Kashmir in our nation-building efforts, ever since their participation in our struggle for national freedom, has been a glorious one. Jammu & Kashmir has a proud tradition of communal harmony and tolerance. The cultural identity of Jammu & Kashmir has been maintained and shall be maintained. The legitimate aspirations of the people of Jammu & Kashmir will continue to have full expression. At the same time, no sinister designs against the unity and territorial integrity of India shall be permitted to succeed. The nation stands united and committed to this goal. Secessionism and subversion against the rule of law will, at no cost, be allowed in our democratic system.

This House is convinced that, within the framework of our democratic and secular polity, the political activity in Jammu & Kashmir must be revived. All our efforts should be unitedly directed to this national goal. This House appeals to misguided sections of people in the Kashmir Valley to adjure violence and take recourse to peaceful ways for the redressal of their grievances, for which abundant opportunities exist within the Constitutiton of India."

The motion was adopted.

11. Resignation from Membership of Lok Sabha

The Chairman informed the House that the Speaker had received a letter that day from Shri Shanta Kumar an elected member of the House from Kangra constituency of Himachal Pradesh, resigning his seat in the Lok Sabha and his resignation had been accepted by the Speaker with effect from the 13th March, 1990.

8.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th March, 1990)

SUBHASH C. KASHYAP, Secretary-General:

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 14, 1990/Phalguna 23, 1911 (Saka)

No. 12

11 A.M.

1. Oath or Affirmation

Shri Dalpat Singh Paraste took oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 21, 22, 24 and 25 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions. Nos. 232-254, 256-414 and 416-462 were laid on the Table.

4. Resolution-Adopted

The Speaker placed the following Resolution before the House:---

"(1) This House warmly welcomes the release of the great freedom fighter Nelson Mandela after 27 years in South African prisons, during which period his dignity and indomitable spirit became a source of inspiration and strength not only for the suffering majority of the people of South Africa but also for the downtrodden and exploited people in the world;

(2) draws the attention of the international community to the fact that even with the release of Dr. Mandela other

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steps necessary to create a climate for negotiations for the dismantlement of apartheid have yet to be taken;

(3) urges the international community to maintain pressure through sanctions on the South African regime in order to steer it towards negotiations;

(4) reiterates India's commitment to the eradication of apartheid, which is based on national consensus evolved from the days of India's freedom struggle and Mahatma Gandhi's experiments with non-violent opposition to forces of racism and imperialism in South Africa itself;

(5) notes with satisfaction the acceptance by Nelson Mandela of the invitation of the Prime Minister to visit India;

(6) welcomes the establishment of the Nelson Mandela National Reception Committee, consisting of prominent citizens from all walks of life in India, with the Prime Minister as its Chairman; and

(7) resolves to give Nelson Mandela a befitting welcome when he visits India."

The Resolution was adopted by the House unanimously.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1988-89.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions)

of the Central Silk Board, Bangalore, for the year 1988-89, under section 12(A) of the Central Silk Board Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1988-89.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1988-89 together with Audit Report thereon, under subsection (4) of section 12 of the Central Silk Board Act, 1948.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1988-89.
- (8) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 514 in Gazette of India dated the 22nd July, 1989 under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1988-89.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (11) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1988-89.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi, for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1988 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1988.
- (15) A copy of the Sugar (Price Determination for 1989-90 Production) Amendment Order, 1990 (Hindi and English versions) published in Notification No. G.S.R. 36(E) in Gazette of India dated the 27th January, 1990 under subsection (6) of section 3 of the Essential Commodities Act, 1955.

- (16) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:---
 - (i) The Bureau of Indian Standards (Amendment) Rules, 1990 published in Notification No. G.S.R. 48(E) in Gazette of India dated the 2nd February, 1990.
 - (ii) The Bureau of Indian Standards (Powers and Duties of Director-General) Amendment Regulations, 1990 published in Notification No. G.S.R. 69(E) in Gazette of India dated the 9th February, 1990.
- (17) A copy of Notification No. S.O. 107(E) (Hindi and English versions) published in Gazette of India dated the 29th January, 1990 making certain amendments in Notification No. S.O. 376(E) dated the 26th May, 1989 issued under subsection (1) of section 4 of the Bureau of Indian Standards Act, 1986.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, for the year 1988-89.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1988-89 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1988-89.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1989 (Hindi and

English versions) published in Notification No. G.S.R. 265 in Gazette of India dated the 8th April, 1989 under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1988-89 under section 19 of the Delhi Urban Art Commission Act, 1973.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (24) A statement (Hindi and English versions) (i) correcting the reply given on 3rd May, 1989 to Unstarred Question No. 7832 by Shri C. Janga Reddy, M.P. regarding losses in I.S.B.T. and (ii) giving reasons for delay in correcting the reply.

6. Statements by Ministers

(1) The Minister of Civil Aviation made a statement regarding the accident to the Indian Airlines Airbus A 320 at Bangalore and matters connected therewith.

(2) On behalf of the Minister of Surface Transport and Communications, the Minister of Steel and Mines and Law & Justice made/laid a statement on "Telecom Tariffs".

7. Motions for Election to Committees

- (1) Shri Nilamani Routray moved the following motion:---
- "That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act."

The motion was adopted.

- (2) Shri Nilamani Routray moved the following motion:---
- "That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act."

The motion was adopted.

(3) Shri Nilamani Routray moved the following motion:---

"That in pursuance of items (17) and (18) of rule 15 and rule 18(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research, New Delhi?"

The motion was adopped.

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8. The Budget (Railways)-1990-91

Shri George Fernandes presented a statement of the estimated receipts and expenditure of the Government of India for the year 1990-91 in respect of Railways.

(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.48 P.M.) 9. Matters under Rule 377

(1) Shri Mullappally Ramachandran raised a matter regarding need to promote sale of coffee.

(2) Shri Gopinath Gajapathi raised a matter regarding need to popularise 'Bag and Mask system' to save new born infants from untimely deaths.

(3) Shri Shantilal Patel raised a matter regarding need to implement the Abid Hussain Committee Report to revive the powerloom industry.

(4) Smt. Jayawanti Navinchandra Mehta raised a matter regarding

need to provide 'Local Call' telephone facility between Bombay and New Bombay.

(5) Shri Satyagopal Misra raised a matter regarding need to reduce the prices of hank yarn

(6) Shri Ramashray Prasad Singh raised a matter regarding need to declare Jahanabad district of Bihar as 'No Industry District'.

(7) Shri Harish Rawat raised a matter regarding need to set up TV centres in Bageshwar, Champawat, Didihat and Manila hill areas of Uttar Pradesh.

10. Motion of Thanks on the President's Address

Shri Hari Kishore Singh moved the following motion:---

"That an Address be presented to the President in the following terms:----

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th March, 1990'."

Shri Brij Bhushan Tiwari seconded the motion.

Ninety-six amendments (Nos. 33 to 82, 93 to 111, 113 to 139) were moved.

The following Members took part in the debate:---

(1) Shri V.N. Gadgil

- (2) Shri Yadvendra Datt
- (3) Shri Lokenath Choudhury
- (4) Shri Janardhana Poojary
- (5) Shri Surya Narain Yadav
- (6) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

11. Report of Business Advisory Committee

Dr. Laxminarayan Pandey presented the Second Report of Business Advisory Committee.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-174LS-14-3-90.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Thursday, March 15, 1990/Phalguna-24, 1911 (Saka)

No. 13

11 A.M.

1. Obituary reference

The **Speaker** made a reference to the passing away of Shri C. Madhav Reddy who was a member of First and Eighth Lok Sahba.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 42-44 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 464-491 and 493-673 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy cach of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1988-89.

- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1988-89.
 - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 1988-89.
 - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Projects and Development India Limited, for the year 1988-89.
 - (ii) Annual Report of the Projects and Development India Limited, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1988-89.

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- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b), (e) and (f) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1988-89 (Volumes-I to III).
- (6) A copy of the Border Security Force (Ceremonials and Marks of Respect) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 661 in Gazette of India dated the 9th September, 1989 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (6) above.
- (8) A copy of the Commissions of Inquiry (Central) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 783 in Gazette of India dated the 28th October, 1989 under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952.

- (9) A copy of the Notification No. S.O.38(E) (Hindi and English versions) published in Gazette of India dated the 13th January, 1990 containing President's Order dated the 13th January, 1990 regarding suspension of operation of certain provisions of Delhi Administration Act, 1966, dissolving the Metropolitan Council of Delhi and removing Members of the Executive Council of Delhi from office issued under section 31 of the Delhi Administration Act, 1966.
- (10) A copy of the Dadra and Nagar Haveli Pradesh Council (Procedure and Conduct of Business and Consultation with Councillors) Rules, 1989 (Hindi and English versions) published in Notification No. ADM/LAW/553(2)/89 in the Dadra and Nagar Haveli Gazette dated the 7th July, 1989 under sub-section (3) of section 21 of Dadra and Nagar Haveli (Administration) Regulation, 1988.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 714(E) published in Gazette of India dated the 25th July, 1989 approving the Bombay Port Trust Docks (Amendment) Bye-Laws, 1988.
 - (ii) G.S.R. 780(E) published in Gazette of India dated the 23rd August, 1989 approving with modification the Cochin Port and Dock (Amendment) Regulations, 1988.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.



- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1988-89.

5. Motions for Election to Committees

(1)Shri Devi Lal moved the following motion:---

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules.

The motion was adopted.

(2) Shri Devi Lal moved the following motion:-

"That in pursuance of sub-section (4)(e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

The motion was adopted.

(3) Shri Mufti Mohammed Sayeed moved the following motion:— Gr

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

The motion was adopted,

6. Motion regarding second Report of Business Advisory Committee

Dr. Laxmi Narain Pandey moved the following motion:--

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 14th March, 1990."

The motion was adopted.

7. Supplementary Demands for Grants (Railways)-1989-90.

Shri George Fernandes presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1989-90.

8. Matters Under Rule 377

(1) Shri D.M. Putte Gowda raised a matter regarding need to improve the lot of daily wage workers engaged in Kudremukh Iron Ore project.

(2) Shri Srikanta Datta Narasimharaja Wadiyar raised a matter regarding need to convert Bangalore airport into an international airport.

(3) Shri Santosh Mohan Dev raised a matter regarding need to clear the proposal to construct a hotel at Agartala to promote tourism in Tripura.

(4) Shri Dharmesh Prasad Varma raised a matter regarding need

- to give detailed guidelines to the medical staff for tackling AIDS cases in the country.
 - Stri Keshri Lal raised a matter regarding need to gives adequate compensation to persons whose lands have been acquired for setting up of a LPG plant at Ganga Gunj in Kanpur, Uttar Pradesh.
 - 5°(6) Dr. M. Thambi Durai raised a matter regarding need to give relief in income-tax to salaried class.
 - $\mathfrak{S}^{(7)}$ Shri Kirpal Singh raised a matter regarding need to direct Punjab Government to amend its Allocation of Business Rules, 1986.
- 5⁽⁸⁾ Shri Satyanarayan Jatiya raised a matter regarding need to provide financial assistance to the Government of Madhya Pradesh for making adequate arrangements for the 'Kumbh Festival' in Ujjain.

9. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Hari Kishore Singh and seconded by Shri Brij Bhushan Tiwari and the amendments thereto moved on the 14th March, 1990, continued:—

"That an Address be presented to the President in the following terms:---

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th March, 1990"."

The following members took part in the debate:---

- (1) Shri Harish Rawat
- (2) Shri Vijay Kumar Malhotra

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

- (3) Shri Somnath Chatterjee
- (4) Shri Bhajan Lal
- (5) Shri Santosh Bhartiya
- (6) Shri C. Srinivasan
- (7) Shri S. Krishna Kumar
- (8) Shri Rajdev Singh
- (9) Kumari Mayawati

- (10) Shri Inderjit
- (11) Shri Piyare Lal Handoo
- (12) Shri Kalpnath Rai
- (13) Shri Sushil Chandra Varma
- (14) Shri P.R. Kumaramangalam
- (15) Shri Vamanrao Mahadik
- (16) Shri Chitta Basu
- (17) Smt. J. Jamuna
- (18) Shri P.C. Thomas
- (19) Shri A.N. Singh Deo
- (20) Shri Ramesh Chennithala
- (21) Shri Rameshwar Prasad
- (22) Kum. Umabharti

The discussion was not concluded.

5 10. Statement by Minister

- The Minister of Railways made a satement regarding the accident involving No. 9020 UP Dehradun-Bombay Central Express train on 14-3-1990.
 - 8.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

[•] At 3.38

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings] Friday, March 16, 1990/Phalguna 25, 1911 (Saka)

No. 14

11 A.M.

1. Starred Questions

Starred Question Nos. 61, 64, 65, 67 and 68 were orally answered. Starred Question Nos. 62, 66 and 71 postponed to a date to be intimated later. Replies to Starred Question Nos. 69, 70, 72, 73, 74 and 76-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 674–793, 795–823, 825–830, 832–867, 869–892 and 894–896 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the 'Economic Survey, 1989-90' (Hindi and English versions).
- (2) A copy of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
 - (i) G.S.R. 763(E) published in Gazette of India dated the 16th August, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Guy Landry Hazoume, Foreign Minister of Benin and three members of the delegation who visited India

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from 18th to 20th August, 1989, from the payment of Foreign Travel Tax.

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- (ii) G.S.R. 765(E) published in Gazette of India dated the 18th August, 1989 together with an explanatory memorandum regarding exemption to His Excellency Major-General I.O.S. Nwachukwu, psc, mni, Minister of External Affairs of the Federal Republic of Nigeria and eleven members of delegation who visited India from 19th to 23rd August, 1989, from the payment of Foreign Travel Tax.
- (iii) G.S.R. 766(E) published in Gazette of India dated the 18th August, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mrs. V.S. Shevchenko, Vice-President of the Supreme Soviet of USSR and the President of the Supreme Soviet of Ukrainian SSR and two members of the delegation who visited India from 14th to 24th August, 1989, from the payment of Foreign Travel Tax.
- (iv) G.S.R. 791(E) published in Gazette of India dated the 29th August, 1989 together with an explanatory memorandum regarding exemption to His Excellency Dr. Ali Akbar Valayati, Foreign Minister of the Islamic Republic of Iran and six members of the delegation who visited India on 29th August, 1989, from the payment of Foreign Travel Tax.
- (v) G.S.R. 794(E) published in Gazette of India dated the 29th August, 1989 together with an explanatory memorandum seeking to amend notification No. 25/FTT/ 89 dated the 29th August, 1989.
- (vi) G.S.R. 831(E) published in Gazette of India dated the 15th September, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Moumoon Abdul Gayoom, President of the Republic of Maldives and thirteen members of delegation who

visited India from 18th to 19th September, 1989, from the payment of Foreign Travel Tax.

- (vii) G.S.R. 856(E) published in Gazette of India dated the 25th September, 1989 together with an explanatory memorandum regarding exemption to delegates, their spouses and accompanying officials who visited India to attend the International Conference "Humanism, International Politics and Nehru's Thought" from 2nd to 4th October, 1989 from the payment of Foreign Travel Tax.
- (viii) G.S.R. 885(E) published in Gazette of India dated the 12th October, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Wu Xueqian, Vice-Premier of the State Council of the People's Republic of China and nine members of the delegation who visited India from 11th to 18th October, 1989, from the payment of Foreign Travel Tax.
 - (ix) G.S.R. 962(E) published in Gazette of India dated the 2nd November, 1989 together with an explanatory memorandum regarding exemption to delegates and accompanying officials who visited India to attend the Sixth Meeting of the South Commission from 10th to 14th November, 1989, from the payment of Foreign Travel Tax.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 783(E) published in Gazette of India dated the 25th August, 1989 together with an explanatory memorandum rescinding Notification Nos. 27/87-CE dated the 1st March, 1987 and 192/87-CE dated the 12th August, 1987.
 - (ii) G.S.R. 883(E) published in Gazette of India dated the 11th October, 1989 together with an explanatory memorandum seeking to revive the money credit scheme for the minor oils used in the manufacture of vanaspati with certain modifications.
 - (iii) G.S.R. 884(E) published in Gazette of India dated the

11th October, 1989 together with an explanatory memorandum seeking to revive the rebate scheme for the minor oils used in the manufacture of soap, together with a corrigendum thereto published in Notification No. G.S.R. 1021(E) in Gazette of India dated the 21st November, 1989.

- (iv) G.S.R. 894(E) published in Gazette of India dated the 16th October, 1989 together with an explanatory memorandum seeking to exempt Central Excise duty on goods falling under heading No. 68.07 and manufactured by recognised Nirman Kendras / Nirmithi Kendras intended for construction of low cost houses.
- (v) G.S.R. 948(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 231/87-CE, dated the 1st October, 1987.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 808(E) published in Gazette of India dated the 1st September, 1989 together with an explanatory memorandum making certain amendments to Notification No. 229/88-Cus. dated the 1st August, 1988 so as to enhance value limits specified in the Notification.
 - (ii) G.S.R. 922(E) published in Gazette of India dated the 25th October, 1989 together with an explanatory memorandum regarding exemption to sports goods, equipments, requisites, spares, accessories and consumable thereof from the whole of the basic and additional duties of customs leviable thereon when imported by National Sports Federation or Sports Authority of India for specified use.
 - (iii) G.S.R. 923(E) published in Gazette of India dated the 25th October, 1989 together with an explanatory memorandum regarding exemption to certain specified sports goods from the whole of the basic and additional duties of Customs leviable thereon when imported by a sports person of outstanding eminence for training.

- (iv) G.S.R. 924(E) published in Gazette of India dated the 25th October, 1989 together with an explanatory memorandum regarding exemption to sports goods covered by Notification Nos. 254/89-Cus and 255/89-Cus. dated the 25th October, 1989 from the whole of the auxiliary duty of costoms leviable thereon.
- (v) G.S.R. 926(E) published in Gazette of India dated the 26th October, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 159/89-Cus. and 161/89-Cus. dated the 12th May, 1989 so as to prescribe nil auxiliary duty in respect of wind operated electricity generators and battery charges.
- (vi) G.S.R. 942(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 464/86-Cus. dated the 18th November 1986 so as to withdraw the existing countervailing duty exemption on pesticide intermediate Monomethyl aceto acetamide.
- (vii) G.S.R. 943(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 145/89-Cus. dated the 25th April, 1989 so as to reduce the basic customs duty on specified metals obtained by toll-smelting of copper reverts, copper spent anodes or copper anode slime from fifty per cent ad valorem to five per cent ad valorem.
- (viii) G.S.R. 947(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification No. 28/89-Cus. dated the 1st March, 1989 so as to reduce the import duty on different kinds of pulses from thirtyfive per cent ad valorem to ten per cent ad valorem.
 - (ix) G.S.R. 951(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 76/85-Cus., 77/85-Cus., and 78/85-Cus., dated the 17th March, 1985 so as to extend the scope of the

concession of components imported for the manufacture of fuel injection equipments.

- (x) G.S.R. 1026 (E) published in Gazette of India dated the 29th November, 1989 together with an explanatory memorandum extending the validity of Notification Nos. 514/86-Cus. dated the 30th December, 1986 and 333/88-Cus. dated the 31st December, 1988 upto 31st December, 1989.
- (xi) G.S.R. 1033 (E) published in Gazette of India dated the 1st December, 1989 together with an explanatory memorandum making certain amendments to Notification No. 125/86-Cus. dated the 17th February, 1986 so as to extend the benefit of concessional basic customs duty of 35 per cent ad valorem to transport refrigeration unit for operation between-15 degree C to-20 degree C for fish and other sea foods.
- (xii) G.S.R. 1034(E) published in Gazette of India dated the 1st December, 1989 together with an explanatory memorandum making certain amendments to Notification No. 26/88- Cus. dated the 1st March, 1988 so as to make certain changes relating to the description of the products mentioned in the Table annexed to the said notification.
- (xiii) G.S.R. 1050(E) published in Gazette of India dated the 13th December, 1989 together with an explanatory memorandum making certain amendments to Notification No. 38/78-Cus. dated the 1st March, 1978 so as to restore the full exemption to Cuprammonium Filament Yarn from basic customs duty.
- 5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Kisan Vikas Patra (Amendment) Rules, 1990 published in Notification No. G.S.R.8(E) in Gazette of India dated the 4th January, 1990.
 - (ii) The Post Office Savings Certificates (Amendment) Rules, 1990 published in Notification No. G.S.R.29(E) in Gazette of India dated the 24th January, 1990.

- (iii) The National Savings Certificates (IV Issue) (Amendment) Rules, 1990 published in Notification No. G.S.R.30(E) in Gazette of India dated the 24th January, 1990.
- (iv) The National Savings Certificates (V Issue) (Amendment) Rules, 1990 published in Notification No. G.S.R.31(E) in Gazette of India dated the 24th January, 1990.
- (v) The Post Office Savings Certificates (Second Amendment) Rules, 1990 published in Notification No. G.S.R.56(E) in Gazette of India dated the 6th February, 1990.
- (vi) The National Savings Certificates (First Issue) (Amendment) Rules, 1990 published in Notification No. G.S.R.57(E) in Gazette of India dated the 6th February, 1990.
- (vii) The National Savings Certificates (IV Issue) (Second Amendment) Rules, 1990 published in Notification No. G.S.R.58(E) in Gazette of India dated the 6th February, 1990.
- (viii) The National Savings Certificates (V Issue) (Second Amendment) Rules, 1990 published in Notification No. G.S.R.59(E) in Gazette of India dated the 6th February, 1990.
 - (ix) The National Savings Annuity Certificates (Amendment) Rules, 1990 published in Notification No. G.S.R.60(E) in Gazette of India dated the 6th February, 1990.
 - (x) The National Development Bonds (Amendment) Rules, 1990 published in Notification No. G.S.R.61(E) in Gazette of India dated the 6th February, 1990.
 - (xi) The National Savings Certificates (VI-Issue) (Amendment) Rules, 1990 published in Notification No. G.S.R.62(E) in Gazette of India dated the 6th February, 1990.
- (xii) The National Savings Certificates (VII Issue)

(Amendment) Rules, 1990 published in Notification No. G.S.R.63(E) in Gazette of India dated the 6th February, 1990.

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- (xiii) The Post Office Savings Bank General (Amendment) Rules, 1990 published in Notification No. G.S.R.64(E) in Gazette of India dated the 6th February, 1990.
- (xiv) The Social Security Certificates (Amendment) Rules, 1990 published in Notification No. G.S.R.65(E) in Gazette of India dated the 6th February, 1990.
- (6) A copy of the Finance Commission (Salaries and Allowances) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 779(E) in Gazette of India dated the 3rd October, 1989 under sub-section (2) of section 7 of the Finance Commission (Miscellaneous Provisions) Act, 1951.
- (7) A copy of the Notification No. S.O. 921(E) (Hindi and English versions) published in Gazette of India dated the 6th November, 1989 containing President's Order regarding appointment of Shri R. Keishing as a, Member of Finance Commission in place of Shri S. Venkitaramanan issued under article 280 of the Constitution.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 32 of the Tobacco Board Act, 1975:---
 - (i) G.S.R. 938 published in Gazette of India dated the 30th December, 1989 containing Corrigendum to Notification No. G.S.R. 617(E) published in Gazette of India dated the 16th May, 1988.
 - (ii) The Tobacco Board (Amendment) Rules, 1989 published in Notification No. G.S.R. 1061(E) in Gazette of India dated the 22nd December, 1989.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1988-89.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1988-89.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export / Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1988-89.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1988-89.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1988-89.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1988-89, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1988-89.

(15) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on the various assurances, promises and undertakings given by the Ministries during the various sessions of Lok Sabha:---

(i)	Statement	No.XV	-	Fifteenth Session, 1984	Seventh Lok Sabha
(ü)	Statement	No.XXIII	•	Fourth Session, 1985	T
(iii)	Statement	No.XXVI	-	Fifth Session 1986	
(iv)	Statement	No.XXIV	-	Sixth Session, 1986	
(v)	Statement	No.XXI	-	Seventh Session, 1986	
(vi)	Statement	No.XXI	-	Eighth Session, 1987	
(vii)	Statement	No.XVII	-	II Part of Eighth	Eighth
•		•		Session, 1987	Lok Sabha
(viii)	Statement	No.XVI	-	Ninth Session, 1987	
(ix)	Statement	No.XIV	-	Tenth Session, 1988	
(x)	Statement	No.X	-	Eleventh Session, 1988	
(xi)	Statement	No.VII	-	Twelfth Session, 1988	
(xii)	Statement	No.VI	-	Thirteenth Session,	
				1988	
(xiii)	Statement	No.III	-	Fourteenth Session,	
				1989	
(xiv)	Statement	No.I	-	First Session, 1989	Ninth
					Lok Sabha

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication for the year 1988-89.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Notification No. S.O.4(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 1990 directing that the powers exercisable by the Central

Government under sub-section (2) of section 5 of the Mines and Minerals (Regulation and Development) Act, 1957 shall also be exercised by the Director, Atomic Minerals Division, Hyderabad, in respect of the minerals mentioned in the Notification under sub-section (1) of section 28 of the said act.

- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the 'working of the Visakhapatnam Steel Project (Rashtriya Ispat Nigam Limited), Visakhapatnam, for the year 1988-89.
 - (ii) Annual Report of the Visakhapatnam Steel Project (Rashtriya Ispat Nigam Limited), Visakhapatnam, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1988-89.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Gold Mines Limited, for the year 1988-89.
 - (ii) Annual Report of the Bharat Gold Mines Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1988-89.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (20) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Statement by Minister

On behalf of the Minister of Parliamentary Affairs, the Minister of Energy and Civil Aviation made a statement regarding Government Business for the week commencing the 19th March, 1990.

5. Matter Under Rule 377

(1) Shri Janak Raj Gupta raised a matter regarding need to take necessary measures for safe return of Jammu & Kashmir migrants.

(2) Shri Banwari Lal Purohit raised a matter regarding need to divert the existing National Highway by-passing Nagpur City.

(3) Shri Mankuram Sodi raised a matter regarding need to connect Bastar District of Madhya Pradesh with Dallirajhara by rail.

(4) Shri Jagdeep Dhankar raised a matter regarding need for regular supply of power to the farming sector.

(5) Shri Bal Gopal Mishra raised a matter regarding need to set up a 'Gem Park' in Bolangir District.

(6) Dr. Asim Bala raised a matter regarding need to establish the proposed regional office under Ministry of Environment and Forests at Calcutta.

(7) Shri Santosh Kumar Gangwar raised a matter regarding need to issue licence for setting up a sugar mill in Nawabganj Tehsil of Distt. Bareilly, Uttar Pradesh.

6. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Hari Kishore Singh and seconded by Shri Brij Bhushan Tiwari and the amendments there to moved on the 14th March, 1990, continued:—

"That an Address be presented to the President in the following terms:----

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th March, 1990.'"

The following members took part in the debate:---

(1) Smt. Subhasini Ali

(2) Shri Hukumdeo Narayan Yadav

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

Shri Vishwanath Pratap Singh replied to the debate.

All the amendments moved were negatived. The motion was adopted.

7. Statutory Resolution-Under Consideration

Shri Jaswant Singh moved the following Resolu on:-

"That this House disapproves of the Code of Criminal Procedure (Amendment) Ordinance, 1990 (Ordinance No. 1 of 1990) promulgated by the President on the 19th February, 1990."

His Speech was not concluded.

The discussion was not concluded.

8. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1989 (Amendment of article 81, etc.), by Shri Harish Rawat.

(2) The Constitution (Amendment) Bill, 1989 (Insertion of new article 38A, etc.), by Shri Harish Rawat.

(3) The Agricultural produce Prices Fixation Bill, 1989 by Shri Uttam Rathod.

(4) The Constitution (Amendment) Bill, 1989 (insertion of new article 16A, etc.) [Bill No. 88 of 1989], by Shri G.M. Banatwalla.

(5) The Indian Citizens Abroad (Voting Right at Elections) Bill, 1989 by Shri G.M. Banatwalla.

(6) The Constitution (Amendment) Bill, 1989 (Amendment of article 324) by Shri G.M. Banatwalla.

(7) The Constitution (Amendment) Bill, 1989 (Insertion of new article 16A) [Bill No. 80 of 1989], by Shri G.M. Banatwalla.

(8) The Constitution (Amendment) Bill, 1990 (Insertion of new article 15A etc.) by Shri Hannan Mollah.

(9) The Infant Foods and Feeding Bottles (Regulations of Production, Supply and Distribution) Bill, 1990 by Shri Ram Naik.

(10) The Constitution (Amendment) Bill, 1990 (Substitution of new schedule for Eighth Schedule) by Shri Bhogendra Jha.

(11) The Constitution (Amendment) Bill, 1990 (Substitution of new article for article 37) by Shri Bhogendra Jha.

(12) The Forest (Conservation) Amendment Bill, 1990 (Amendment of section 2 etc.), by Shri Hari Bhau Shankar Mahale.

(13) The Constitution (Amendment) Bill, 1990 (Amendment of articles 310 and 311) by Shri Satyagopal Misra.

(14) The Constitution (Amendment) Bill, 1990 (Insertion of new article 18A), by Shri Satyagopal Misra.

(15) The Married Women (Protection of Rights) Bill, 1990 by Shrimati Basavarajeswari.

(16) The Widow's Welfare Bill, 1990 by Shrimati Basava rajeswari.

(17) The Abolition of Begging Bill, 1990 by Shrimati Basavarajeswari.

(18) The Banning of Sex Determination Tests Bill, 1990 by Shrimati Basavarajeswari.

(19) The Domestic Workers (Conditions of Service) Bill, 1990 by Shri Harish Rawat.

(20) The Ceiling on Wages Bill, 1990 by Shri Dharmesh Prasad Verma.

(21) The Constitution (Amendment) Bill, 1990 (Substitution of new article for article 263), by Shri Dharmesh Prasad Verma.

(22) The Constitution (Amendment) Bill, 1990 (Insertion of new article 30A) by Shri Dharmesh Prasad Verma.

(23) The Disabled Persons (Rehabilitation and Welfare) Bill, 1990 by Shri Uttam Rathod.

(24) The Constitution (Amendment) Bill, 1990 (Insertion of new articles 281A and 281B) by Shri Chitta Basu.

(25) The Constitution (Amendment) Bill, 1990, (Amendment of articles 200 and 201 by Shri Chitta Basu.

(26) The Agricultural Workers Bill, 1990 by Shri Chitta Basu.

(27) The Constitution (Amendment) Bill, 1990 (Amendment of Eighth Schedule) by Shri Chitta Basu.

(28) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1990 by Shri Dharmesh Prasad Verma.

(29) The Agricultural Workers (Minimum Wages and Welfare)

Bill, 1990 by Shri Satyagopal Misra.

[•](30) The Constitution (Amendment) Bill, 1990 (Amedment of articles 81 and 82), by Shri Bhajaman Behera.

9. Private Member's Bills-Under Consideration

The Constitution (Amendment) Bill, 1989 (Insertion of new article 16A), by Shri Amar Roy Pradhan.

The motion for consideration was moved by Shri Amar Roy Pradhan.

The following members took part in the debate:-

- (1) Shri Eduardo Faleiro
- (2) Shri Hukumdeo Narayan Yadav
- (3) Prof. Malini Bhattacharya
- (4) Shri Harish Rawat
- (5) Dr. Laxmi Narayan Pande;
- (6) Shri M.S. Pal
- (7) Shri Ramesh Chennithala
- (8) Shri Ramashray Prasad Singh (Speech Un finished)

The discussion was not concluded.

10. Oath or Affirmation

Shri Atinder Pal Singh took oath in Punjabi, signed the Roll of Members and took his seat in the House.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th March, 1990).

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-518LS-16.3.90.

^{*} At 6.04 P.M.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, March 19, 1990/Phalguna 28, 1911 (Saka)

No. 15

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri A.E.T. Barrow, a Member of the Provisional Parliament, First, Second, Third, Fourth, Sixth, Seventh and Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 81-84 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 898-1052 and 1054-1104 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Police Service (Pay) Sixth Amendment Rules, 1989 published in Notification No. G.S.R. 913 in Gazette of India dated the 16th December, 1989.
 - (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1989 published in Notification No. G.S.R. 914 in Gazette of India dated the 16th December, 1989.

- (iii) The Indian Police Service (Fixation of Cadre Strengt' Ninth Regulations, 1989 published in Notification No. G.S.R. 915 in Gazette of India dated the 16th December, 1989.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1989 published in Notification No. G.S.R. 916 in Gazette of India dated the 16th December, 1989.
- (v) The Indian Forest Service (Pay) Fifth Amendment Rules, 1989 published in Notification No. G.S.R. 917 in Gazette of India dated the 16th December, 1989.
- (vi) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1989 published in Notification No. G.S.R. 933 in Gazette of India dated the 30th December, 1989.
- (vii) The Indian Forest Service (Pay) Sixth Amendment Rules, 1989 published in Notification No. G.S.R. 934 in Gazette of India dated the 30th December, 1989.
- (viii) The Indian Police Service (Pay) Eighth Amendment Rules, 1989 published in Notification No. G.S.R. 16 in Gazette of India dated the 13th January, 1990.
 - (ix) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1990 published in Notification No. G.S.R. 45(E) in Gazette of India dated the 1st February, 1990.
 - (x) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1990 published in Notification No. G.S.R. 52(E) in Gazette of India dated the 5th February, 1990.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1988-89.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding

Review by the Government on the working of the Sah Institute of Nuclear Physics, Calcutta, for the year 1988-89.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1988-89.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1987-88 along

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1988-89.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1988 to 31st December, 1988.
 - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's advice in certain cases mentioned in the Report.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Immunology, New Delhi for the year 1988-89.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Nation Facility for Animal Tissue and Cell Culture, Pune, for the year 1988-89.

- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Institute of Applied Manpower Research, New Delhi, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency for the year 1988-89.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the National Cadet Corps Act, 1948:---
 - (i) The National Cadet Corps (Amendment) Rules, 1989 published in Notification No. S.R.O. 346 in Gazette of India dated the 16th December, 1989.
 - (ii) The National Cadet Corps (Amendment) Rules, 1989 published in Notification No. S.R.O. 350 in Gazette of India dated the 30th December, 1989.

5. Financial Committee-A Review

Secretary-General laid on the Table a copy of the Hindi and English versions of the "Financial Committees (1989)—A Review."

6. Announcement by Speaker

The Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. that day to re-assemble at 5 P.M. for presentation of the General Budget.

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Motion for Election of Deputy Speaker

(1) Shri Indrajit Gupta moved the following motion:-

"That Shri Shivraj V. Patil, a member of this House, be chosen as the Deputy Speaker of this House."

Prof. Saif-ud-Din Soz seconded the motion.

(2) Shri L.K. Advani moved the following motion:-

"That Shri Shivraj V. Patil, a member of this House, be chosen as the Deputy Speaker of this House."

Shri M.R. Janarthanan seconded the motion.

(3) Shri Chitta Basu moved the following motion:-

"That Shri Shivraj V. Patil, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Inderjit seconded the motion.

(4) Shri Nandu Thapa moved the following motion:-

"That Shri Shivraj V. Patil, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Rajdev Singh seconded the motion.

(5) Shri Vamanrao Mahadik moved the following motion:---

"That Shri Shivraj V. Patil, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Gopalrao Mayekar seconded the motion.

The motion moved by Shri Indrajit Gupta was unanimously adopted and Shri Shivraj V. Patil was chosen as the Deputy Speaker.

8. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:---

- (1) Shri Vishwanath Pratap Singh
- (2) Prof. N. G. Ranga
- (3) Shri L.K. Advani
- (4) Shri Somnath Chatterjee
- (5) Shri Indrajit Gupta
- (6) Dr. Thambi Durai

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(7) Shri A. K. Roy

(8) Shri Inderjit

(9) Prof. Saif-ud-Din Soz

(10) Shri G.M. Banatwalla

(11) Shri Chitta Basu

The Speaker also felicitated Shri Patil on his election as Deputy speaker.

The Deputy Speaker in reply thanked the Speaker and the members.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.24 P.M.)

9. Matters Under Rule 377

 \sim (1) Shri T. Basheer raised a matter regarding need to convert \sim Trivandrum aerodrome into an International airport.

(2) Shri A. Charles raised a matter regarding need to implement revised U.G.C. pay scales for colleges and university teachers throughout the country.

(3) Shri K. Muraleedharan raised a matter regarding need to a sugment the capacity of Atholi Telephone Exchange in Calicut.

(4) Shri Babanrao Dhakane raised a matter regarding need to provide adequate facilities for crushing of sugarcane in Maharashtra.

(5) Shri Hari Kewal Prasad raised a matter regarding need to so check the rising prices in the country.

(6) Shri Girdharilal Bhargava raised a matter regarding need to
 Yreinstate the terminated employees of State Bank of Bikaner and
 Jaipur.

(7) Shri Nirmal Kanti Chatterjee raised a matter regarding need to ensure that CGHS facilities are also available to retired CSIR Scientists.

(8) Shri M. Selvarasu raised a matter regarding need to re-open the Nagapattinam port at the earliest.

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*10. Statutory Resolution — Under Consideration

Shri Jaswant Singh concluded his speech on the following Resolution moved by him on the 16th March, 1990:—

"That this House disapproves of the Code of Criminal Procedure (Amendment) Ordinance, 1990 (Ordinance No. 1 of 1990) promulgated by the President on the 19th February, 1990."

11. Government Bill — Under Consideration

The Code of Criminal Procedure (Amendment) Bill, 1990

The motion for consideration of the Bill was moved by Shri Mufti Mohammad Sayeed.

The following members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill.

(1) Shri Ajit Kumar Panja

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- (2) Shri Basudeb Acharia
- (3) Shri Tej Narain Singh
- (4) Shri P. Chidambaram
- (5) Shri Girdharilal Bhargava
- (6) Shri M.G. Sekhar
- (7) Shri Devi Prasad Pal
- (8) Shri P.L. Handoo (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned 4.30 P.M. and re-assembled at 5 P.M.)

5 12. The Budget (General) - 1990-91

Prof. Madhu Dandavate presented a statement of the estimated receipts and expenditure of the Government of India for the year 1990-91.

¹ L 13. Government Bill — Introduced

The Finance Bill, 1990

6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

* Discussed together.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, March 20, 1990/Phalguna 29, 1911 (Saka)

No. 16

11 A.M.

1. Starred Questions

Starred Question Nos. 101-105 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1105-1335 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 126 in Gazette of India dated the 13th January, 1990, issued under sub-section (1) of section 47 of the Indian Railways Act, 1890.
- (2) A copy of the Railway Accidents (Compensation) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 843(E) in Gazette of India dated 19th September, 1989 issued under section 82A of the Indian Railways Act, 1890.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Container

Corporation of India Limited, New Delhi, for the year 1988-89.

- (ii) Annual Report of the Container Corporation of India Limited, New Delhi for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, for the year 1988-89.
 - (ii) Annual Report of the Rail India Technical and Economic Services Limited for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) correcting the reply given on 13th March, 1990 to Unstarred Question No. 73 by Prof. Yadunath Pandey regarding rail link from Hazaribagh to Patratu (Bihar).
- (5) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Khadi and Village Industries Commission Act, 1956:—
 - (i) The Khadi and Village Industries Commission (Amendment) Rules, 1989 published in Notification No. G.S.R. 719
 (E) in Gazette of India dated the 28th July, 1989.
 - (ii) The Khadi and Village Industries Commission (Amendment) Rules, 1989 published in Notification No. G.S.R. 820
 (E) in Gazette of India dated the 7th September, 1989.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, for the year 1988-89 together with

Audited Report thereon, under sub-section (4) of Section 17^o of the Coir Industry Act, 1953.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Coir Board, for the year 1988-89.
- (7) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ending the 31st March, 1989 under section 638 of the said Act.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1988-89.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1988-89.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1988-89.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1988-89.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1988-89.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1988-89 along with Audited Accounts
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1988-89.
- (14) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1988-89, under section 155 of the Patents Act, 1970.
- (15) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1988-89, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Fower Finance Corporation Limited. New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1988-89 along with Audited

Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1988-89.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1988-89 along with Audited Accounts, under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of International Airports Authority of India for the year 1988-89.
- (19) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (18) above.

4. Matters Under Rule 377

(1) Shri Srikantha Datta Narasimharaja Wadiyar raised a matter regarding need to include synonyms of "Nayaka" in the list of Scheduled Tribes.

(2) Shri P. Penchalaiah raised a matter regarding need to either increase the capacity of TV relay station at Nellore or set up a separate TV relay station at Gudur, Andhra Pradesh.

(3) Shri Janak Raj Gupta raised a matter regarding need to give citizenship right to the persons who migrated from Pakistan and have settled in Jammu & Kashmir.

(4) Shri Udai Pratap Singh raised a matter regarding need to revise the education policy.

(5) Dr. Khushal Paras Ram Bopche raised a matter regarding need to declare Bhandara district in Maharashtra as 'drought affected district'. (6) Shri Chitta Basu raised a matter regarding need to take steps to prevent erosion of banks of Ganga.

(7) Shri A.K. Roy raised a matter regarding need to take steps to increase the production of Bokaro Steel Plant.

(8) Dr. S.P. Yadav raised a matter regarding need to connect Gajraula and Sambhal with railway line.

5. Statement by Minister

On behalf of the Minister of Home Affairs, the Minister of Parliamentary Affairs made a statement in regard to the incident which took place on 17-3-1990 in Nizammudin Area of New Delhi.

6. The Punjab Budget

The following items were taken up together:---

(1) General discussion on the Budget for the State of Punjab for 1990-91.

(2) Demands for Grants on Account Nos. 1 to 30 in respect of the Budget for the State of Punjab for 1990-91.

(3) Supplementary Demands for Grants Nos. 1 to 3, 5 to 16, 21 to 25 and 27 to 30 in respect of the Budget for the State of Punjab for 1989-90.

The following members took part in the combined debate:--

(1) Shri Harish Rawat

(2) Shri Kapil Dev Shastri

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (3) Shri Chiranji Lal Sharma
- (4) Shri Madan Lal Khurana
- (5) Prof. Malini Bhattacharya
- (6) Smt. Geeta Mukherjee
- (7) Shri Rajdev Singh
- (8) Shri M.J. Akbar
- (9) Shri M.S. Pal
- (10) Shri Chitta Basu

^{*} At 3.06 P.M.

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- (11) Shri Bhajan Lal
- (12) Shri Harbhajan Lakha
- (13) Shri Kirpal Singh
- (14) Kum. Umabharti
- (15) Shri Surya Narayan Yadav
- (16) Shri Mohammad Shafi Bhatt
- (17) Smt. Rajinder Kaur Bulara
- (18) Shri P.C. Thomas
- (19) Shri Shopat Singh Makkasar
- (20) Shri K.V. Thomas
- (21) Shri A.K. Roy

Prof. Madhu Dandavate replied to the debate.

All the Demands for Grants on Account No. 1 to 30 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1990-91 for the amounts shown under column 3 of the printed List of Demands for Grants on account (Punjab) for 1990-91, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 3, 5 to 16, 21 to 25 and 27 to 30 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1989-90 were voted in full.

7. Government Bill — Introduced

The Punjab Appropriation (Vote on Account) Bill, 1990

8. Government Bill - Passed

The Punjab Appropriation (Vote on Account) Bill, 1990

The motion for consideration moved by Prof. Madhu Dandavate was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Caluse 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

9. Government Bill - Introduced

The Punjab Appropriation Bill, 1990

10. Government Bill - Passed

The Punjab Appropriation Bill, 1990

The motion for consideration moved by Prof. Madhu Dandavate was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

^{*}11. President's Message

The Deputy Speaker informed the House that the Speaker had received the following message dated the 19th March, 1990 from the President:---

"I have received with great satisfaction the expression of Thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 12th March, 1990."

12. Report of Business Advisory Committee

Shri Saifuddin Choudhary presented the Third Report of Business Advisory Committee

6.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

* At 5.55 P.M.

MIGP(PLU)MRND-586LS-20-3-90.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 21, 1990/Phalguna 30, 1911 (Saka)

No. 17

11 A.M.

1. Reference by Speaker

On the historic occasion of the attainment of independence by Namibia, the Speaker observed that the whole House joined in offering greetings to the brave people of Namibia and wishing them a bright and prosperous future.

2. Starred Ouestions

Starred Question Nos. 122-125 were orally answered. Replies to the remaining Questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1336, 1337, 1339-1356, 1358-1385, 1387-1395, 1397-1402, 1404-1414, 1416-1529, 1531-1540 and 1542-1568 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1988-89.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1988-89 along with Audited Accounts under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay, for the year 1988-89.
 - (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1988-89 along with Audited Accounts.
 - (9) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharward, for the year 1988-89 along with Audited Accounts.
- (10) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1988-89 along with Audited Accounts.

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- (11) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1988-89 along with Audited Accounts.
- (12) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1988-89 along with Audited Accounts.
- (13) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1988-89 along with Audited Accounts.
- (14) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1988-89 along with Audited Accounts.
- (15) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Kariavattom, for the year 1988-89 along with Audited Accounts.
- (16) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 1988-89 along with Audited Accounts.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) to (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1988-89.
- (19) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi for the year 1988-89.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) A copy of the Food Corporations (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 21(E) in Gazette of India dated the 17th January, 1990 under sub-section (3) of section 44 of the Food Corporation Act, 1964.
- (23) A copy of the Food Corporation of India (Staff) (Hundredth Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. 47/E.P.16(2)/88 in Gazette of India dated the 13th January, 1990 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (24) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Super Bazar, the Cooperative Store Limited, New Delhi, for the period from 1st July, 1987 to 31st March, 1989 within the stipulated period of nine months after the close of the Accounting year.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973:---
 - (i) The Delhi Urban Art Commission (Ministerial and Non-Ministerial Posts) Recruitment (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989.
 - (ii) The Delhi Urban Art Commission, Senior Personal Assistant (Recruitment) (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989.
 - (iii) The Delhi Urban Art Commission, Urban Designer (Recruitment) (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989.
 - (iv) The Delhi Urban Art Commission (Executive Posts) Recruitment (Amendment) Regulations, 1989 published in Notification No. G.S.R. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989.
- (26) (i) A copy of the Annual Report (Hindi and English versions)

National Cooperative Housing Federation of India, New Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1988-89.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1988-89 along with Audited Accounts.
- (29) A statement (Hindi and English versions) regarding -
 - (a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1988-89 and (b) showing reasons for delay in laying the papers mentioned at (28) above.

5. Motions for Election to Committees

- (1) SHRI NILAMANI ROUTRAY moved the following motion:---
 - "That in pursuance of sub-section (1) (o) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council, New Delhi, for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

- (2) SHRI MURASOLI MARAN moved the following motion:----
 - "That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

(3) SHRI RAM VILAS PASWAN moved the following motion:-

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provision of the said Act."

The motion was adopted

(4) On behalf of SHRI SHARAD YADAV Shri Ram Vilas Paswan moved the following motion:---

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

6. Motion regarding Third Report of the Business Advisory Committee

SHRI SAIFUDDIN CHOWDHURY moved the following motion:--

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 20th March, 1990."

The motion was adopted.

7. Matters Under Rule 377

(1) Prof. K.V. Thomas raised a matter regarding need to electrify railway lines in Kerala.

(2) Shri Upendra Nath Varma raised a matter regarding need to declare Chhatra in Bihar as 'No Industry' district.

(3) Shri Surya Narain Yadav raised a matter regarding need to construct a dam on Kosi river in Bihar.

(4) Shri Satya Narain Jatiya raised a matter regarding need to set

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up Petroleum Products Depot at Ujjain to ensure adequate supply of LPG in Madhya Pradesh.

(5) Shri Basudeb Acharia raised a matter regarding need for early decision on expansion of Haldia Oil Refinery.

(6) Shri Kanchi Paneerselram raised a matter regarding need to introduce an electric train between Madras and Kanchipuram.

(7) Dr. Golam Yazdani raised a matter regarding need to construct a road between Katihar and Bihar-Bengal border.

(8) Shri R. Jeevarathinam raised a matter regarding need to take steps to avoid over-crowding in South bound express trains.

^{*}8. Statutory Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Jaswant Singh on the 16th March, 1990, continued:---

"That this House disapproves of the Code of Criminal Procedure (Amendment) Ordinance, 1990 (Ordinance No. 1 of 1990) promulgated by the President on the 19th February, 1990."

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

[•]9. Government Bill-Passed

The Code of Criminal Procedure (Amendment) Bill, 1990.

Combined discussion on the motion for consideratin of the Bill moved by Shri Mufti Mohammad Sayeed on the 19th March, 1990 and Resolution (vide para 8 above), continued.

The following members took part in the debate:---

- (1) Shri P.L. Handoo
- (2) Shri K.S. Rao
- (3) Shri Nathu Singh
- (4) Shri P.C. Thomas
- (5) Shri Harish Rawat
- (6) Shri R.L.P. Verma
- (7) Shri M.G. Sekhar

Shri Mufti Mohammad Sayeed replied to debate.

Shri Jaswant Singh spoke (by way of reply to his Statutory Resolution).

^{*} Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendments Nos. 7, 8 and 9 to clause 2 moved by Shri Mufti Mohammad Sayeed, the House divided; Ayes *34; Noes *20. Amendments were adopted.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mufti Mohammad Sayeed.

The Motion was adopted and the Bill, as amended, was passed.

**10. Resolution---under consideration

Shri George Fernandes moved the following Resolution:-

"That this House approves the recommendations made in paragraphs 10 to 14 contained in the First Report of Railway Convention Committee, 1989, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Lok Sabha on 13th March, 1990."

"11. The Budget (Railways)-1990-91-General Discussion

- **12. Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1990-91.
- *13. Supplementary Demands for Grants Nos. 1, 3, 4, 6, 7 and 9 to 16 in respect of the Budget (Railways) for 1989-90.

Thirty one cut motions to the Demands for Grants in respect of the Budget (Railways) for 1990-91 (Nos. 2, 5, 6, 42 to 48, 67 and 78 to 97) were moved.

The following members took part in the combined debate:---

- (1) Shri A.B.A. Ghani Khan Choudhury
- (2) Shri Ram Naik

Subject to Correction

^{**} Discussed together

- (3) Shri Kuruma Krishna Murthy
- (4) Shri Yuvraj
- (5) Shri Mullappally Ramachandran
- (6) Shri Basudeb Acharia
- (7) Shri Rajendra Agnihotri
- (8) Shri Govindchandra Munda
- (9) Smt. Basavarajeswari
- (10) Shri D. Pandian
- (11) Shri Ram Bahadur Singh
- (12) Shri Srikantha Datta Narasimharaja Wadiyar
- (13) Shri Ram Krishna Yadav
- (14) Shri Kashiram Rana
- (15) Shri Shikiho Sema

The discussion was not concluded.

7.03 **P.M**.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)---MRND---607LS---21-34-1990.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 22, 1990/Chaitra 1, 1912 (Saka)

No. 18

11.03 A.M.

1. Observations by Speaker

Before taking up the questions listed for the day, Speaker observed that since only one hour was available for asking/answering questions, his endeavour would be to see that atleast 10 to 12 questions out of 20 questions put down in the Starred List, are disposed of during the Question Hour. He, therefore, impressed on the Members to cooperate with the Chair and not to insist to continue with one question beyond five minutes on an average. Speaker further observed that under the rules a question should not exceed 150 words and as such supplementary questions also should not exceed that limit. The supplementaries should be brief and pointed without any long preface or introduction and only one question should be asked. Similarly, replies by the Ministers should be brief and frequent interruptions avoided so as to make the Question Hour useful.

2. Starred Questions

Starred Question Nos. 142-147 were orally answered. Replies to the remaining Questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1570-1624, 1626-1653 and 1655-1795 were laid on the Table.

4. Question of Privilege

The Speaker, with the consent of the House, referred to the Committee of Privileges, the question of Privilege given notice of by Shri P.R. Kumaramangalam, Shri Era Anbarasu and ten others

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members regarding alleged assault on Shri Era Anbarsau, M.P. by the Central Jail authorities, Madras for examination, investigation and report.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- - (a) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1987-88.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1988-89.
 - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1988-89.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1988-89.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Coopertative Bank and Credit Socities, New Delhi, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and

Rural Development Banks' Federation Limited, Bombay, for the year 1988-89.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the review (Hindi and English versions) by the Government on the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1988-89.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at '(9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1988-89.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Border Security Force (Medical Officers) Recruitment (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 13 in Gazette of India dated the 13th January, 1990 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (14) A copy of Notification No. S.O. 143(E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1990 empowering the personnel of the Border Security Force to exercise and discharge the powers and duties under the provisions of the Jammu and Kashmir Code of Criminal Procedure, 1989 in the whole of Jammu and Kashmir under sub-section (3) of section 139 of the Border Security Force Act, 1968.
- (15) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1986-87.

(16) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Rehabilitation Plantations Limited, Punalur, for the year 1988-89 within the stipulated period of nine months after the close of the accounting year.

6. Statement by Minister

The Minister of External Affairs made a statement correcting the reply given on the 15th March, 1990 to a supplementary by Shri Madan Lal Khurana on Starred Question No. 42 regarding Pakistani mob crossing over to Indian territory.

7. Supplementary Demands for Grants (General) - 1989-90

Prof. Madhu Dandavate presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1989-90.

8. Calling Attention

Shri Harish Rawat called the attention of the Minister of Home Affairs to the situation arising out of recent spurt in terrorist activities in Punjab and the steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

9. Matters Under Rule 377

(1) Shri Mohanlal Jhikram raised a matter regarding need to set up a Solvent Plant in Bichhia Bhavai area of Mandla District in Madhya Pradesh.

(2) Shri Mullappally Ramachandran raised a matter regarding need to take steps to protect the people affected due to the pollution caused by affluents from Indian Rare Earths Ltd., Kerala.

(3) Shri Mahendra Singh Pal raised a matter regarding need to amend Forest Conservation Act, 1980 in the interest of speedy development of the hilly areas of Uttar Pradesh.

(4) Shri Jagdeep Dhankar raised a matter regarding need to establish a Sainik School in Jhunjhunu district, Rajasthan.

(5) Shri Yamuna Prasad Shastri raised a matter regarding need to take effective steps to cope with drinking water scarcity problem in several districts of Madhya Pradesh and Uttar Pradesh. (6) Kumari Umabharti raised a matter regarding need to lay railway line between Lalitpur and Singrauli.

(7) Shri Vamanrao Mahadik raised a matter regarding need to give adequate compensation to the persons affected due to derailment of Dehradun Express near Ratlam.

(8) Shri K.D. Sultanpuri raised a matter regarding need to provide support price to farmers of Himachal Pradesh for their vegetable and fruit produce.

*10. Resolution - under consideration

Discussion on the following Resolution moved by

Shri George Fernandes on the 21st March, 1990, continued:---

"That this House approves the recommendations made in paragraphs 10 to 14 contained in the First Report of Railway Convention Committee, 1989, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Lok Sabha on 13th March, 1990."

*11. The Budget (Railways) 1990-91 - General Discussion

*12. Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1990-91 and cut motions thereto moved on 21st March, 1990.

Twenty-four more cut motions to the Demands for Grants in respect of the Budget (Railways) for 1990-91 (Nos. 7, 21 to 25, 210, 211, 221 to 223, 229 to 231, 250, 251 and 270 to 277) were moved.

*13. SupplementaryDemands for GrantsNos. 1, 3, 4, 6, 7 and 9 to 16 in respect of the Budget (Railways) for 1989-90.

The following members took part in the combined debate:---

- (1) Shri P.R. Kumaramangalam
- (2) Shri Surya Narayan Singh
- (3) Shri Jorawar Ram
- (4) Shri R. Jeevarathinam
- (5) Shri Kudambur M.R. Janarthnan

^{*}Discussed together.

- (6) Prof. Prem Kumar Dhumal
- (7) Shri Chhedi Paswan
- (8) Shri Vakkom Purushottaman
- (9) Shri Janak Raj Gupta
- (10) Shri Ravi Narayan Pani
- (11) Shri Ibrahim Sulaiman Sait
- (12) Shri Suriya Narain Yadav
- (13) Smt. Sumitra Mahajan
- (14) Shri K. Muraleedharan
- (15) Dr. Venkatesh Kabde

The discussion was not concluded.

14. Discussion Under Rule 193

Shri Indrajit Gupta raised a discussion on the statement made by the Minister of Parliamentary Affairs in the House on the 20th March, 1990 in regard to the incident which took place on 17th March, 1990 in Nizamuddin area of New Delhi.

The following members took part in the debate:--

- (1) Shri Harish Rawat
- (2) Shri Yuvraj
- (3) Shri Madan Lal Khurana
- (4) Shri H.K.L. Bhagat
- (5) Smt. Subhasini Ali
- (6) Shri Mohammad Shafi Bhatt
- (7) Shri Sontosh Mohan Dev
- (8) Shri Ibrahim Sulaiman Sait
- (9) Shri Hukamdeo Narayan Yadav
- (10) Shri Jai Parkash Agarwal
- (11) Shri Laxminarayan Pandey
- (12) Shri Shakeelur Rehman
- (13) Shri Mohd. Hassan Commander
- (14) Shri P.R. Kumaramangalam
- (15) Dr. Venkatesh Kabde
- (16) Shri Vasant Sathe
- (17) Shri Chandra Shekhar
- Shri Mufti Mohammad Sayeed replied to the discussion.
- The discussion was concluded

8 P.M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd March, 1990)

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SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND---835LS---22-3-90.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Friday, March 23, 1990/Chaitra 2, 1912 (Saka)

No. 19

11 A.M.

1. Starred Questions

Starred Question Nos. 162, 163, 165 and 167-169 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1796, 1797, 1799–1827, 1829–1857, 1859–1884, 1886–1919, 1921–1968 and 1970–1985 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :--
 - (i) The Life Insurance Corporation of India (Reappointment of Terminated Development Officers) Rules, 1990 published in Notification No. G.S.R. 23(E) in Gazette of India dated the 19th January, 1990.
 - (ii) The Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions of Service) Rules, 1989 published in Notification No. G.S.R. 643(E) in Gazette of India dated the 26th June, 1989.
 - (iii) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1989 published in Notification No. G.S.R. 711(E) in Gazette of India dated the 25th July, 1989.

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- (iv) The Life Insurance Corporation of India (Agents) Amendment Rules, 1989 published in Notification No. G.S.R. 811 in Gazette of India dated the 4th November, 1989.
- (v) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Rules, 1989 published in Notification No. G.S.R. 934(E) in Gazette of India dated the 28th October, 1989.
- (vi) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1989 published in Notification No. G.S.R. 968(E) in Gazette of India dated the 7th November, 1989.
- (2) A copy of the Life Insurance Corporation of India (Staff) Regulations, 1989 (Hindi and English versions) published in Notification No. G.S.R. 855(E) in Gazette of India dated the 25th September, 1989 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956 together with a corrigendum thereto published in Notification No. G.S.R. 1025(E) in Gazette of India dated the 27th November, 1989.
- (3) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1989 (Hindi and English versions) published in Notification No. S.O. 572(E) in Gazette of India dated the 25th July, 1989 under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (4) A copy of the Giridih Kshetriya Gramin Bank (Staff) Service Regulations, 1985 (Hindi and English versions) under subsection (2) of section 30 of the Regional Rural Banks' Act, 1976.
- - S.O. 2003 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Calcutta Zoroastrian Stree Mandal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

- (ii) S.O. 2004 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Association of Medical Physicists of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (iii) S.O. 2005 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'The Indo-Arab Society, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (iv) S.O. 2006 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Mobile Creches for Working Mothers Children, New Delhi' under section 10(23C) of the Inome-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (v) S.O. 2007 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Akhil Bharatiya Gandharva Mahavidyalaya Mandal, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (vi) S.O. 2008 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'The J.R.D. Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (vii) S.O. 2009 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Bharat Bhavan Nyas Bhopal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (viii) S.O. 2010 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'The Muslim Education Society, Calicut' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
 - (ix) S.O.2011 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Sri Sathya Sai Central Trust, Brindavan, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

- (x) S.O.2012 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Institute of Marketing and Management, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (xi) S.O. 2013 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Home Bhabha Fellowships Council, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xii) S.O. 2014 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'People's Action for Development, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xiii) S.O. 2015 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'The Tata Agricultural and Rural Training Centre for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xiv) S.O. 2016 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1989-90.
- (xv) S.O. 2017 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'The Family Planning Foundation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xvi) S.O. 2018 published in Gazette of India dated the 2nd September, 1989 regarding exemption to the 'Royal Common Wealth Society for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (**xvii**) S.O. 2019 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Indian People's Natural Calamities Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1989-90.

- (xviii) S.O. 2020 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Vivekanand Rock Memorial and Vivekanand Kendra, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
 - (xix) S.O. 2021 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'Bangiya Sahitya Parishad, Calcutta' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
 - (xx) S.O. 2022 published in Gazette of India dated the 2nd September, 1989 regarding exemption to 'National Association for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
 - (xxi) S.O. 3081 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Indian National Theatre, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1989-90.
- (xxii) S.O. 3082 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The Institute for Financial Management and Research, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxiii) S.O. 3083 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The M.P. Birla Foundation, Calcutta,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xxiv) S.O. 3084 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Chief Ministers Relief Fund of Maharashtra, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxv) S.O. 3085 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Sir Dorabji Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

- (xxvi) S.O. 3086 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The Shardhanand Mahilashram, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxvii) S.O. 3087 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The Jahangir Art Gallery, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxviii) S.O. 3088 published in Gazette of India dated the 9th December, 1989 regarding exemption to the 'Navjivan Trust, Ahmedabad' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
 - (xxix) S.O. 3089 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The Kasturba Gandhi National Memorial Trust, Indore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
 - (xxx) S.O. 3090 published in Gazette of India dated the 9th December, 1989 regarding exemption to "Tibetan Homes Foundation, Delhi' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (XXXI) S.O. 3091 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Rural Development Organisation', Nilgiris, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 and 1989-90.
- (XXXII) S.O. 3092 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Veda Rakshana Nidhi Trust, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxxiii) S.O. 3093 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Andhra Pradesh State Council for Child Welfare, Hyderabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.

- (xxxiv) S.O. 3094 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The Nehru Trust for Cambridge University' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1989-90.
- (xxxv) S.O. 3095 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Maharashtra State Women's Council' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxxvi) S.O. 3096 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Calcutta Pinjrapole Society' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxxvii) S.O. 3097 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Sangit Mahabharati, Bombay,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxxviii) S.O. 3098 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The Blind Relief Association, Bombay,' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
 - (xxxix) S.O. 3099 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Little Sisters of the Poor, Calcutta' for the period covered by the assessment years 1984-85, 1985-86 and 1986-87.
 - (xl) S.O. 3100 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'National Association for the Blind, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
 - (xli) S.O. 3101 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'D.A.V. College Managing Committee New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.

- (xlii) S.O. 3102 published in Gazette of India dated the 9th December, 1989 regarding exemption to The Mucherjee Nowrojee Banajee Industrial Home for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xliii) S.O. 3103 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'The Bombay Panjrapole, Bombay' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
- (xliv) S.O. 3104 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Assam Rifles Group Insurance Scheme' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xiv) S.O. 3105 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Oil Co-ordination Committee on Pool Accounts' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlvi) S.O. 3106 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Institute for Indian Labour Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87, 1987-88 and 1988-89.
- (xivii) S.O. 3107 published in Gazette of India dated the 9th December, 1989 regarding exemption to 'Vivekananda Nidhi, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (6) A copy of Notification No. F.2/14/89-NS.II (Hindi and English versions) published in Gazette of India dated the 9th March, 1990 making certain amendments to Notification No. F.2/14/89-NS.II dated the 7th June, 1989.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1988-89 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India for the year 1988-89.
- (8) A copy each of the following Annual Reports (Hindi and English versions):—
 - (i) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon,
 - (ii) Report of the Thar Anchalik Gramin Bank, Jodhpur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Nalanda Gramin Bank, Bihar-Sharief, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (iv) Report of the Kisan Gramin Bank, Budaun, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (v) Report of the Sri Sathavahana Gramin Bank, Karimnagar, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (vi) Report of the Sri Visakha Gramin Bank, Sri Kakulam, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (vii) Report of the Ganga-Yumna Gramin Bank, Dehradun, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (viii) Report of the Begusarai Kshetriya Gramin Bank, Begusarai, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (ix) Report of the Shekhawati Gramin Bank, Sikar, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (x) Report of the Patiliputra Gramin Bank, Patna, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.

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- (xi) Report of the Balia Kshetriya Gramin Bank, Balia, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Rayalaseema Gramin Bank, Cuddupah, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Hisar-Sirsa Kshetriya Gramin Bank, Hisar, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Subansiri Gaonlia Gramin Bank, North Lakhimpur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Rawa-Sidhi Gramin Bank, Rawa, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Chitradurga Gramin Bank, Chitradurga, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Mahakaushal Kshetriya Gramin Bank, Narsinghpur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (xix) Report of the Rani Lakshimibai Kshetriya Gramin Bank, Jhansi, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (xx) Report of the Avadh Gramin Bank, Lucknow, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (xxi) Report of the Bijapur Gramin Bank, Bijapur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.

- (xxii) Report of the Tulsi Gramin Bank, Banda, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Balasore Gramin Bank, Balasore, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Sarayu Gramin Bank, Lakhimpur Kheri, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Bhojpur-Rohtas Gramin Bank, Arrah, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Arunachal Pradesh Gramin Bank, Pasighat, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Aligarh Gramin Bank, Aligarh, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Bareilly Kshetriya Gramin Bank, Bareilly, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Srirama Gramin Bank, Nizamabad, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Adhiyaman Gramin Bank, Dharmupuri, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Sarguja Kshetriya Gramin Bank, Ambikapur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Durg-Rajnandgaon Gramin Bank, Rajnandgaon, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.

- (xxxiii) Report of the Sharda Gramin Bank, Satna, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Mewar Anchalik Gramin Bank, Udaipur, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xxxv) Report of the Kutch Gramin Bank, Bhuj, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Raebareli Kshetriya Gramin Bank, Raebareli, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xxxvii) Report of the Bhandara Gramin Bank, Bhandara, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xxxviii) Report of the Dewas-Shajapur Kshetriya Gramin Bank, Dewas, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (xxxix) Report of the Sriganganagar Kshetriya Gramin Bank, Sriganganagar, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xl) Report of the Madhubani Kshetriya Gramin Bank, Madhubani, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xli) Report of the Kapurthala-Firozpur Kshetriya Gramin Bank, Kapurthala, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xlii) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.

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- (xliii) Report of the Samyut Kshetriya Gramin Bank, Jagdalpur, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xliv) Report of the Jammu Rural Bank, Jammu, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xlv) Report of the Jamnagar Rajkot Gramin Bank, Jamnagar, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xlvi) Report of the Mizoram Rural Bank, Aizwal, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xlvii) Report of the Nainital Almora Kshetriya Gramin Bank, Nainital, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (xlviii) Report of the Langpi Dehangi Rural Bank, Diphu, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xlix) Report of the Alaknanda Gramin Bank, Pauri Garhwal, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (1) Report of the Bardhaman Gramin Bank, Burdwan, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (li) Report of the Manipur Rural Bank, Imphal, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (lii) Report of the Godawari Grameena Bank, Rajahmundry, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (liii) Report of the Thane Gramin Bank, Thane, for the year

ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.

- (liv) Report of the Nagarjuna Gramin Bank, Khammna, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (Iv) Report of the Kanakadurga Grameena Bank, Gudivada, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (Ivi) Report of the Sabarkantha-Gandhinagar Gramin Bank, Himatnagar, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (lvii) Report of the Varda Gramin Bank, Kumta, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (lviii) Report of the Cauvery Grameena Bank, Mysore, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (lix) Report of the Kshetriya Kisan Gramin Bank, Manipuri, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (1x) Report of the Tungabhadra Gramin Bank, Bellary, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (lxi) Report of the Singhbum Kshetriya Gramin Bank, Chaibasa, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (1xii) Report of the Krishna Gramin Bank, Gulbarga, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxiii) Report of the Cuttack Gramya Bank, Cuttack, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (briv) Report of the Vidisha Bhopal Kshetriya Gramin Bank,

Vidisha, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.

- (lxv) Report of the Ranchi Kshetriya Gramin Bank, Ranchi, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxvi) Report of the Hindon Gramin Bank, Ghaziabad, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxvii) Report of the Mallabhum Gramin Bank, Bankura, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxviii) Report of the Bhagalpur Banks Kshetriya Gramin Bank, Bhagalpur, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (lxix) Report of the Gurgaon Gramin Bank, Gurgaon, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (lxx) Report of the Rushikulya Gramya Bank, Berhampur, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (lxxi) Report of the Golconda Gramin Bank, Hyderabad, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxxii) Report of the Biatarani Gramya Bank, Baripada, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxxiii) Report of the Howrah Gramin Bank, Howrah, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxxiv) Report of the Ellaquai Dehati Bank, Srinagar, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.

- (lxxv) Report of the Santhal Parganas Gramin Bank, Dumka, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxxvi) Report of the Lakhimi Gaonlia Bank, Golaghat, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxxvii) Report of the Marwar Gramin Bank, Pali, for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (lxxviii) Report of the Netravati Grameena Bank, Mangalore, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
 - (lxxix) Report of the Shahdol Gramin Bank, Shahdol, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
 - (lxxx) Report of the Sainastipur Kshetriya Gramin Bank, Samastipur, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
 - (lxxxi) Report of the Prathama Bank, Moradabad, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
- (lxxxii) Report of the Haryana Kshetriya Gramin Bank, Bhiwani, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
- (lxxxiii) Report of the Tripura Gramin Bank, Agartala, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
- (lxxxiv) Report of the Kashi Gramin Bank, Varanasi, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
- (lxxxv) Report of the Uttarbanga Kshetriya Gramin Bank, Coochbehar, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.
- (lxxxvi) Report of the Champaran Kshetriya Gramin Bank,

Motihari, for the year ended the 31st March, 1989, together with Accounts and Auditor's Report thereon.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority for the year 1988-89 along with the Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Agricultural and Processed Food Products Export Development Authority for the year 1988-89.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1988-89.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1988-89 along with Audited Accounts. (Volume-II).
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the One Hundered Thirty-Third Report (Hindi and English versions). of the Law Commission on Removal of discrimination against women in matters relating to Guardianship and Custody of Minor Children and Elaboration of the Welfare Principle.
- (18) A copy of the One Hundred Thirty-Fourth Report (Hindi and English versions) of the Law Commission on Removing deficiencies in certain provisions of the Workmen's Compensation Act, 1923.

4. Message from Rajya Sabha

Secretary-General reported the following message from Rajya Sabha:---

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) Bill, 1990.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1990.

5. Statement by Minister

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The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 26th March, 1990.

6. Motion Regarding Constitution of the Joint Committee on Offices of Profit

SHRI DINESH GOSWAMI moved the following motion:---

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be-

- (i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disgualification) Bill. 1957 was referred and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution:
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise:
- That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;
- That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;
- That in order to constitute a sitting of the Joint Committee, the

quorum shall be one-third of the total number of members of the Committees;

- That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and
- That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of Members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

7. Motions for Election to Committees

(1) SHRI ARUN NEHRU moved the following motion:---

"That in pursuance of sub-section (4)(d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

- (2) SHRI ARUN NEHRU moved the following motion:-
- "That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(3) SHRI ARUN NEHRU moved the following motion:-

"That in pursuance of sub-section 3(c) of Section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

- (4) SHRI ARUN NEHRU moved the following motion:-
- "That in pursuance of sub-section 3(e) of Section 4 of the Rubber Act, 1947 read with rule (4) 1 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

- (5) SHRI ARUN NEHRU moved the following motion:---
- "That in pursuance of sub-section (3)(b) of Section 3 of the Spices Board Act, 1986 read with rule 4 of Spices Board Rules 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

- (6) SHRI ARUN NEHRU moved the following motion:-
- "That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted,

- (7) SHRI ARUN NEHRU moved the following motion:-
- "That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct,

two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

8. Matters under rule 377

(1) Shri Harish Rawat raised a matter regarding need to implement the recommendations of Chattopadhayay Committee regarding pay scales of teachers.

(2) Shri Sontosh Mohan Dev raised a matter regarding need to make optimum utilisation of natural resources of North Eastern region.

(3) Shri Shantaram Potdukhe raised a matter regarding need to convert Gondia-Jabalpur narrow gauge railway line into broad gauge.

(4) Shri Dharmesh Prasad Varma raised a matter regarding need to open a Central University in Champaran district after the name of Mahatma Gandhi.

(5) Shri Kashi Ram Rana raised a matter regarding need to take steps for development of 'Art Silk' Industry.

(6) Shri Tej Narain Singh raised a matter regarding need to provide financial assistance to Bihar Government for paying compensation to farmers of Bhojpur, Bihar whose rabi crops have been damaged due to heavy rains and hailstorms.

(7) Shri Ram Krishna Yadav raised a matter regarding need to include 'Rajbhar' in the list of scheduled castes.

(8) Shri Harpal Singh Panwar raised a matter regarding need to established a bench of Allahabad High Court in Western Uttar Pradesh.

^{*}9. Resolution—Under Consideration

Discussion on the following Resolution moved by Shri George Fernandes on 21st March, 1990, continued:---

"That this House approves the recommendations made in paragraphs 10 to 14 contained in the First Report of Railway Convention Committee, 1989, appointed to review the rate of dividend payable by the Railway Undertaking to General

^{*} Discussed together

Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Lok Sabha on 13th March, 1990."

*10. The Budget (Railway)-1990-91-General Discussion

*11. The Demands for Grants No. 1 to 16 in respect of Budget for 1990-91 and cut motions thereto moved on 21st and 22nd March, 1990.

*12 The Supplementary Demands for Grants. No. 1, 2, 4, 6, 7, and 9 to 16 in respect of Budget (Railways) for 1989-90.

- The following members took part in the combined debate:---
 - (1) Shri Pales Barman

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- (2) Shri Hari Shankar Mahale
- (3) Prof. N.G. Ranga
- (4) Shri Rajmangal Mishra
- (5) Shri Amar Roypradhan
- (6) Shri Ishwar Chaudhary
- (7) Shri Oscar Fernandes
- (8) Shri P.L. Handoo
- (9) Shri Manjai Lal
- (10) Shri J.P. Agarwal
- (11) Shri Rajamohana Reddy
- (12) Shri Rameshwar Prasad
- (13) Shri Girdharilal Bhargava
- (14) Dr. Thambi Durai
- (15) Shri Nandu Thapa
- (16) Shri Anantrao Deshmukh
- (17) Shri Shivaji Patnaik
- (18) Prof. Ram Ganesh Kapse
- (19) Dr. Golam Yazdani
- (20) Shri Manvendra Singh
- (21) Shri Gopinath Gajapathi
- (22) Shri Gopal Pacherwal
- (23) Shri Shibu Soren
- ** (24) Shri Arvind Netam

The Discussion was not concluded.

^{*} Discussed together

^{**} From 3.29 P.M. to 3.30 P.M. and from 7.02 P.M. to 7.10 P.M.

Shri L.K. Advani concluded his speech on the following Resolution moved by him on the 29th December, 1989:---

"This House is of opinion that against the background of the Ninth General Elections, poll reforms should be urgently undertaken, more particularly to curb the influence of money-power and muscle power, and to ensure that future elections held in this largest democracy of the world are completely free and fair."

Two amendments were moved by Sarvashri Yuvraj and Hukumdeo Narayan Yadav.

The following members took part in the debate:---

- (1) Shri Bhajan Lal
- (2) Shri Prem Pradeep
- (3) Shri Hukumdeo Narayan Yadav
- (4) Shri T. Basheer
- (5) Shri Ramashray Prasad Singh
- (6) Prof. Shailendranath Shrivastava
- (7) Shri Vasant Sathe
- (8) Shri Mandhata Singh (Speech unfinished)

The discussion was not concluded

14. Half-an-Hour Discussion

Shri Harish Rawat raised a discussion on the points arising out of the answer given by the Minister of Food Processing Industries on the 14th March, 1990 to Starred Question No. 25 regarding Pepsico Food Project.

Shri Sharad Yadav replied to the discussion.

The House was adjourned for want of quorum.

7.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-654LS-23-3-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 26, 1990 / Chaitra 5, 1912 (Saka)

No. 20

11.03 A.M.

1. Starred Questions

Starred Question Nos. 186-190 and 192 were orally answered. Replies to Starred Question Nos. 193-205 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1986-2013, 2015-2046, 2048-2061, 2063-2148, 2150 and 2152-2156 were laid on the Table.

Papers laid on the Table:---

The following papers were laid on the Table:--

- A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:—
 - (i) The Environment (Protection) Second Amendment Rules, 1989 published in Notification No. G.S.R. 931(E) in Gazette of India dated the 27th October, 1989.
 - (ii) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 published in Notification No. S.O. 966(E) in Gazette of India dated the 27th November, 1989, together with a corrigendum thereto published in Notification No. S.O. 115(E) dated the 5th February 1990.
 - (iii) The Rules for the Manufacture, Use, Import, Export and Storage of Hazardous micro-organisms / Genetically engineered organisms or cells published in Notification No. G.S.R. 1037(E) in Gazette of India dated the 5th December, 1989.

- (iv) The Environment (Protection) Second Amendment Rules, 1989 published in Notification No. G.S.R. 913(E) in Gazette of India dated the 24th October, 1989.
- (v) The Environment (Protection) Amendment Rules, 1990 published in Notification No. S.O. 12(E) in Gazette of India dated the 8th January, 1990.
- (vi) The Environment (Protection) Second Amendment Rules, 1990 published in Notification No. G.S.R. 54(E) in Gazette of India dated the 5th February, 1990.
- (2) A copy of Notification No. S.O. 116(E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1990 containing corrigendum to Notification No. S.O. 594(E) dated the 28th July, 1989.
- (3) A copy of the Notification No.S.O. 914(E) (Hindi and English versions) published in Gazette of India dated the 24th October, 1989 containing corrigendum to Notification No. S.O. 64(E) dated the 18th January, 1988.
- (4) A copy of Notification No. S.O. 108(E) (Hindi and English versions) published in Gazette of India dated the 30th January, 1990 prohibiting and restricting the use of benzidine-based dyes and its salts in the dying and colour processing industries.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1988-89.
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - 6 (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Environment Education, Ahmedabad, for the year 1988-89.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1988-89 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi for the year 1988-89 together with Audit Report thereon under sub-section (6) of Section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pollution Control Board, Delhi, for the year 1988-89.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1990 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 1st February, 1990.
 - (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1990 published in Notification No. G.S.R. 40(E) in Gazette of India dated the 1st February, 1990.
 - (iii) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1990 published in Notification No. G.S.R 86(E) in Gazette of India dated the 21 February, 1990.
 - (iv) The Indian Police Service (Appointment by Competitive Examination) Second Amendment Regulations, 1990 published in Notification No. G.S.R 87(E) in Gazette of India dated the 21st February, 1990.
- (10) A copy of the Annual Report (Hindi and English

versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1987-88.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (Central Government Employees Consumer Cooperative Society Limited), New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees Consumer Cooperative Society Limited), New Delhi, for the year 1988-89.

4. Matters under Rule 377

(1) Shri Ananta Venkata Reddy raised a matter regarding need to take steps to overcome drought conditions prevailing in Anantapur district.

(2) Shri Keshri Lal raised a matter regarding need for levelling the ravines in Kanpur Dehat, Hamirpur, Bands, Jalaun and Etawah districts to make the land cultivable.

(3) Shri Santosh Kumar Gangwar raised a matter regarding need to formulate uniform levy system for rice throughout the country.

(4) Shri Sudhir Giri raised a matter regarding need to declare 'Digha-Contai-Mecheda' road as National Highway.

(5) Mohd. Hassan Commandar raised a matter regarding need to introduce helicopter service at subsidised rate in Kargil, Jammu and Kashmir.

(6) Shri Hari Shankar Mahale raised a matter regarding need to amend Forest Conservation Act, 1980 for speedy development of the hilly areas of Nasik district in Maharashtra.

(7) Shri Era Anbrasu raised a matter regarding need to take adequate steps to meet the drinking water problem in Madras city.

(8) Shri Banwari Lal Purohit raised a matter regarding need to lay on the Table of the House the appraisal report on Tehri Dam.

^{*}5. Resolution Adopted

Discussion on the following resolution moved by Shri George Fernandes, on the 21st March, 1990, continued :---

"That this House approves the recommendations made in paragraphs 10 to 14 contained in the First Report of Railway Convention Committee, 1989, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Lok Sabha on 13th March, 1990".

After combined debate (vide paras 6-8 below), the Resolution was adopted.

*The Budget (Railways) - 1990-91 - General Discussion

***7. The Demands for Grants Nos.** 1 to 16 in respect of Budget (Railways) for 1990-91 and cut motions thereto moved on 21st and 22nd March, 1990.

***8. The Supplementary Demands for Grants Nos.** 1, 2, 4, 6, 7 and 9 to 16 in respect of Budget (Railways) for 1989-90.

The following members took part in the combined debate :--

- (1) Shri Era Anbarasu
- (2) Shri Satyanarain Jatiya
- (3) Shri Inderjit
- (4) Shri A.K. Roy
- (5) Shri P.C. Thomas
- (6) Shri Purushottam Kaushik
- (7) Shri Harikewal Prasad
- (8) Shri Venkata Krishna Reddy
- (9) Shri Mitrasen Yadav
- (10) Shri Uttam Rathod
- (11) Shri Larang Sai
- (12) Shri Indrajit Gupta
- (13) Shri Somnath Chatterjee

^{*} Discussed together

- (14) Shri Mahinder Singh Pal
- (15) Shri Madan Lal Khurana

Shri George Fernandes replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1990-91 as shown under column 3 of printed List of Demands for Grants (Railways) for 1990-91, were voted in full.

All the Supplementary Demands for Grants (No. 1, 2, 4, 6, 7 and 9 to 16) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1989-90 were voted in full.

9. Government Bill-Introduced

The Appropriation (Railways) Bill, 1990.

10. Government Bill-Passed

The Appropriation (Railway) Bill, 1990.

The motion for consideration moved by Shri George Fernandes was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

11. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1990.

12. Government Bill-Passed

The Appropriation (Railways) No. 2 Bill, 1990.

The motion for consideration moved by Shri George Fernandes was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clauses 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

13. Calling Attention

Shri Girdharilal Bhargava called the attention of the Minister of Home Affairs to the situation arising out of the exodus of large number of people from Kashmir Valley due to violence unleashed by secessionist elements there and the steps taken by the Government to rehabilitate the displaced persons.

The Minister of Home Affairs made a statement in regard thereto.

14. The Budget General

The following items were taken up together:---

- (1) General discussion on Budget (General) for 1990-91.
- (2) Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 86, 88 and 90 to 95 in respect of the Budget (General) for 1990-91.
- (3) Discussion and voting on the Supplementary Demands for Grants Nos. 1, 2, 3, 5, 7, 8, 9, 10, 12, 13, 14, 15, 16, 18, 19, 21, 25, 27, 31, 34, 36, 38, 41, 46, 47, 48, 50, 51, 52, 54, 55, 56, 57, 59, 61, 63, 64, 67, 69, 70, 71, 72, 73, 74, 75, 76, 77, 82, 84, 88, 90, 91, 93, 94 and 95 in respect of the Budget (General) for 1989-90.

The following members took part in the combined debate:---

- (1) Shri Ajit Kumar Panja
- (2) Shri Jagdeep Dhankar
- (3) Shri Dharampal Singh Gupta
- (4) Shri Balasaheb Vikhe Patil
- (5) Shri Nakul Naik (Speech Unfinished)

The discussion was not concluded.

15. Half-An-Hour Discussion

Shri Kalp Nath Rai raised a discussion on the points arising out of

the answer given by the Minister of Energy on the 13th March, 1990 to Unstarred Question No. 34 regarding power shortage.

Shri Arif Mohd. Khan replied to the discussion.

16. Discussion under Rule 193

Shri P.R. Kumaramangalam raised a discussion on the grave law and order situation in Kashmir resulting in kidnapping and killing of officials as well as political workers including an ex-M.L.A. by the terrorists.

The following members took part in the debate:-

- (1) Shri Hukumdeo Narayan Yadav
- (2) Prof. Saif-ud-Din Soz
- (3) Prof. Prem Kumar
- (4) Shri Sudhir Ray (Speech Unfinished)

The discussion was not concluded.

The House was adjourned for want of quorum.

8.35 P.M.

(Lok Sabha adjouned till 11 A.M. on Tuesday, the 27th March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-694LS-26-3-90.

LOK SABHA

BULLETIN --- PART I

[Brief Record of Proceedings]

Tuesday, March 27, 1990/Chaitra 6, 1912 (Saka)

No. 21

11.03 A.M.

1. Obituary References

The Speaker made a references to the passing away of Shri Satish Chandra, a Member of Constituent Assembly, Provisional Parliament, First, Second and Fifth Lok Sabha; Shri K.B.S. Mani, a Member of Seventh Lok Sabha and Kumari Manibehn Vallabhai Patel, a Member of First, Second, Fifth and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 206-210 were orally answered. Replies to Starred Question Nos. 211-214 and 216-225 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2157-2202 and 2204-2392 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of Draft Notification No. 14/46/85-CL. V (Hindi and English versions) directing that provisions of clause (e) of sub-section (1) of section 217 of the Companies Act, 1956 shall not apply to Hindustan Aeronautics Limited, Bangalore, under sub-section (2) of section 620 of the said Act.

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- - (i) G.S.R. 32 published in Gazette of India dated the 21st January, 1989 declaring Messrs A and V Mutual Funds Limited, Cochin, to be a 'Nidhi'.
 - (ii) G.S.R. 501 published in Gazette of India dated the 22nd July, 1989 declaring Messrs West Mambalam Permanent Fund Limited, Madras, to be a 'Nidhi'.
 - (iii) G.S.R. 502 published in Gazette of India dated the 22nd July, 1989 declaring Messrs Al-Falah Mutual Benefits Limited, Lucknow, to be a 'Nidhi'.
 - (iv) G.S.R. 649 published in Gazette of India dated the 2nd September, 1989 declaring Messrs Kodambakkam Benefit Fund Limited, Madras, to be a 'Nidhi'.
 - (v) G.S.R. 650 published in Gazette of India dated the 2nd September, 1989 declaring Messrs Manipal Sowbhagya Nidhi Limited, Manipal, to be a 'Nidhi'.
 - (vi) G.S.R. 651 published in Gazette of India dated the 2nd September, 1989 declaring Messrs Jayalakshmi Mutual Benefit Fund Limited, Bangalore, to be a 'Nidhi'.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1988-89.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 1988-89.

- (ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1988-89.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Process Cum Product Development Centre, Meerut, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process Cum Product Development Centre, Meerut, for the year 1988-89.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1988-89.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:---
 - (i) Report of the Comptroller and Auditor General of India for the year 1989—Union Government (Commercial) No. 1—Introduction.
 - (ii) Report of the Comptroller and Auditor General of India for the year 1989—Union Government (Commercial) No.
 3—HMT Limited—Lamps Unit—Goa Meat Complex—National Bicycle Corporation Limited.
 - (iii) Report of the Comptroller and Auditor General of India for the year 1989—Union Government (Commercial) No.
 4—Maharashtra Antibiotics and Pharmaceuticals Limited —Fertiliser Corporation of India Limited—Talcher Unit.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (a) (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1988-89.
 - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (c) of (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Air India, Bombay, for the year 1988-89, under subsection (2) of section 37 of the Air Corporations Act, 1953.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Air India, Bombay, for the year 1988-89 together with Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India, Bombay, for the year 1988-89.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English

versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---

- (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1990 published in Notification No. S.O. 235(E) in Gazette of India dated the 20th March, 1990.
- (ii) The Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1990 published in Notification No. S.O. 236(E) in Gazette of India dated the 20th March, 1990.

5. Matters Under Rule 377

(1) Shri Murli Deora raised a matter regarding need to prepare national policy on urban development.

(2) Smt. Uma Gajapathi Raju raised a matter regarding need to take steps to overcome power crisis in Andhra Pradesh.

(3) Shri Jai Prakash Agarwal raised a matter regarding need to ensure regular supply of electricity in Delhi.

(4) Shri Surya Narain Yadav raised a matter regarding need to convert metre gauge railway line into broad gauge between Manasi Junction and Forbesgunj and also lay new railway lines in Saharasa district, Bihar for its development.

(5) Shri Guman Mal Lodha raised a matter regarding need for steps to provide drinking water in various districts of Rajasthan.

(6) Shri Chhavi Ram Argal raised a matter regarding need to enact legislation for prohibition of cow slaughter in the country.

(7) Shri Ramashray Prasad Singh raised a matter regarding need to look into the tardy implementation of self-employment and other employment oriented schemes in the country.

6. The Budget (General)

Discussion on the following items of business continued :--

- (1) General discussion on Budget (General) for 1990-91.
- (2) Demands for Grants on Accounts Nos. 1 to 27, 29, 30,32 to 86, 88 and 90 to 95 in respect of the Budget (General) for 1990-91.
- (3) Discussion and voting on the Supplementary Demands for Grants Nos. 1, 2, 3, 5, 7, 8, 9, 10, 12, 13, 14, 15, 16, 18, 19, 21, 25, 27, 31, 34, 36, 38, 41, 45, 46, 47, 48, 50, 51, 52, 54, 55,

56, 57, 59, 61, 63, 64, 67, 69, 70, 71, 72, 73, 74, 75, 76, 77, 82, 84, 88, 90, 91, 93, 94 and 95 in respect of Budget (General) for 1989-90.

The following members took part in the combined debate :---

- (1) Shri Nakul Nayak
- (2) Shri Nirmal Kanti Chatterjee
- (3) Shri Eduardo Faleiro
- (4) Shri Vijay Kumar Malhotra
- (5) Shri Janardhana Poojary
- (6) Shri K.S. Chavda
- (7) Smt. Uma Gajpathi Raju
- (8) Shri Chitta Basu
- (9) Shri Harin Pathak
- (10) Shri J. Chokka Rao
- (11) Shri Pratap Singh
- (12) Shri Piyus Tiraky
- (13) Shri Palai K.M. Mathew
- (14) Shri Janeshwar Mishra
- (15) Shri Rajveer Singh
- (16) Prof. Shailendra Nath Shrivastava
- (17) Shri T. Basheer
- (18) Shri Bhakta Charan Das
- (19) Shri Gulab Chand Kataria
- (20) Shri Dashai Chaudhary
- (21) Shri Ram Krishna Yadav
- (22) Shri Ramashray Prasad Singh
- (23) Shri C.K. Kuppuswamy
- (24) Shri Maheshwar Singh
- (25) Shri Harpal Singh Panwar
- (26) Shri A. Charles
- (27) Shri P.C. Thomas
- (28) Shri Harikewal Prasad
- (29) Shri P.A. Antony
- (30) Dr. Laxminarayan Pandey
- (31) Shri Dharm Pal Sharma
- (32) Shri Peter G. Marbaniang
- (33) Shri Bal Gopal Mishra
- (34) Shri K.D. Sultanpuri
- (35) Dr. Thambi Durai

The discussion was not concluded.

*7. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Fourth Report of Business Advisory Committee.

** 8. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :---

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1990, passed by Lok Sabha on 26th March, 1990.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1990, passed by Lok Sabha on 26th March, 1990.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th March, 1990)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin Part I dated 26th March, 1990 Page 7, item 14(3), line 3: after 41, insert 45,

^{9.07} P.M.

^{*}At 6.06 P.M.

^{**}At 6.57 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 28, 1990/Chaitra 7, 1912 (Saka)

No. 22

11.02 A.M.

1. Starred Questions

Starred Question Nos. 227 and 229–233 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2393–2395, 2397–2477, 2479–2492, 2494–2533, 2535–2578, 2580–2584 and 2588–2620 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table :---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :---
 - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Central Wakf Council (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 770(E) in Gazette of India dated the 21st August, 1989 under sub-section (3) of section 8D of the Wakf Act, 1954.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1988-89 together with Audited Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fifth Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 1035(E) in Gazette of India dated the 13th December, 1989 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1988-89 along with Audited Accounts.
- (10) A statement (Hindi and English versions) (a) regarding Review by the Government on the working of the Brahmaputra Board

for the year 1988-89 (b) showing reasons for delay in laying the papers mentioned at (9) above.

4. Motion regarding Fourth Report of Business Advisory Committee

Dr. Laxminarayan Pandey moved the following motion :---

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 27th March, 1990."

The motion was adopted.

5. Matters under Rule 377

(1) Smt. Vyjayanthimala Bali raised a matter regarding need to give recognition to the Association of Bharat Natyam Artistes.

(2) Shri R. Jeevarathinam raised a matter regarding need to declare Arakkonam, Tamil Nadu as 'drought prone area'.

(3) Shri T. Basheer raised a matter regarding need to set up a Fisheries University in Kerala.

(4) Shri Jorawar Ram raised a matter regarding need to set up mineral based industry in Chhotanagpur (Bihar) to provide employment to the people of that area.

(5) Shri Baburao Paranjpe raised a matter regarding need to provide jobs to trained Apprentices in Ordnance Factories.

(6) Shri Rupchand Pal raised a matter regarding need to direct ONGC to explore oil potential of Bengal basin.

(7) Shri Sanat Kumar Mandal raised a matter regarding need to launch dredging operations for desilting rivers in Sunderbans area of West Bengal.

(8) Shri Raj Mangal Mishra raised a matter regarding need for steps to check erosion caused by the Gandak river near Gopalganj, Sewan and Saran districts.

6. The Budget (General)

The following items were taken up together:---

(1) General discussion on Budget (General) for 1990-91.

(2) Demands for Grants on Account Nos. 1 to 27, 29, 30,

32 to 86, 88 and 90 to 95 in respect of the Budget (General) for 1990-91.

(3) Discussion and voting on the Supplementary Demands for Grants Nos. 1, 2, 3, 5, 7, 8, 9, 10, 12, 13, 14, 15, 16, 18, 19, 21, 25, 27, 31, 34, 36, 38, 41, 45, 46, 47, 48, 50, 51, 52, 54, 55, 56, 57, 59, 61, 63, 64, 67, 69, 70, 71, 72, 73, 74, 75, 76, 77, 82, 84, 88, 90, 91, 93, 94 and 95 in respect of the Budget (General) for 1989-90.

The following members took part in the combined debate:---

- (1) Shri Indrajit Gupta
- (2) Shri Mohan Lal Jhikram
- (3) Shri Yamuna Prasad Shastri
- (4) Shri Sultan Salahuddin Owaisi
- (5) Shri Vasant Sathe
- (6) Shri Chand Ram
- (7) Shri Santosh Kumar Gangwar
- (8) Shri Devi Prasad Pal
- (9) Shri Inderjit
- (10) Shri G.M. Banatwalla
- (11) Shri Mahendra Singh Mewar
- (12) Shri Sarju Prasad Saroj
- (13) Dr. Biplab Dasgupta
- (14) Shri Chiranji Lal Sharma
- (15) Shri R. Muthaiah
- (16) Shri A.K. Roy
- (17) Shri P.L. Handoo
- (18) Shri Ram Dhan.
- (19) Shri Vamanrao Mahadik
- (20) Shri Rameshwar Prasad

Prof. Madhu Dandavate replied to the debate.

All the Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 86, 88 and 90 to 95 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1990-91 for the amounts shown under column 5 of the printed List of Demands for Grants on Account (General) for 1990-91, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 3, 5, 7, 8, 9, 10, 12, 13, 14, 15, 16, 18, 19, 21, 25, 27, 31, 34, 36, 38, 41, 45, 46,

47, 48, 50, 51, 52, 54, 55, 56, 57, 59, 61, 63, 64, 67, 69, 70, 71, 72, 73, 74, 75, 76, 77, 82, 84, 88, 90, 91, 93, 94 and 95 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1989-90 were voted in full.

7. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1990.

8. Government Bill-Passed

The Appropriation (Vote on Account) Bill, 1990

The Motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The following members took part in the debate:---

- (1) Shri Ram Naik
- (2) Shri Hukumdeo Narayan Yadav

Prof. Madhu Dandavate replied to the debate.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

9. Government Bill-Introduced

The Appropriation Bill, 1990

10. Government Bill-Passed

The Appropriation Bill, 1990

The motion for consideration moved by Prof. Madhu Dandavate was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

11. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 28th March, 1990, Rajya Sabha passed the Constitution (Sixty-fourth Amendment) Bill, 1990.

12. Bill Passed by Rajya Sabha-Laid on the Table

The Constitution (Sixty-fourth Amendment) Bill, 1990.

13. Discussion under Rule 193

Discussion on the grave law and order situation in Kashmir resulting in kidnapping and killing of officials as well as political workers including an ex-M.L.A. by the terrorists, raised by Shri P.R. Kumaramangalam on the 26th March, 1990, continued.

The following members took part in the debate:---

- (1) Shri Sudhir Ray
- (2) Shri Janak Raj Gupta
- (3) Shri Samarendra Kundu
- (4) Shri Resham Lal Jangade
- (5) Shri Dharm Pal Sharma
- (6) Shri Yuvraj
- (7) Shri Yadvendra Datt
- (8) Shri Harish Rawat
- (9) Kum. Umabharti
- (10) Shri Dinesh Singh
- (11) Shri Lokanath Choudhary
- (12) Shri Nanasaheb Udaysingrao Gaikwad
- (13) Shri P.L. Handoo
- (14) Kumari Mayawati

Shri Mufti Mohammed Sayeed replied to the discussion.

The discussion was concluded.

9.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th March, 1990)

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SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Thursday, March 29, 1990/Chaitra 8, 1912 (Saka)

No. 23

11.02 A.M.

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1. Starred Questions

Starred Question Nos. 247, 248 and 251—253 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2621-2636, 2638-2663, 2665-2719 and 2721-2840 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:--

- A copy of the Fertiliser (Control) (Amendment) Order, 1990 (Hindi and English versions) published in Notification No. S.O. 140(E) in Gazette of India dated the 12th February, 1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1968-89.
 - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1988-29 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (D) (I) Review by the Government on the working of the Goa Meat Complex Limited, Panjim, for the year 1988-89.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Pyrites Phosphates and Chemicals Limited, for the year 1988-89.
 - (ii) Annual Report of the Pyrites Phosphates and Chemicals Limited, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (3) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
 - (4) A copy each of the following papers (Hindi and English versions) under section 6.19A of the Companies Act 1956:---
 - (i) Review by the Government on the working of the Tamil Nadu Agro-Industries Corporation Limited, Madras, for the year 1986-87.
 - (ii) Annual Report of the Tamil Nadu Agro-Industries Corporation Limited, Madras, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (5) A statement (Hind; and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

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- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1988-89 with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions' by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited. Bombay, for the year 1988-89.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1988-39.
 - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1988-89.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Co-operative Banks Limited. Bombay, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1988-89.
- . (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
 - (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1988-89 along with Audited Accounts.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1988-89.
 - (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
 - (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1988-89.
 - (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1988-89.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above
- (20) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Seeds Corporation Limited for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1988-89.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Notification No. U-14011 160 89-Delhi (i) (Hindi and English versions) published in Delhi Gazette dated the 6th January, 1990 regarding supersession of the Municipal Corporation of Delhi for a period of four months with effect from 6th January, 1990, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957.

- (24) A statement (Hindi and English versions) explaining reasons for supersession of the Municipal Corporation of Delhi.
- (25) A copy of the Report of Committee on Reorganisation of Delhi Set-up (Part-I and II) (Hindi version).
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras. for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1988-89.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1990-91.
- (28) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Mahanagar Telephones Nigam Limited, New Delhi, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (29) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Videsh Sanchar Nigam Limited, Bombay, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.

4. Matters Under Rule 377

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(1) Shri Mullappally Ramachandran raised a matter regarding need to take steps to save forests in Kerala.

(2) Shri Ramesh Chennithala raised a matter regarding need to convert Main Central Road in Kerala into National Highway.

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(3) Fror. K.V. Thomas raised a matter regarding need to construct another airport near Cochin.

(4) Shri Deshai Chaudhary raised a matter regarding need to complete the construction of dam over river Kosi between Dargia and Phubian in Bihar.

(5) Ch. Jagdeep Dhankar raised a matter regarding need to treat lawyers in 'special category' in the matter of allotment of telephone connections.

(6) Dr. Kirodi Lal Meena raised a matter regarding need to take steps to revive cement industry in Sawaimadhopur, Rajasthan.

(7) Shri Yuvraj raised a matter regarding need to take over Katihar Jute Mill in Bihar.

(8) Smt. Sumitra Mahajan raised a matter regarding need to open a polytechnic for women in Indore (Madhya Pradesh).

5. Government Bill-Passed

The Commission of Inquiry (Amendment) Bill, 1990

The motion for consideration of the Bill was moved by Shri Mufti Mohammad Sayeed.

The following members took part in the debate:---

(1) Shri P. Chidambaram

(2) Shri Samarendra Kundu

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Gumanmal Lodha
- (4) Prof. Saif-ud-Din Soz
- (5) Shri Sudarsan Roychaudhuri
- (6) Prof. K.V. Thomas
- (7) Shri Inderjit
- (8) Shri Ram Krishan Yadav
- (9) Shri Indrajit Gupta
- (10) Shri A. N. Singh Deo
- (11) Shri G. M. Banatwalla
- (12) Shri Girdhari Lal Bhargava

Shri Mufti Mohammad Sayeed replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mufti Mohammad Sayeed.

The motion was adopted and the Bill, as amended, was passed.

(2) The Criminal Law Amendment (Amending) Bill, 1990, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Mufti Mohammad Sayeed.

The following members took part in the debate:---

- (1) Shri P. Chidambaram
- (2) Shri Jagdeep Dhankar
- (3) Shri Gumanmal Lodha
- (4) Shri Amal Datta
- (5) Shri P. C. Thomas
- (6) Shri Tej Narain Singh

Shri Mufti Mohammad Sayeed replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

(37)

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mufti Mohammad Sayeed. The motion was adopted and the Bill, as amended, was passed.

6. Statements by Ministers

*(1) The Deputy Prime Minister and Minister of Agriculture made a statement regarding price policy for raw jute for 1990-91 season.

**(2) The Minister of Home Affairs made a statement on escape of detenues from Central Jail, Srinagar on 28-3-1990

7. Discussion Under Rule 193

Shri Nathu Singh raised a discussion on the statement made by the Minister of Civil Aviation in the House on the 14th March, 1990 regarding the accident to the Indian Airlines Airbus A-320 at Bangalore and matters connected therewith.

The following members took part in the debate:-

- (1) Shri Harish Rawat
- (2) Shri Amal Datta
- (3) Shri Hukumdeo Narayan Yadav
- (4) Shri Shikiho Sema
- (5) Shri Sontosh Mohan Dev
- (6) Shri Sontosh Kumar Gangwar
- (7) Shri Tej Narayan Singh
- (8) Shri Chitta Basu
- (9) Prof. K. V. Thomas
- (10) Shri Yuvraj
- (11) Prof. Rasa Singh Rawat
- (12) Shri Suriya Narain Yadav
- (13) Shri Samarendra Kundu

Shri Arif Mohd. Khan replied to the discussion.

The discussion was concluded.

***** **At 4.30 P.M.**

**At 4.52 P.M.

*8. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:—

(1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1990, passed by Lok Sabha on the 28th March, 1990.

(2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1990, passed by Lok Sabha on the 28th March, 1990.

8.20 P.M.

(Lok Sabha adjourned till 11 A.M. or. Friday, the 30th March, 1990.)

SUBHASH C. KASHYAP, Secretary-General.

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*At 7 P.M.

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LOK SABHA

BULLETIN — PART'I (Brief Record of Proceedings)

Friday, March 30, 1990 / Chaitra 9, 1912 (Saka)

No. 24

11.01 A.M.

1. Starred Questions

Starred Question Nos. 269-271, 275, 276 and 279 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2841-2868, 2870, 2872-3038 and 3040-3048 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
 - (i) G.S.R. 2(E) published in Gazette of India dated the 2nd January, 1990 together with an explanatory memorandum regarding exemption to Hon'ble Mr. Shailendra Kumar Upadhyay, Minister for Foreign Affairs of Nepal and two members of the delegation who visited India from 2nd to 5th January, 1990, from the payment of foreign travel tax.
 - (ii) G.S.R. 19(E) published in Gazette of India dated the 16th January, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Michel Rocard, Prime Minister of France, and other members of the delegation who visited India from 18th to 19th January, 1990, from the payment of foreign travel tax.

in Notification No. G.S.R. 44(E) in Gazette of India dated the 1st February, 1989.

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- (3) A copy of the following Notifications (Hindi and English versions) under secton 159 of the Customs Act, 1962:---
 - (i) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1989 published in Notification No. G.S.R. 1055(E) in Gazette of India dated the 19th December, 1989, together with an explanatory memorandum.
 - (ii) G.S.R. 1059(E) published in Gazette of India dated the 20th December, 1989 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
 - (iii) S.O. 1065(E) published in Gazette of India dated the 21st December, 1989 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Frances into Indian currency or vice-versa.
 - (iv) S.O. 1066(E) published in Gazette of India dated the 22nd December, 1989 together with an explanatory memorandum regarding revised rate of exchange for conversion of Norwegian Kroners into Indian currency or vice-versa.
 - (v) S.O. 1072(E) published in Gazette of India dated the 27th December, 1989 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency vice-versa.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:---
 - (i) The Punjab National Bank Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. PL: DAC: C:I: 89-G.S.R. NO. C/1/89 in Gazette of India dated the 2nd December, 1989.
 - (ii) The Indian Overseas Bank Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. IRD/184/284 in Gazette of India dated the 14th October, 1989.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:---
 - (i) The Corporation Bank Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. HRD/G/58821/008/89 in Gazette of India dated the 18th November, 1989.
 - (ii) The New Bank of India Officer Employees, (Conduct) Amendment Regulations, 1989 published in Notification No. 5008 in Gazette of India dated the 19th December, 1989.
 - (iii) The Oriental Bank of Commerce Officer Employees' (Conduct) Amendment Regulations, 1989 published in Notification No. 3909 in Gazette of India dated the 18th November, 1989.
- (6) A copy of the* Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the period from 1st January, 1988 to 31st March, 1989.
- (7) A copy each of the following Annual Reports (Hindi and English versions):---
 - (i) Report of the Kanpur Kshetriya Gramin Bank, Kanpur, for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (ii) Report of the Buldana Gramin Bank, Buldana, for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (iii) Report of the Chikmagalur-Kodagu Grameena Bank, Chikmagalur, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (iv) Report of the Shivalik Kshetriya Gramin Bank, Hoshiarpur, for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (v) Report of the Giridih Kshetriya Gramin Bank, Giridih, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.

^{*}The Annual Report was laid on the Table on 28th July, 1989.

- (vi) Report of the Chhatrasal Gramin Bank for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
- (vii) Report of the Sagar Gramin Bank, Calcutta, for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Magadh Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and the Auditor's Report thereon.
 - (ix) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur, for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1988-89 along with Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year 1988-89.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 40 of the Spices Board Act, 1986:—
 - (i) G.S.R. 47 published in Gazette of India dated the 27th January, 1990 containing corrigendum to Notification No. G.S.R. 503(E) dated the 2nd May, 1989.
 - (ii) The Spices Board (Amendment) Rules, 1990 published in Notification No. G.S.R. 74(E) in Gazette of India dated the 15th February, 1990.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:---
 - (i) S.O. 15(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 1/88 dated the 30th March, 1988.
 - (ii) S.O. 16(E) published in Gazette of India dated the

10th January, 1990 making certain amendments in the Open General Licence No. 2/88 dated the 30th March, 1988.

- (iii) S.O. 17(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 3/88 dated the 30th March, 1988.
- (iv) S.O. 18(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 4/88 dated the 30th March, 1988.
- (v) S.O. 19(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 5/88 dated the 30th March, 1988.
- (vi) S.O. 20(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 6/88 dated the 30th March, 1988.
- (vii) S.O. 21(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 7/88 dated the 30th March, 1988.
- (viii) S.O. 22(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 8/88 dated the 30th March, 1988.
 - (ix) S.O. 23(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 9/88 dated the 30th March, 1988.
 - (x) S.O. 24(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 10/88 dated the 30th March, 1988.
 - (xi) S.O. 25(E) published in Gazette of India dated the

10th January, 1990 making certain amendments in the Open General Licence No. 11/88 dated the 30th March, 1988.

- (xii) S.O. 26(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 12/88 dated the 30th March, 1988.
- (xiii) S.O. 27(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 13/88 dated the 30th March, 1988.
- (xiv) S.O. 28(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 14/88 dated the 30th March, 1988.
- (xv) S.O. 29(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 15/88 dated the 30th March, 1988.
- (xvi) S.O. 30(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 16/88 dated the 30th March, 1988.
- (xvii) S.O. 31(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 17/88 dated the 30th March, 1988.
- (xviii) S.O. 32(E) published in Gazette of India dated the 10th January, 1990 making certain amendments in the Open General Licence No. 18/88 dated the 30th March, 1988.
 - (xix) The Imports (Control) First Amendment Order, 1990 published in Notification No. S.O. 14(E) in Gazette of India dated the 10th January, 1990.
 - (xx) S.O. 172(E) published in Gazette of India dated the 26th February, 1990 making certain amendments in the Open General Licence No. 1/88 dated the 30th March, 1988.
 - (xxi) The Imports (Control) Second Amendment Order, 1990 published in Notification No. S.O. 186(E) in Gazette of India dated the 5th March, 1990.
- (xxii) S.O. 208(E) published in Gazette of India dated the 12th March, 1990 making certain amendments in the Open

General Licence Nos. 1/88 to 18/88 dated the 30th March, 1988.

- (xxiii) The Imports (Control) (Third Amendment) Order, 1990 published in Notification No. S.O. 209(E) in Gazette of India dated the 12th March, 1990.
- (11) (i) A copy of the Import and Export Policy for 1990-93 (Volumes I and II) (Hindi and English versions).
 - (ii) A copy of the Hand Book of Procedures (Volumes I and II) (Hindi and English versions).
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1987-88.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:—
 - (a) (i) A statement regarding Review by the Government on the working of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1984-85.
 - (ii) Annual Report of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Punjab Film and News Corporation Limited, Chandigarh, for the year 1985-86.
 - (ii) Annual Report of the Punjab Film and News Corporation

Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

4. Assent to Bills

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the current session and assented to :---

- (1) The Punjab Appropriation (Vote on Account) Bill, 1990
- (2) The Punjab Appropriation Bill, 1990
- (3) The Appropriation (Railways) Bill, 1990
- (4) The Appropriation (Railways) No. 2 Bill, 1990.

†5. Statement by Prime Minister

The Prime Minister made a statement regarding his visit to Namibia.

6. Statement by Minister

The Minister of External Affairs made a statement regarding Indo-Nepal relations.

7. Motions for Elections to Committees :---

(1) Shri P. Upendra moved the following motion :---

† At 4-12 P.M.

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991."

The Motion was adopted.

- (2) Shri P. Upendra moved the following motion :--
- "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991."

The Motion was adopted.

- (3) Shri P. Upendra moved the following motion :---
- "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The Motion was adopted.

- (4) Shri P. Upendra moved the following motion :---
- "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991."

The Motion was adopted.

- (5) Shri P. Upendra moved the following motion :--
- "That this House do recommend to Rajya Sabha that Rajya Sabha

do agree to nominate scven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The Motion was adopted.

- (6) Shri P. Upendra moved the following motion :---
- "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991."

The Motion was adopted.

- (7) Shri P. Upendra moved the following motion :---
- "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1990 and ending on the 30th April, 1991 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The Motion was adopted.

8. Government Bill - Negatived

The Constitution (Sixty-fourth Amendment) Bill, 1990, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Mufti Mohammad Sayeed.

The following members took part in the debate:---

- (1) Shri P. Chidambram
- (2) Shri Het Ram
- (3) Shri Phool Chand Verma
- (4) Shri Somnath Chatterjee

- (5) Shri Kamal Chaudhry
- (6) Bibi Rajinder Kaur Bulara
- (7) Ch. Jagdeep Dhankhar
- (8) Shri Bhogendra Jha
- (9) Prof. Rasa Singh Rawat
- (10) Shri Ajit Kumar Panja
- (11) Shri Kapil Dev Shastri
- (12) Shri Inderjit
- (13) · Shri P.R. Kumaramangalam ⊂
- (14) Dr. Venkatesh Kabde
- (15) Shri Arif Baig
- (16) Shri Chitta Basu
- (17) Shri Kudambur
 - M.R. Janarthanan
- (18) Kum. Umabharti
- (19) Shri Yamuna Prasad Shastri
- (20) Shri P.L. Handoo
- (21) Prof. Meijinlung Kamson
- (22) Shri Hukumdeo Narayan Yadav
- (23) Shri A.K. Roy
- (24) Shri Rameshwar Prasad

Shri Mufti Mohammad Sayeed replied to the debate.

On the motion for consideration of the Bill, the House divided; Ayes 236; Noes 5.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and Conduct of Business in Lok Sabha and in accordance with the Constitution.

9. Private Members' Bill - Introduced

(1) The Payment of Unemployment Allowance Bill, 1989 by Prof. P.J. Kurien.

(2) The Representation of the People (Amendment) Bill, 1989 (Amendment of Section 20), by Prof. P.J. Kurien.

(3) The Representation of the People (Amendment) Bill, 1989 (Substitution of new section for section 77, etc.), by Prof. P.J. Kurien.

(4) The Backward Areas Development Board Bill, 1990, by Shri Yadvendra Datt. (5) The Anti-Espionage Bill, 1990, by Shri Yadvendra Datt.

(6) The Grains Board Bill, 1990, by Shri Yadvendra Datt.

(7) The Compulsory Military Training Bill, 1990 by Shri Uttam Rathod.

(8) The Constitution (Amendment) Bill, 1990 (Amendment of articles 75 and 164) by Shri K. Ramamurthy.

(9) The Constitution (Amendment) Bill, 1990 (Amendment of article 111), by Shri K. Ramamurthy.

(10) The Nationalised Banks (Loans Recovery Procedure) Bill, 1990 by Shri Mullapally Ramachandran.

(11) The Employees' State Insurance (Amendment) Bill, 1990, (Amendment of section 2, etc.), by Shri S. Krishna Kumar.

(12) The Youth Bill, 1990 by Shri Hannan Mollah.

10. Private Member's Bill - Withdrawn

The Constitution (Amendment) Bill, 1989 (Insertion of Incw article 16A) by Shri Amar Roypradhan

Further discussion on the motion for consideration of the Bill moved on the 16th March, 1990, continued.

The following members took part in the debate:---

- (1) Shri Kanchi Paneer Selvem
- (2) Shri Mullappally Ramachandran
- (3) Shri Devendra Prasad Yadav
- (4) Shri Kalpnath Rai
- (5) Shri Santosh Kumar Gangwar
- (6) Shri T. Basheer
- (7) Shri Prem Pradeep
- (8) Shri Tej Narain Singh
- (9) Shri Chhaviram Argal
- (10) Shri Tarit Baran Topder
- (11) Shri Hari Shankar Mahale
- (12) Shri Ram Krishna Yadav
- (13) Shri Govind Chandra Munda
- (14) Shri Het Ram
- (15) Shri Ram Vilas Paswan

Shri Amar Roypradhan replied to the debate.

The Bill was withdrawn by leave of the House.

11 Cancellation of Sitting of Lok Sabha on 2nd April, 1990

On the suggestion of the Minister of Parliamentary Affairs, the House agreed to cancel its sitting fixed for Monday, the 2nd April, 1990.

**12. Report of Rules Committee

Shri Indrajit Gupta laid on the Table the First Report of the Rules Committee.

13. Matters Under Rule 377

(1) Shri Gopinath Gajapathi raised a matter regarding need to take steps to desilt and develop Chilka lake.

(2) Shri Harish Rawat raised a matter regarding need to develop roads passing through hilly areas of Uttar Pradesh as 'National Highways'.

(3) Shri Govind Chandra Munda raised a matter regarding need to direct Durgapur Steel Plant authorities to take over DAV High School, Bolani, Orissa.

(4) Shri Ram Bahadur Singh raised a matter regarding need to convert Chhapra-Salampur road in Bihar into National Highway.

(5) Shri Govindbhai K. Shekhda raised a matter regarding need to take necessary steps for sale of garlic at a reasonable price.

(6) Dr. Laxmi Narain Pandey raised a matter regarding need to ensure licences to the opium growers whose crops have been affected by recent hailstorms in Madhya Pradesh.

(7) Shri Zainul Abedin raised a matter regarding need to provide financial assistance to the Government of West Bengal to protect right bank down stream of Farrakka barrage from erosion.

(8) Shri Mohan Lal Jhikram raised a matter regarding need to provide financial assistance to construct the building for Polytechnic Institute in Mandla district of Madhya Pradesh.

^{*}At 6.10 P.M.

^{**}At 6.41 P.M.

7.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th April, 1990)

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SUBHASH C. KASHYAP, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 4, 1990/Chaitra 14, 1912 (Saka)

No. 25

11 A.M.

1. Resolution-Adopted

The Speaker placed the following Resolution before the House:-

"That this House is deeply grieved over the ghastly killing of a large number of people due to a bomb blast in Batala yesterday and conveys its heartfelt sympathies to the families of the deceased."

The Resolution was adopted by the House unanimously, the members then stood in silence for a short while.

2. Starred Questions

Starred Question Nos. 317, 320-322 and 324 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Question Nos. 289—291 and 293—309 listed for 2 April, 1990 were also laid on the Table, as the sitting fixed for that day was cancelled. Starred Question No. 292 transferred to a date to be intimated later.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3238-3363, 3365-3371, 3373-3423, 3425-3445 and 3447-3469 were laid on the Table.

Replies to Unstarred Question Nos. 3049-3081, 3083-3101, 3103-3107, 3109-3190 and 3192-3237 listed for the 2 April, 1990 were also laid on the Table.

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4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the silk and Art Silk Mills' Research Association, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade Textile Research Association, Surat, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Manmade Textile Research Association, Surat, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Employees Provident Funds (Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 27th January, 1990 under section 6D of the Employees' Provident Funds and Miscellaneous provisions Act, 1952.
- (6) A copy of the Prevention of Food Adulteration (Seventh Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 917(E) in Gazette of India dated the 17th November, 1987 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 together with Corrigenda thereto published in Notification Nos. G.S.R. 73(E) dated the 3rd February, 1988 and G.S.R. 924(E) dated the 13th September, 1988.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions)

of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1988-89.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Notification No. S.O. 145(E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1990 delegating the powers to Jammu and Kashmir Government and its Officers under sub-section (6) of section (3) of the Essential Commodities Act, 1955.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—
 - (i) The Food Corporation of India (Contributory Provident Fund) Amendment Regulations, 1990 published in Notification No. F.No/EP. 41/1/89 in Gazette of India dated the 1st March, 1990.
 - (ii) The Food Corporation of India (Staff) (101st Amendment) Regulations, 1990 published in Notification No. F.No/EP. 36(2)/86 in Gazette of India dated the 1st March, 1990.
- (12) A copy each, of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rajghat Samadhi Committee for the year 1988-89.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

5. Report of Rules Committee

Shri Nirmal Kanti Chatterjee laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

6. Motion Under Rule 388

Shri Mufti Mohammad Sayeed moved the following motion:-

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the motions for leave to introduce, consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1990, during the current session of Lok Sabha."

The motion was adopted.

7. Government Bill-Introduced

The Constitution (Sixty-fifth Amendment) Bill, 1990.

8. Matters Under Rule 377

(1) Shri Santosh Kumar Gangwar raised a matter regarding need to amend the Urban Land (Ceiling and Regulation) Act, 1976.

(2) Shri Shopat Singh Makkasar raised a matter regarding need to provide financial assistance to the Government of Rajasthan to solve drinking water problem in the State.

(3) Prof. Ram Ganesh Kapse raised a matter regarding need to conduct an enquiry into the alleged burning of a girl during S.S.C. examination in Ulhasnagar.

(4) Shri Nitish Kumar raised a matter regarding need to construct reservoirs at Mahane and Sakri rivers in Bihar.

9. Statements by Ministers

[•](1) The Minister of Industry made a statement regarding revision in the rates of Industrial Dearness Allowance applicable to employees of the Central Public Enterprises.

^{**}(2) The Minister of Home Affairs made a statement on the bomb blast incident in Batala on 3rd April, 1990.

10. The Budget (General) 1990-91-Demand for Grant

Discussion on the Demand for Grant No. 23 under the control of the Ministry of External Affairs, Commenced.

The following members took part in the debate:---

- (1) Shri Sudarsan Raychaudhuri
- (2) Shri Samarendra Kundu
- (3) Prof. Prem Kumar Dhumal
- (4) Shri Nani Bhattacharya
- (5) Shri Chitta Basu
- (6) Shri Het Ram
- (7) Shri Yamuna Prasad Shastri
- (8) Shri Hari Kishore Singh
- (9) Shri M.S. Pal
- (10) Shri A. Vijayaraghavan
- (11) Shri Jagdeep Dhankhar
- (12) Shri Ashok Anandrao Deshmukh
- (13) Shri Ram Krishan Yadav
- (14) Shri Vijay Kumar Malhotra
- (15) Shri Rameshwar Prasad
- (16) Shri Ganga Charan Lodhi
- (17) Shri Piyare Lal Handoo
- (18) Shri Yadvendra Datt
- (19) Shri Nitish Kumar
- (20) Shri Vamanrao Mahadik
- (21) Shri Surya Narayan Yadav
- (22) Shri Indrajit Gupta

At 2.45 P.M.

^{**}At 4.20 P.M.

- (23) Kumari Mayawati
- (24) Shri A.N. Singh Deo

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN — PART I [Brief Record of Proceedings]

Thursday, April 5, 1990 / Chaitra 15, 1912 (Saka)

No. 26

11 A.M.

1. Starred Questions

Starred Question Nos. 335, 336 and 338-341 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3470-3512, 3514-3627, 3629-3641 and 3643-3697 were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notices by Shri P.R. Kumaramangalam, Shri Harish Rawat and Shri K.S. Rao regarding situation arising out of the increasing terrorist activities in Punjab leading to killing of several persons due to bomb blast at religious procession in Batala on 3 April, 1990.

Shri P.R. Kumaramangalam then asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the leave was granted and directed that the motion would be taken up immediately after the laying of papers and disposal of formal items of business.

4. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following papers (Hindi and English

versions) under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987:---

- (i) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Act, 1989 (President Act No. 4 of 1989) published in Gazette of India dated the 10th July, 1989.
- (ii) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1990 (President Act No. 1 of 1990) published in Gazette of India dated the 10th January, 1990.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force, Act, 1968:—
 - (i) The Central Industrial Security Force (First Amendment) Rules, 1990 published in Notification No. G.S.R. 33(E) in Gazette of India dated the 25th January, 1990.
 - (ii) The Central Industrial Security Force (Third Amendment) Rules, 1989 published in Notification No. G.S.R. 488 in Gazette of India dated the 22nd July, 1989.
- (3) A copy each of the following papers (Hindi and English versions):---
 - (i) The Detailed Demands for Grants (Volume-I) of the Ministry of Home Affairs for 1990-91.
 - (ii) The Detailed Demands for Grants (Volume-II) of the Ministry of Home Affairs (Union Territories without Legislature) for 1990-91.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditos General thereon.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 848(E) published in Gazette of India dated the 20th September, 1989 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1989.
 - (ii) G.S.R. 901(E) published in Gazette of India dated the 17th October, 1989 approving the Mormugao Port Trust Employees (Contributory Medical Benefit after Retirement) Regulations, 1989.
 - (iii) G.S.R. 1057(E) published in Gazette of India dated the 19th December, 1989 approving the Visakhapatnam Port Employees' (Retirement) Regulations, 1989.
 - (iv) G.S.R. 1062(E) published in Gazette of India dated the 22nd December, 1989 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Fourth Amendment Regulations, 1989.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1990-91.
- (8) A copy of the Defence Services Estimates, 1990-91 (Hindi and English versions).

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th March, 1990, Rajya Sabha passed with amendments the Code of Criminal Procedure (Amendment) Bill, 1990 which had been passed by Lok Sabha on the 21st March, 1990 and returned the Bill with the request that the concurrence of the Lok Sabha to the said amendments be communicated to Rajya Sabha.

6. Bill as Amended by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Code of Criminal Procedure (Amendment) Bill, 1990 returned by Rajya Sabha with amendments.

7. Presentation of Petition

Shrimati Geeta Mukherjee presented a petition signed by Sarvahri C.K. Chandrappan and E.K. Pillai, President and General Secretary respectively of the All India Kishan Sabha, Kerala State Council, Trivandrum regarding financial assistance for the promotion, research and development of various commercial crops and enactment of legislation for insurance of cash crops in Kerala.

8. Adjournment Motion

12.07 P.M.

Shri P.R. Kumaramangalam moved the following motion:---

"That the House do now adjourn."

The following members took part in the debate:---

- (1) Shri Janeshwar Mishra
- (2) Shri Madan Lal Khurana
- (3) Shri Devi Lal
- (4) Shri Vasant Sathe
- (5) Shri Saifuddin Choudhury
- (6) Shri Nitish Kumar
- (7) Shri Mitra Sen Yadav
- (8) Shri Harish Rawat
- (9) Shri Piyare Lal Handoo
- (10) Shri Kirpal Singh
- (11) Shri Kamal Chaudhry
- (12) Kumari Mayawati
- (13) Shri Vamanrao Mahadik
- (14) Shri Mufti Mohammad Sayced

Shri P.R. Kumaramangalam replied to the debate.

The motion was negatived.

9. Government Bill-Passed

The Constitution (Sixty-fifth Amendment) Bill, 1990.

The motion for consideration of the Bill was moved by Shri Mufti

Mohammad Sayced.

The following members took part in the debate:---

- (1) Shri P. Chidambaram
- (2) Shri Jaswant Singh
- (3) Shri Somnath Chatterjee V
- (4) Shri Indrajit Gupta
- (5) Shri A.K. Roy

Shri Mufti Mohammad Sayeed replied to the debate.

On the motion for consideration of the Bill, the' House divided, Ayes "390; Noes *5. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes *359; Noes *5.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mufti Mohammad Sayeed.

On the motion, the House divided, Ayes *399; Noes *3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

10. Matters under Rule 377

(1) Shri Ramesh Chennithala raised a matter regarding need to take measures to prevent pollution due to emission of wastes by Hindustan Newsprint Ltd., Vellore in Kottayam District.

(2) Shri Shantaram Potdukhe raised a matter regarding need to provide sufficient funds to preserve Lohara Zoological Park in Chandrapur District in Maharashtra.

(3) Shri Prakash Koko Brahmbhutt raised a matter regarding need to adopt new technology for cutting and polishing diamonds in the country.

(4) Shri Keshri Lal raised a matter regarding need to stop the cancellation of allotment in labour colonies in Kanpur.

(5) Prof. Rasa Singh Rawat raised a matter regarding need to provide necessary assistance to the Government of Rajasthan to meet the drinking water problem particularly in Ajmer.

(6) Shri P.G. Narayanan raised a matter regarding need to utilise bus service between Gobichettipalayam (Tamil Nadu) and Mysore (Karnataka) for early delivery of postal mail.

(7) Shri K. Murleedharan raised a matter regarding need for proper maintenance of Calicut Port.

(8) Shri Janardan Tiwari raised a matter regarding need to take steps to check terrorist activities in Punjab.

11. The Budget (General)-1990-91 : Domand for Grant

Discussion on the Demand for Grant No. 23 under the control of External Affairs, continued.

The following members took part in the debate:---

- (1) Shri Eduardo Faleiro
- (2) Shri Satyapal Singh Yadav
- (3) Shri M.J. Akbar
- (4) Shri Inderjit
- (5) Shri Sontosh Mohan Dev (Speech unfinished)

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)-MPND-:057LS-5-4-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 6, 1990 / Chaitra 16, 1912 (Saka)

No. 27

11.04 A.M.

1. Starred Questions

Starred Question Nos. 351, 354, 357, 358 and 360 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3698-3916 were laid on the Table.

3. Obituary References

The Speaker made references to the passing away of Shri B.T. Ranadive, a veteran freedom fighter and outstanding Marxist theoretician and Shri R. Mohanrangam, a member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1988-89.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1988-89 along with

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Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for 1990-91.

5. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to:---

- (1) The Appropriation (Vote on Account) Bill, 1990.
- (2) The Appropriation Bill, 1990.

(Lok Sabha adjourned at 12.25 P.M. and re-assembled at 3 P.M.)

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding alleged tapping of telephones and bugging of the premises of politicians.

7. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri L.K. Advani on the 29th December, 1989 and amendments thereto moved on the 23rd March, 1990, continued:---

"This House is of opinion that against the background of the Ninth General Elections, poll reforms should be urgently undertaken, more particularly to curb the influence of moneypower and muscle power, and to ensure that future elections held in this largest democracy of the world are completely free and fair."

The following members took part in the debate:---

- (1) Shri Mandhata Singh
- (2) Shri Mitra Sen Yadav
- (3) Shri Chitta Basu
- (4) Shri Surya Narayan Yadav
- (5) Shri Harish Rawat
- (6) Shri Piyare Lal Handoo
- (7) Shri Raghavji
- (8) Shrimati Malini Bhattacharya
- (9) Prof. Savithri Lakshmanan

(10) Shri M.S. Pal

(11) Kumari Mayawati

(12) Smt. Basavarajeswari

(13) Shri A.N. Singh Deo (Speech unfinished)

The discussion was not concluded.

8. Matters under rule 377

(1) Shri Srikanta Datta Narasimharaja Wadiyar raised a matter regarding need to implement the recommendations of Mahajan Commission to solve border dispute between Karnataka and Maharashtra States.

(2) Prof. P.J. Kurien raised a matter regarding need to give pension to the ex-servicemen of the Second World War.

(3) Shri Surya Narain Yadav raised a matter regarding need to open industries in Saharsa district, Bihar.

(4) Shri Balgopal Mishra raised a matter regarding need to provide funds to the Government of Orissa to repair the breaches caused by floods in Bolangir district in 1982.

(5) Shri Nathu Singh raised a matter regarding need to give financial assistance to the Government of Rajasthan to solve scarcity of drinking water and for the lift irrigation projects.

(6) Shri Dilip Singh Ju Deo raised a matter regarding need to settle the dispute between workers and management in BALCO.

(7) Shri P.C. Thomas raised a matter regarding need to give more quota of rice to Kerala.

(8) Shrimati Uma Gajapathi Raju raised a matter regarding need to set up Doordarshan programme production centre at Visakhapatnam, Andhra Pradesh.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-879LS-6-4-90.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 9, 1990 / Chaitra 19, 1912 (Saka)

No. 28

11.02 A.M.

1. Starred Questions

Starred Question Nos. 371-375 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3917-3928, 3930-3945, 3947-3949, 3951-4009, 4011-4072 and 4074-4114 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1989 — Union Government (Commercial) No. 6 — Hindustan Steel Works Construction Limited, under article 151(1) of the Constitution.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehra Dun, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wildlife Institute of India, Dehra Dun, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions)

of the Indian Science Congress Association, Calcutta, for the year 1988-89 along with Audited Accounts.

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- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1988-89.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1988-89.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1988-89.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1988-89.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1988-89.
- (9) A copy of the Annual Accounts (Hindi and English versions) of

the University of Delhi, Delhi, for the year 1986-87 together with Audit Report thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volumes I and II) for the year 1988-89 together with Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1988-89.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1988-89.
- (15) A copy of the Union Public Service Commission (Exemption from consultation) Second Amendment Regulations, 1989 (Hindi and English versions) published in Notification No. G.S.R. 37 in Gazette of India dated the 20th January, 1990 under article 320(5) of the Constitution.
 - 4. Motions for Elections to Committees
 - (1) Dr. Raja Ramanna moved the following motion:-

"That in pursuance of Section 12(1) of the National Cadet Corps

Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The Motion was adopted.

- (2) Prof. M.G.K. Menon moved the following motion:-
 - "That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University."
- The Motion was adopted.
- (3) Prof. M.G.K. Menon moved the following motion:---
 - "That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The Motion was adopted.

- (4) Prof. M.G.K. Menon moved the following motion:-
 - "That in pursuance of Section 31(2)(k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology established under Section 31(1) of the said Act, for a period of three years from the date of their election."
- The Motion was adopted.

- (5) Prof. M.G.K. Menon moved the following motion:-
 - "That in pursuance of sub-section 4(j) of Section 3 of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the term ending on 11 May, 1993, subject to the other provisions of the said Act."

The Motion was adopted.

5 Statements by Ministers

(1) On behalf of the Minister of Home Affairs, the Minister of Parliamentary Affairs made a statement regarding recent incidents of abduction in the State of Jammu and Kashmir.

^{*}(2) The Minister of External Affairs made a statement on restoration of multi-party democracy in Nepal.

^{**}(3) On behalf of the Minister of Home Affairs, the Minister of Parliamentary Affairs made a statement regarding communal situation in Gujarat.

6. Calling Attention

Shri Harish Rawat called the attention of the Minister of Home Affairs to the reported increase in the incidents of molestation of women passengers in buses in Delhi and the steps taken by the Government to ensure their safety.

On behalf of the Minister of Home Affairs, the Minister of Parliamentary Affairs made a statement in regard thereto.

7. Matters under Rule 377

- Shri G.S. Basavaraj raised a matter regarding need to give clearance to the Shivasamudram Seasonal Power Scheme of Karnataka.
- (2) Shri Uttam Rathod raised a matter regarding need for speedy development of tribal areas.
- (3) Shri Ramesh Chennithala raised a matter regarding need for an electronic telephone exchange in Kottayam.

^{*} At 2.53 P.M.

^{**} At 5.17 P.M.

- (4) Shri Keshri Lal raised a matter regarding need to amend the Urban Land (Ceiling and Regulation) Act, 1976.
- (5) Shri Manjay Lal raised a matter regarding need to allocate more funds for the overall development of Bihar in the forthcoming Five Year Plan.
- (6) Shri Kashiram Chhabildas Rana raised a matter regarding need to take steps to check the rising price of edible oils in the country.
- (7) Shri Shopat Singh Makkasar raised a matter regarding need to set up powerful T.V. relay centres in Raisina (Bikaner) and Khajoowala (Ganganagar) Rajasthan.
- (8) Shri Rajdev Singh raised a matter regarding need to look into the grievances of victims of November, 1984 riots.

8. The Budget (General)-1990-91: Demands for Grants

(i) Discussion on the Demand for Grant No. 23 under the control of the Ministry of External Affairs, continued.

The following members took part in the debate:---

- (1) Shri Sontosh Mohan Dev
- (2) Shri Kadambur M.R. Janardhanan
- (3) Shri Nathu Singh
- (4) Prof. K.V. Thomas
- (5) Shri D. Pandian
- (6) Shri Sultan Salahuddin Owaisi
- (7) Prof. N.G. Ranga
- (8) Shri Babubhai Meghji Shah
- (9) Shri P.R. Kumaramangalam
- (10) Shri R. Jeevarathinam
- (11) Shri Shikiho Sema
- (12) Shri Piyus Tiraky

Shri I.K. Gujral replied to the debate.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants — Budget (General) for 1990-91 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 12 to 18 under

the control of the Ministry of Defence, commenced.

Thirteen cut motions (1, 26 to 29, 33 and 63 to 69) were moved.

The following members took part in the debate:---

- (1) Shri Mallikarjun
- (2) Rao Birender Singh (Speech unfinished)

The discussion was not concluded.

9. Report of Business Advisory Committee

Dr. Laxminarayan Pandey presented the Fifth Report of Business Advisory Committee.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-916LS-9-4-1990.

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 10, 1990 / Chaitra 20, 1912 (Saka)

No. 29

11.02 A.M.

1. Starred Questions

Starred Question Nos. 391, 392, 394, 396 and 397 were orally answered. Replies to Starred Ouestion Nos. 393, 395 and 399-410 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4115-4158, 4160-4167, 4169-4173 and 4175-4352 were laid on the Table.

3. Question of Privilege

The Speaker informed the House that he had received notices of question of privilege from S / Shri Eduardo Faleiro, Harish Rawat, P.R. Kumaramangalam, Indrajit Gupta and Vijay Kumar Malhotra regarding alleged tapping of telephones and bugging of residences of Shri Chandra Shekhar, M.P. and other politicians as reported in the National Press on 6 April, 1990.

The matter was sought to be raised by members on 6 April, 1990 and again on 9 April, 1990 whereupon the Minister of Information and Broadcasting and Minister of Parliamentary Affairs categorically stated that the telephonic communications of Shri Chandra Shekhar, M.P. or any other political leader had not been intercepted nor their residences bugged. The Minister had further informed the House that

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Prime Minister had ordered a CBI inquiry in the matter. Reacting to the views expressed by various sections in the house on 9 April, 1990 the Minister had stated that Government would not stand in the way in case the member agrrieved corroborated his statement and asked for the Privileges Committee to look into it. Government would place all the relevant papers before the Privileges Committee.

The Speaker *inter alia* observed that article 105 of the Constitution provided for the powers, privileges and immunities of each House of Parliament of its members and the Committee thereof. They did not, however, exempt the members from obligations to the society which applied to other citizens. The privileges of Parliament did not place a member of Parliament on a footing different from that of an ordinary citizen in the matter of application of laws unless there were good and sufficient reasons in the interest of Parliament itself to do so and unless so provided in the Constitution or any law. There had been several instances in the past when matters relating to alleged tapping of telephone of members were sought to be raised in the House as questions of privilege but successive Speakers had ruled that no question of privilege was involved in such matters.

The Speaker further observed that after the categorical statement made by the Minister of Parliamentary Affairs and Information and Broadcasting denying the allegations of telephone tapping and bugging of residences, the notices of privilege seemed to lack factual basis. However, considering the fact that the whole House was exercised over the alleged incident of tapping of telephones and bugging of the residence of an Hon'ble Member and in view of the near unanimity in the House that such actions, if true, were reprehensible, he deemed it only fit and proper that the matter was gone into in depth with a view to finding out whether there was any truth in the press report and if so whether Shri Chandra Shekhar or any other Member had been obstructed in the discharge of his duties in the house by the alleged incident(s) of phone tapping and bugging of residence(s).

The Speaker observed that in view of the great importance of the issues involved irrespective of the fact whether or not a *prima facie* case of breach of privilege was made out and without going into any technicalities, he had decided to refer the matter in all its ramifica-

tions and with all the issues in its gamut, under rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha, to the Committee of Privileges for examination, investigation and report.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of Notification No. G.S.R. 844 (Hindi and English versions) published in Gazette of India dated the 11th November, 1989 declaring Messrs Metro Mutual Benefit Company Limited, Lucknow, to be a 'Nidhi' under section 620A of the Companies Act, 1956.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1988-89.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the

National Institute of Design, Ahmedabad, for the year 1988-89.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Ramnagar, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Service and Training Centre, Ramnagar, for the year 1988-89.
- (6) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1990-91.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:---
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1990 publihsed in Notification No. G.S.R. 107 in Gazette of India dated the 24th February, 1990.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1990 published in Notification No. G.S.R. 108 in Gazette of India dated the 24th February, 1990.
 - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1990, published in Notification No. G.S.R. 109 in Gazette of India dated the 24th February, 1990.
 - (iv) The Coal Mines Family Pension (Amendment) Scheme, 1990 published in Notification No. G.S.R.'110 in Gazette of India dated the 24th February, 1990.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1988-89.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

5. Motion regarding Fifth Report of Business Advisory Committee

Prof. Saif-ud-Din Soz moved the following motion:-

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 9th April, 1990."

The motion was adopted.

6. Matters under Rule 377

(1) Shri K. Murleedharan raised a matter regarding need to take steps to imporve the lot of Coffee growers in Kerala.

(2) Smt. Usha Varma raised a matter regarding need to provide necessary assistance to the farmers of Lakhimpur Kheri whose crops had been damaged due to recent rains and hailstorms.

(3) Shri P. Penchalaiah raised a matter regarding need to set up an additional 'Periodical Over-hauling and Traction Shed' unit at Bitragunta in Vijayawada division in Andhra Predesh.

(4) Shri Ramendra Kumar 'Ravi' Yadav raised a matter regading need to take up some railway projects for development of Madhepura district in Bihar.

(5) Shri Bhajaman Behera raised a matter regarding need to decentralise Eastern Coalfields Limited and have a separate coal company for Orissa.

(6) Prof. Prem Kumar Dhumal raised a matter reagrding need for financial assistance to the Government of Himachal Pradesh to take up flood control measures to save Una district from recurring floods in Suva river.

(7) Shri Kanchi Paneerselvam raised a matter regarding need to imporve the lot of fishermen in Chingleput, Tamil Nadu.

(8) Shri Chitta Basu raised a matter regarding need to implement National Transport Committee recommendations regarding **phasing** out of the Freight Equalisation Scheme.

7. The Budget (General)-1990-91: Demands for Grants

Discussion on the Demands for Grants No. 12 to 18 under the control of Ministry of Defence and the cut motions thereto moved on the 9th April, 1990, continued.

The following members took part in the debate:---

- (1) Rao Birendra Singh
- (2) Shri Jaswant Singh
- (3) Shri Amal Datta
- (4) Shri Uttam Rathod
- (5) Shri Baburao Paranjpe
- (6) Shri S. Krishna Kumar
- (7) Shri Ramendra Kumar 'Ravi' Yadav
- (8) Shri Ram Sajiwan
- (9) Prof Prem Kumar Dhumal
- (10) Shri Ram Saran Yadav
- (11) Shri Ram Krishan Yadav
- (12) Shri Inderjit
- (13) Shri Santosh Bhartiya
- (14) Shri Jag Pal Singh
- (15) Shri Piyus Tiraky
- (16) Shri Ashok Anandrao Deshmukh
- (17) Prof. Savithri Lakshmanan
- (18) Ch. Jagdeep Dhamkar
- (19) Shri Inderjit Gupta
- (20) Shri R.N. Rakesh
- (21) Shri Mahender Singh Mewal
- (22) Shri Vishwanath Pratap Singh
- (23) Shri P.K. Thungon
- (24) Shri Satyapal Singh Yadav
- (25) Shri S.B. Sidnal
- (26) Shri Surya Narayan Yadav
- (27) Shri Rameshwar Prasad
- (28) Shri Harish Rawat

Dr. Raja Ramanna replied to the debate

The discussion was concluded.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and

Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General), for 1990-91 were voted in full.

*8. Contempt of the House

The Deputy Speaker informed the House that at about 12.35 hours that day, three visitors calling themselves Ram Kishore Yadav son of Shri Jageshwar Prasad Yadav, Munish Kumar Darbari son of Shri Raghuraj Prakash Darbari and Uday Bhan Srivastava son of Shri Harswaroop Srivastava attempted to shout slogans from the Visitors' Gallery. The Director, Security took them into custody immediately and interrogated them. The visitors had made statements. Munish Kumar expressed regret for his action and had also begged pardon for the same. Ram Kishore Yadav and Uday Bhan Srivastava had not expressed any regret for their action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri P. Upendra was adopted:—

"This House resolves that the persons calling themselves Ram Kishore Yadav son of Shri Jageshwar Prasad Yadav, Munish Kumar Darbari son of Shri Raghuraj Prakash Darbari and Uday Bhan Srivastava son of Shri Harswaroop Srivastava, who attempted to shout slogans from the Visitors' Gallery at about 12.35 hours today and whom the Director, Security took into custody immediately, have committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be let off with a stern warning on the rising of the House today."

**9. Statement by Minister

On behalf of the Minister of Home Affairs, the Minister of

^{*} At 6.35 P.M.

^{**} At 6.40 P.M.

Parliamentary Affairs made a statement regarding the ghastly murder of Shri H.L. Khera, General Manager, H.M.T. by his abductors in Srinagar.

7.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-947LS-10-04-90.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 11, 1990/Chaitra 21, 1912 (Saka)

No. 30

11.02 A.M.

1. Starred Questions

Starred Question Nos. 411—416 were orally answered. Starred Question No. 418 postponed to a date to be intimated later, Starred Question No. 429 transferred to a date to be intimated later. Replies to Starred Question Nos. 417, 419—428 and 430 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4353–4381, 4383–4431, 4433–4484, 4486–4542, 4544, 4547–4571, 4573–4575, 4577 and 4579–4585 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :--
 - (a) (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1988-89.

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- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1988-89.
- 4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1988-89.
- (6) A copy of the Financial Estimates and Performance Budget for 1990-91 (Hindi and English versions) of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.
- (7) (i) A copy of the Annual Report (Hindi and English versions)

of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1988-89 under section 19 of the All India Institute of Medical Sciences Act, 1956.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1988-89 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1988-89.
 - (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
 - (11) A copy of the Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 97(E) in Gazette of India dated the 26th February, 1990 under section 39 of the Bureau of Indian Standards Act, 1986.
 - (12) A copy of the Notification No S.O. 243(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1990 making certain amendments to Notification No. S.O. 251(E) dated the 31st March, 1989 issued under section 3 of the Bureau of Indian Standards Act, 1986.
 - (13) A copy of the National Capital Region Planning Board

(Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 75(E) in Gazette of India dated the 15th February, 1990 under section 38 of the National Capital Region Planning Board Act, 1985.

- (14) A copy of the Punjab Housing Development Board (Accounts, Submission of Reports and Returns) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 6/P.A.6/73/S.98/89 in Punjab Gazette dated the 13th January, 1989 under sub-section (3) of section 98 of the Punjab Housing Development Board Act, 1972 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1987-88 together with Audit Report thereon, under subsection (4) of section 25 of the Delhi Development Act, 1957.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1987-88.
 - (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
 - (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1990-91.

4. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(1) That at its sitting held on the 10th April, 1990, Rajya Sabha agreed without any amendment to the Constitution (Sixty-fifth Amendment) Bill, 1990, passed by Lok Sabha on the 5th April, 1990.

(2) That at its sitting held on the 10th April, 1990, Rajya Sabha agreed to the amendments made by Lok Sabha on the 29th March, 1990, in the Criminal Law Amendment (Amending) Bill, 1989.

5. Statements by Ministers

(1) The Minister of Civil Aviation made a statement regarding certain important policy decisions taken by the Ministry of Civil Aviation to boost export and tourism earnings.

** (2) The Minister of Home Affairs made a statement regarding murder of Shri Mushirul Haq, Vice-Chancellor of Kashmir University and his Personal Secretary Shri Ghulam Nabi.

6. Report of the Committee on Private Members' Bills and Resolutions

Shrimati Basavarajeswari presented the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Matters Under Rule 377

- (1) Shri K.D. Sultanpuri raised a matter regarding need to shift cantonment from Nahan district of Himachal Pradesh to some other place.
- (2) Smt. Basavarajeswari raised a matter regarding need to clear the proposal to set up a Refinery and Petro-chemicals Project at Mangalore.
- (3) Shri Bhabani Shankar Hota raised a matter regarding need for early completion of Chiroli dam project in Sambalpur district, Orissa.
- (4) Dr. Venkatesh Kabde raised a matter regarding need for formation of Statutory Development Boards for Marathwada and Vidarbha regions of Maharashtra.
- (5) Shri Baburao Paranjpe raised a matter regarding need to retain Scheduled Tribe status of Manjhi tribe of Madhya Pradesh.

** At 5.03 P.M.

- (6) Prof. Rupchand Pal raised a matter regarding need to augment production of pig iron in the country.
- (7) Shri V. Krishna Rao raised a matter regarding need to utilise surplus water of the Krishna basin in Karnataka.
- (8) Shri Ramashray Prasad Singh raised a matter regarding need to set up a yarn factory in Jehanabad district of Bihar.

8. The Budget (General) - 1990-91: Demands for Grants

Discussion on the Demands for Grants Nos. 51 to 53 under the control of the Ministry of Industry, commenced.

Twelve cut motions (6 to 15, 62 and 63) were moved.

The following members took part in the debate:---

- (1) Shri Vasant Sathe
- (2) Shri Upendra Nath Verma
- (3) Shri Dau Dayal Joshi
- (4) Shri K.S. Rao
- (5) Shri Basudeb Acharia
- (6) Shri Ram Pujan Patel (Speech unfinished)

The discussion was not concluded.

9. Discussion Under Rule 193

Prof. Rasa Singh Rawat raised a discussion regarding communal riots in Gujarat and other parts of the country.

The following members took part in the debate :---

- (1) Shri Kashi Ram Rana
- (2) Shri K.S. Chavda
- (3) Shri Ajoy Mukhopadhyay
- (4) Shri Loknath Choudhry
- (5) Shri G.M. Banatwalla
- (6) Shri P.C. Thomas
- (7) Prof. Saif-ud-Din Soz
- (8) Kumari Mayawati
- (9) Shri Chitta Basu
- (10) Shri Ratilal Kalidas Varma
- (11) Shri Hukumdeo Narayan Yadav

- (12) Shri Shopat Singh Makkasar
- (13) Prof. Prem Kumar Dhumal
- (14) Shri Gulab Chand Kataria
- (15) Shri Babubhai Meghji Shah

On behalf of Shri Mufti Mohammad Sayeed, Shri Arif Mohammad Khan replied to the discussion.

The discussion was concluded.

8.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-975LS-11-4-90.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, April 12, 1990 / Chaitra 22, 1912 (Saka)

No. 31

11.03 A.M.

1. Starred Question

Starred Question Nos. 431, 432, 436, 438, 439 and 440 were orally answered. Replies to the remaining question Nos.433-435, 437 and 441-450 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4586-4634, 4636-4659, 4661-4692, 4694-4703, 4705-4726 and 4728-4807 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Horticulture Board, Gurgaon, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Errata (Hindi and English versions) to the

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Detailed[•] Demands for Grants (Volume II) of the Ministry of Home Affairs for 1990-91.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 37(E) published in Gazette of India dated the 29th January, 1990 approving the Tuticorin Port (Authorisation of Pilots) Second Amendment Regulations, 1990.
- (ii) G.S.R. 90(E) published in Gazette of India dated the 21st February, 1990 approving the Tuticorin Port Employees' (Classification, Control and Appeal) First Amendment Regulations, 1990.
- (iii) G.S.R. 91(E) published in Gazette of India dated the 21st February, 1990 approving the Bombay Port Trust Class I Employees (Acceptance of Employment after Retirement) Amendment Regulations, 1990.
- (iv) G.S.R. 93(E) published in Gazette of India dated the 22nd February, 1990 approving the Calcutta Port Trust Employees' (Welfare Fund) First Amendment Regulations, 1990.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English

^{*} The Detailed Demands for Grants (Volume II) of the Ministry of Home Affairs was laid on the Table of the House on 5th April, 1990.

versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:---

- (a) (i) Annual Accounts of the Mormugao Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1988-89.
- (b) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1988-89.
- (c) (i) Annual Accounts of the Tuticorin Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1988-89.
- (8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Administration Report and Audited Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting Year.

4. Calling Attention

Shri Bhabani Shankar Hota called the attention of the Minister of Steel and Mines to the major fire accident in the Angul plant of National Aluminium Company Ltd., Orissa resulting in substantial losses and the steps taken by the Government in that regard.

The Minister of Steel and Mines made a statement in regard thereto.

5. Matters under Rule 377

(1) Shri H.C. Srikantaiah raised a matter regarding need to set up Malnad Development Board in Karnataka.

(2) Shri Madhavrao Scindia raised a matter regarding need to enquire into the attacks on Harijans particularly in Madhya Pradesh.

(3) Shri D.M. Putte Gowda raised a matter regarding need to direct RBI to charge additional rate of interest of 1.5 per cent only on the initial loan of Rs. 25,000 under NABARD.

(4) Shri Harpal Singh Panwar raised a matter regarding need to provide more railway facilities between Delhi and Saharanpur.

(5) Shri Santosh Kumar Gangwar raised a matter regarding need to simplify the procedure regarding renewal / issue of licences for keeping arms.

(6) Shri Ram Krishna Yadav raised a matter regarding need to take steps for effective implementation of the orders of the Courts.

(7) Shri Nitish Kumar raised a matter regarding need to construct a railway bridge on river Ganga near Patna in Bihar.

(8) Shri P.C. Thomas raised a matter regarding need to develop Erumely in Kottayam district, Kerala as pilgrim centre of National importance.

6. The Budget (General) 1990-91: Demands for Grants

Discussion on the Demands for Grants No. 51 to 53 under the control of the Ministry of Industry and cut motions thereto moved on 11th April, 1990, continued.

The following members took part in the debate:-

- 1. Shri Ram Pujan Patel
- 2. Shri Vamanrao Mahadik
- 3. Smt. Basavarajeswari
- 4. Dr. Venkatesh Kabde
- 5. Smt. Subhashini Ali
- 6. Shri Devendra Prasad Yadav
- 7. Shri Sukhendra Singh

The discussion was not concluded.

7. Motion regarding First Report of the Committee on Private Members' Bills and Resolutions

Shrimati Basavarajeswari moved the following motion:-

"That this House do agree with the First Report of the Committee on Private Members's Bills and Resolutions presented to the House on the 11th April, 1990."

The Motion was adopted.

8. Private Members' Bills --- Introduced

(1) The Constitution (Amendment) Bill, 1990 (Insertion of new article 31), by Shri Sudhir Giri.

(2) The Constitution (Amendment) Bill, 1990 (Insertion of new articles 75A and 164A), by Shri Shantilal Patel.

9. Private Members, Bill-Under Consideration

The Forest (Conservation) Amendment Bill, 1990

(Amendment of Section 2 etc.)

BY SHRI HARIBHAU SHANKAR MAHALE.

The motion for consideration of the Bill was moved by Shri Haribhau Shankar Mahale.

The following members took part in the debate:---

- (1) Shri Harish Rawat
- (2) Shri M.S. Pal
- (3) Dr. Laxminaryan Pandey
- (4) Shri K.D. Sultanpuri
- (5) Shri Ram Chandra Dome
- (6) Shri Chhedi Paswan
- (7) Shri Rameshray Prasad Singh
- (8) Shri Piyus Tiraky
- (9) Shri Uttam Rathod
- (10) Shri Prahlad Singh Patel
- (11) Shri Pratap Singh
- (12) Shri P. Narsa Reddy
- (13) Prof. Prem Kumar Dhumal
- (14) Shri Nand Kumar Sai
- (15) Shri Tej Narayan Singh
- (16) Shri Ram Krishan Yadav.

The discussion was not concluded.

10. Discussion under Rule 193

Shri Janardan Yadav raised a discussion on the situation in Assam arising out of the terrorist activities of United Liberation Front of Assam (ULFA).

The following members took part in the debate:-

- 1. Shri Santosh Mohan Dev
- 2. Shri Guman Mal Lodha
- 3. Shri Nathu Singh
- 4. Dr. Biplab Dasgupta
- 5. Shri Lokanath Choudhary
- 6. Shri Chitta Basu

Shri Mufti Mohammad Sayeed replied to the debate.

The discussion was concluded.

7.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-996LS-12-4-90.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 16, 1990 / Chaitra 26, 1912 (Saka)

No. 32

11.04 A.M.

1. Starred Questions

Starred Question Nos. 451, 452, 453, 454, 455 and 456 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4808–4842, 4844–4857, 4859–4885, 4887–4916 and 4918–5019 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1990-91.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Society for promotion of Wastelands Development, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Society for Promotion of Wastelands Development, New Delhi, for the year 1988-89.
- (3) (i) A copy of the Annual Report (Hindi and English versions)

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of the Indian Institute of Management, Ahmedabad, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1986-87.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1987-88.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University, Aligarh, for the years 1986-87 and 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1988-89.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1988-89.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1988-89 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th April, 1990, Rajya Sabha passed with amendment the Commissions of Inquiry (Amendment) Bill, 1990 which had been passed by Lok Sabha on the 29th March, 1990 and returned the Bill with the request that the concurrence of the Lok Sabha to the said amendment be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Commissions of Inquiry (Amentmdnet) Bill, 1990 returned by Rajya Sabha with amendment.

6. Statements by Ministers

(1) The Minister of Railways made a statement regarding the accidents due to bomb blasts involving Train No. 5718 Dooars Express on 12th April, 1990 and No. 5609 Avadh - Assam Express on 13th April, 1990 on Alipurduar Division of North-east Frontier Railway and fire accident in one of the coaches of 383 Mokameh-Danapur passenger on 16th April, 1990.

[•](2) The Minister of Home Affairs made a statement regarding the incident of explosion in a bus at Prembari Pul on Ring Road in Delhi on 13th April, 1990.

7. Matters under rule 377

(1) Shri Srikanta Datta Narasimharaja Wadiyar raised a matter regarding need to allocate more funds for early completion of Bangalore-Mysore metre gauge railway line.

(2) Shri Hari Kewal Prasad raised a matter regarding need to ensure transportation of coal by HINDALCO through railways.

(3) Dr. Asim Bala raised a matter regarding need for a doublerailway line between Ranaghat and Lalgola in West Bengal.

(4) Shri Vidyadhar Gokhale raised a matter regarding need to enquire into the gas leakage in the Standard Alkali factory in Thane-Belapur strip.

(5) Shri Banwarilal Purohit raised a matter regarding need to ensure that the upgradation of slum areas in Nagpur city is not affected due to forest law regarding 'Zhudpi'.

(6) Dr. Venkatesh Kabde raised a matter regarding need to float debentures for various railway projects in Marathwada, Maharashtra.

(7) Prof. Prem Kumar Dhumal raised a matter regarding need to pay 'Hill Compensatory Allowance' to the Central Government and Public Undertakings employees posted in Himachal Pradesh.

8. The Budget (General)-1990-91: Demands for Grants

(i) Discussion on the Demands for Grants Not. 51 to 53 under

* At 1 P.M.

the control of the Ministry of Industry and cut motions thereto moved on 11th April, 1990, continued.

The Following members took part in the debate:---

- (1) Shri M. Arunachalam
- (2) Shri Ishwar Chaudhary
- (3) Shri Murli Deora
- (4) Shri Prahlad Singh Patel
- (5) Shri Chhedi Paswan
- (6) Shri Mitra Sen Yadav
- (7) Shri P. Narsa Reddy
- (8) Shri Mandhata Singh
- (9) Shri Piyus Tiraky
- (10) Shri R. Muthaiah
- (11) Shri Janak Raj Gupta
- (12) Shri P.C. Thomas
- (13) Shri Babubhai Meghji Shah
- (14) Shri Harpal Singh Panwar
- (15) Shri R. Jeevarathinam
- (16) Shri M.S. Pal
- (17) Shri Amar Roypradhan
- (18) Shri Balasaheb Vikhe Patil
- (19) Dr. Laxminarayan Pandey
- (20) Shri Rameshwar Prasad
- (21) Prof. K.V. Thomas
- (22) Shri Ram Krishan Yadav
- (23) Dr. S.P. Yadav
- (24) Shri N. Dennis
- (25) Shri Chand Ram

Shri Ajit Singh replied to the debate.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants-Budget (General) for 1990-91 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 47 to 50 under the

control of the Ministry of Human Resource Development, commenced.

Forty-nine cut motions (37 to 81, 99, 100, 107 and 108) were moved.

Shri N. Tombi Singh took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th April, 1990)

SUBHASH C. KASHYAP Secretary-General.

MGIP(PLU)MRND-1013LS-16-4-90.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, April 17, 1990/Chaitra 27, 1912 (Saka)

No. 33

11.01 A.M.

1. Starred Questions

Starred Question Nos. 473, 474, 476, 477, 478 and 479 were orally answered. Replies to the remaining questions 472, 475 and 480-492 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5020-5254 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A/18AA of the Industries (Development and Regulations) Act, 1951:—
 - (i) S.O. 275(E) published in Gazette of India dated the 30th March, 1990 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Barley Mills (Private) Limited, Calcutta upto 31st March, 1991.
 - (ii) S.O. 277(E) published in Gazette of India dated the 30th March, 1990 regarding extension of period of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta upto 31st March, 1991.

- (iii) S.O. 276(E) published in Gazette of India dated the 30th March, 1990 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, upto 31st March, 1991.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1990-91.
- (3) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited for the period from July, 1987 to March, 1989 along with Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Co-operative Limited for the period from July, 1987 to March, 1989.

4. Statements by Ministers

(1) The Minister of Railways made a further statement regarding the accident due to fire in train No. 383 Up Mokama-Danapur Passenger Train on 16th April, 1990 on Eastern Railway.

(2) The Minister of Home Affairs made a statement regarding incidents of major fire at Vigyan Bhavan and Sadar Bazar in Delhi on 16th April, 1990.

5. Calling Attention

Shri Ram Naik called the attention of the Minister of Water Resources to the reported discontentment among the people affected by the Narmada Dam Project in the States of Maharashtra, Madhya Pradesh and Gujarat and the steps taken by the Government to resolve the issues involved.

The Minister of Water Resources made a statement in regard thereto.

6. Matters under Rule 377

(1) Shri Harish Rawat raised a matter regarding need to take steps

* Ăt 3 P.M.

to protect people from tigers in Corbett Park.

(2) Shri Gopinath Gajapathi raised a matter regarding need to impress upon Rural Electrification Corporation etc. to provide cent. per cent loan for System Improvement Works at lower rate of interest.

(3) Shri Era Anbrasu raised a matter regarding need for a comprehensive slum development welfare scheme throughout the country.

(4) Shri Ramendra Kumar 'Ravi' Yadav raised a matter regarding need to set up industries in Koshi division of north Bihar.

(5) Shri N.J. Rathwa raised a matter regarding need to convert narrow gauge railway line between Nadiyal and Kapadvanj into broad gauge and its extension upto Madasa.

(6) Smt. Sumitra Mahajan raised a matter regarding need to construct Indore-Dewas by-pass on National Highway No. 3 at the earliest.

(7) Shri Piyush Tiraky raised a matter regarding need to revamp Haldia Fertilizer Complex.

(8) Shri Yamuna Prasad Shastri raised a matter regarding need to complete the construction of Bansagar Inter-State Irrigation Project at the earliest.

The Budget (General)- 1990-91: Demands for Grants

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

Time allotted : 10 hrs.

Time taken : 4 hrs. 09 mts.

Balance : 5 hrs. 51 mts.

Discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on 16th April, 1990, continued.

The following members took part in the debate .---

- (1) Shri N. Tombi Singh
- (2) Shri Vijay Kumar Malhotra

- (3) Shri Gobardhan Bhagey
- (4) Shri Sontosh Mohan Dev
- (5) Shri Nand Kumar Sai
- (6) Shri K.S. Rao
- (7) Shri Kapil Dev Shastri
- (8) Prof. Saif-ud-Din Soz
- (9) Dr. Sudhir Roy
- (10) Shri Balasaheb Vikhe Patil
- (11) Prof. Ram Ganesh Kapse
- (12) Shri Dalpat Singh Paraste
- (13) Prof. Yadu Nath Pandey

The discussion was not concluded.

8. Report of Business Advisory Committee

Dr. Laxminarayan Pandey presented the Sixth Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th April, 1990)

SUBHASH C. KASHYAP,

Secretary-General.

* At 5.51 P.M.

MGIP(PLU)-MRND-1033LS-17-4-90.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, April 18, 1990/Chaitra 28, 1912 (Saka)

No. 34

11.02 A.M.

1. Starred Questions

Starred Question Nos. 493–497 were orally answered. Replies to the remaining questions Nos. 498–504 and 506–513 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Food and Civil Supplies regarding hike in Prices of vanaspati and edible \bar{o} ils was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5255-5277, 5279-5331, 5333-5377, 5379-5415, 5417-5425, 5427-5446, 5448, 5449, 5451-5458 and 5460-5486 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jute Manufacturers Development Council for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.

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- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1988-89.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. No. 691(E) in Gazette of India dated the 11th July, 1989, under section 38 of the Drugs and Cosmetics Act, 1940.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, for the year 1988-89.
- (12) A statement (Hindi and English versions) (a) showing reasons for delay in laying the papers mentioned at (H) above/and (b) explaining reasons for not laying the Audited Accounts of the Central Council for Research in Ayurveda and Siddha for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1988-89.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Central Warehousing Corporation (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 435(E) in Gazette of India dated the 5th April, 1990 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. (16) A copy of the Detailed Demands for Grants (Hindi and ' English versions) of the Ministry of Law and Justice for 1990-91.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1990-91.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri Shivraj V. Patil presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Statements by Ministers

(1) The Minister of Home Affaris made a statement regarding the activities of Anand Margis.

*(2) The Minister of Food and Civil Supplies made a statement regarding continuance of the scheme for supply of wheat and rice at specially subsidised rates in Integrated Tribal Development Project (ITDP) areas and the tribal majority states for one more year from the 1st April, 1990 and extension of its coverage to north Cachar and Karbi-Anglong districts of Assam.

7. Motions for Election to Committees

(1) On behalf of Shri Ajit Singh, Shri Nathu Ram Mirdha moved the following motion :---

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect; in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

[•] At 5.14 P.M.

- (2) Shri Nilamani Routray moved the following motion :---
- "That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

The motion was adopted.

- (3) Shri K.P. Unnikrishnan moved the following motion :---
- "That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(4) On behalf of Shri Murasoli Maran, Shri Nathu Ram Mirdha moved the following motion :---

"That in pursuance of sub-section (1)(d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

8. Calling Attention

Shri A.K. Roy called the attention of the Minister of Steel and Mines to the situation arising out of Uraining of large quantity of furnace oil from Bokaro Steel Plant into the Damodar river leading to pollution of the river water, causing stoppage of water supply to the entire industrial and colliery belt of Dhanbad district of Bihar and the steps taken by the Government in that regard. 6

The Minister of Steel and Mines made a statement in regard thereto.

9. Motion regarding Sixth Report of Business Advisory Committee

Shri Saifuddin Chowdhury moved the following motion :----

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 17th April, 1990."

The motion was adopted.

10. Matters under Rule 377

(1) Smt. Maragatham Chandrashekhar raised a matter regarding need to enhance the compensation to the families of IPKF Personnel who lost their lives in Sri Lanka.

(2) Shri C. P. Mudalagiriyappa raised a matter regarding need to construct a direct railway line between Tumkur and Devanagere in Karnataka.

(3) Shri G. S. Basavaraj raised a matter regarding need to construct dams across Katla and Plana streams in Uttar Kannada district of Karnataka.

(4) Shri Keshri Lal raised a matter regarding need for early completion of Ganga Barrage in Kanpur to overcome the drinking water problem.

(5) Shri Raj Mangal Mishra raised a matter regarding need to enact a law to prevent 'noise pollution' in the country.

(6) Shri Kashiram Rana raised a matter regarding need to take steps to save the diamond industry in the country.

(7) Shri Chhaviram Argal raised a matter regarding need to take steps to overcome the drought conditions in Madhya Pradesh.

(8) Shri Shopat Singh Makkasar raised a matter regarding need to regularise the services of the workers engaged in Jammu region of Border Roads Organisation.

11. The Budget (General) — 1990-91: Demands for Grants Ministry of Human Resource Development

Time allotted:	10 hrs.
Time taken:	6 hrs. 42 mts.
Balance:	3 hrs. 18 mts.

Discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on 16th April, 1990, continued.

The following members took part in the debate:---

- (1) Shri Kusuma Krishna Murthy
- (2) Shrimati Sumitra Mahajan
- (3) Shri Chitta Mahata
- (4) Shri P.V. Narasimha Rao
- (5) Shrimati Malini Bhattacharya
- (6) Shri Heera Bhai
- (7) Shri M.G.K. Menon

The discussion was not concluded.

12. Discussion under Rule 193

Shri Harish Rawat raised a discussion on the statement made by the Minister of Railways in the House on 17th April, 1990 regarding the accident due to fire in No. 383 Up Mokama-Danapur Passenger train on 16-4-1990.

The following members took part in the debate:---

- (1) Shri Tarit Baran Topdar
- (2) Shri Ram Dhan
- (3) Dr. Shailendranath Shrivastava
- (4) Shri A. Charles
- (5) Shri Nitish Kumar
- (6) Shri Janardan Yadav
- (7) Shri Sontosh Mohan Dev
- (8) Shri Brij Bhushan Tiwari
- (9) Shri Satyanarayan Jatiya
- (10) Shri Chitta Basu

- (11) Shri P. R. Kumaramangalam
- (12) Shri Samarendra Kundu
- (13) Shri Ishwar Chaudhary
- (14) Shri Tej Narayan Singh
- (15) Shrimati Vidya Chennupati
- (16) Shri Ram Naik
- (17) Shri Dau Dayal Joshi
- (18) Shri Rameshwar Prasad
- (19) Shri M.S. Pal
- (20) Shri Dasai Chowdhary
- Shri George Fernandes replied to the discussion.

The discussion was concluded.

8.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

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MGIP(PLU)MRND-1060LS-18-4-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings)

Thursday, April 19, 1990 / Chaitra 29, 1912 (Saka)

NO. 35

11.04 A.M.

1. Starred Questions

Starred Question Nos. 514, 515, 517, 518, 520, 522 and 523 were orally answered. Replies to the remaining question Nos. 516, 519, 521 and 524-533 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of External Affairs regarding provocative utterances by "JKLF" Chief against India was orally answered and Supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5487—5660, 5662—5674 and 5676—5711 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Arms (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 404(E) in Gazetie of India dated the 28th March, 1990 under subsection (3) of section 44 of the Arms Act, 1959.
- (2) A copy each of the following papers (Hindi and English

2

versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:--

- (i) Report of the Justice D.P. Wadhwa Committee of Inquiry appointed to inquire into the incident of the 15th January, 1988 in St. Stephen's College, University of Delhi, regarding apprehension of a lawyer by the Police, the incident and reported lathicharge on the 21st January, 1988 outside the office of the DCP, North Delhi and circumstances leading to presence of a mob in Tis Hazari premises on 17th February, 1988 and the resultant violence.
- (ii) Memorandum of Action Taken on the above Report.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1987-88 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Statement by Minister

The Minister of Food and Civil Supplies made a statement regarding incentives to sugar factories for undertaking early crushing in the ensuing 1990-91 sugar season.

6. Government Bill-Introduced

The Constitution (Sixty-sixth Amendment) Bill, 1990

7. Matters under, Rule 377

(1) Shri Mullappally Ramachandran raised a matter regarding need to provide the recognition to circus artists in the country.

(2) Shri Mohanlal Jhikram raised a matter regarding need to set up an 'atomic energy centre' in Mandla district in Madhya Pradesh. (3) Shri Nitish Kumar raised a matter regarding need to take steps to restart Fatwa-Islampur railway line.

(4) Shri Maheshwar Singh raised a matter regarding need to provide financial assistance to the Government of Himachal Pradesh to meet the situation caused by heavy rains and hailstorms in several parts of the State.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to open a school and a hospital for the railway employees in Jahanabad, Bihar.

(6) Shri G. Devaraya Naik raised a matter regarding need to take effective measures to control monkey disease in different parts of Karnataka.

8. Amendments made by Rajya Sabha to Government Bill-Agreed to

The Code of Criminal Procedure (Amendment) Bill, 1990

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Mufti Mohammad Sayeed:—

Clause 2

- 1. That at pages 1 and 2, lines 10 to 18 and 1 to 9, respectively be *deleted*.
- 2. That at page 2, line 10, for the brackets, figures and words "(2) Notwithstanding anything contained in sub-section (1)" the figures, brackets and words "166A (1) Notwithstanding anything contained in this Code" be substituted.
- 3. That at page 2, line 24, for the brackets and figure "(3)" the brackets and figure "(2)" be substituted.
- 4. That at page 2,—
 - (i) line 26, for the brackets and figure "(4)" the brackets and figure "(3)" be substituted.
 - (ii) line 27, the words, brackets and figure "or sub-section (2)" be *deleted*.

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The following memebrs took part in the debate:---

- (1) Shri Guman Mal Lodha
- (2) Shri G.M. Banatwala
- (3) Shri P.R. Kumaramangalam
- (4) Shri Piyare Lal Handoo

Shri Mufti Mohammad Sayeed replied to the debate.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Mufti Mohammad Sayeed.

The motion was adopted and the amendments were agreed to.

9. The Budget (General)-1990-91: Demands for Grants

(i) Ministry of Human Resource Development

Time allotted : 10 hrs.

Time taken: 10 hrs. 03 mts.

Discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on 16th April, 1990, continued.

The following members took part in the debate:

- (1) Shri Surya Narain Singh
- (2) Dr. Thambi Durai
- (3) Shri Srikanta Datta Narasimharaja Wadiyar
- (4) Shri Chun Chun Prasad Yadav
- (5) Prof. Rasa Singh Rawat
- (6) Shri Harish Rawat
- (7) Shri Harbhajan Lakha
- (8) Shri P.R. Kumaramangalam
- (9) Shri Sanat Kumar Mandal
- (10) Shri D. Amat
- (11) Shri Era Anbarasu
- (12) Shri Santosh Kumar Gangwar
- (13) Shri Gopalrao Mayekar
- (14) Smt. Geeta Mukherjee

- (15) Shri R. Jeevarathinam
- (16) Dr. Venkatesh Kabde
- (17) Shri Maheshwar Singh
- (18) Shri P.C. Thomas
- (19) Shrimati Vidya Chennupati

Shri Vishwanath Pratap Singh replied to the debate.

The discussion was concluded.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1990-91 were voted in full.

(ii) Ministry of Home Affairs

Time allotted : 10 hrs.Time taken : 0 hrs. 48 mts.Balance : 9 hrs. 12 mts.

Discussion on the Demands for Grants Nos. 42 to 46 and 90 to 95 under the control of the Ministry of Home Affairs, commenced.

Fifty-two cut motions (45 to 59, 65 to 88, 126, 127, 129 to 132, 162, 163, 169, 207 and 214 to 216) were moved.

Shri Sontosh Mohan Dev took part in the debate. His speech was concluded.

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1083LS-19-4-90.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 20, 1990 / Chaitra 30, 1912 (Saka)

No. 36

11.02 A,M.

1. Starred Questions

Starred Question Nos. 534, 535, 537 and 538 were orally answered. Replies to Starred Question Nos. 536, 539—549 and 551—553 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5712-5737, 5739-5742, 5744-5762, 5764-5786, 5788-5838, 5840-5859 and 5861-5962 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) The Customs Tarrif (Determination of Origin of Goods under the Agreement on Global System of Trade Preferences among Developing Countries) Rules, 1989 published in Notification No. G.S.R. 1054(E) in Gazette of India dated the 18th December, 1989, together with an explanatory memorandum.
 - (ii) G.S.R. 1069(E) published in Gazette of India dated the 28th December, 1989 together with an explanatory

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memorandum extending the validity of Notification Nos. 514 / 86-Cus., dated the 30th December, 1986 and 333 / 88-Cus., dated the 31st December, 1988 upto 31st December, 1990.

- (iii) G.S.R. 1071(E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum extending the validity of Notification No. 489 / 86-Cus., dated the 18th December, 1986 upto 31st December, 1990 and also to include 10 new items of Jute Machinery in the said notification.
- (iv) G.S.R. 1072(E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum making certain amendments to Notification No. 198 / 89-Cus., dated the 30th June, 1989.
- (v) G.S.R. 1076(E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum extending the validity of Notification Nos. 210 / 82-Cus., dated the 10th September, 1982 and 513 / 86-Cus., dated the 30th December, 1986 upto 31st March, 1990.
- (vi) G.S.R. 9(E) published in Gazette of India dated the 5th January, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 227 / 76-Cus., dated the 2nd August, 1976 and 47 /89-Cus., dated the 1st March, 1989.
- (vii) G.S.R. 10(E) published in Gazette of India dated the 5th January, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 157 / 89-Cus., dated the 12th May, 1989 and 162 / 89-Cus., dated the 12th May, 1989.
- (viii) G.S.R 17(E) published in Gazette of India dated the 16th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 493 / 86-Cus., dated the 22nd December, 1986 so as to delete the words "Residues of Zinc" from the notification.

- (ix) G.S.R. 18(E) published in Gazette of India dated the 16th January, 1990 together with an explanatory memorandum seeking to provide the concessional rate of customs duty available under this notification to Residues of Zinc also.
- (x) G.S.R. 22(E) published in Gazette of India dated the 18th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 30 / 89-Cus., dated the 1st March, 1989 so as to reduce the standard and preferential rate of basic customs duty on cloves.
- (xi) G.S.R. 25(E) and G.S.R. 26(E) published in Gazette of India dated the 23rd January, 1990 together with an explanatory memorandum seeking to provide concessional rate of basic customs duty at 35 per cent advalorem and auxiliary duty at 5 per cent ad-valorem on iron ore pellets.
- (xii) G.S.R. 34(E) published in Gazette of India dated the 25th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 28/87-Cus., dated the 27th January, 1987 so as to reduce the import duty on glazed newsprint from 30 per cent ad-valorem to Rs. 550/- per tonne.
- (xiii) G.S.R. 41(E) published in Gazette of India dated the 1st February, 1990 together with an explanatory memorandum making certain amendments to Notification No. 71/87-Cus., dated the 1st March, 1987 seeking to prescribe concessional basic customs duty of 35 per cent in respect of a new model of auto-coner.
- (xiv) G.S.R. 42(E) and G.S.R. 43(E) published in Gazette of India dated the 1st February, 1990 together with an explanatory memorandum seeking to exempt gift goods, supplies and equipment imported into India by the Cooperative for American Relief Everywhere or its distributing organisations in India approved by the Government of India under the Indo-Care Agreement

from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (xv) G.S.R. 49(E) published in Gazette of India dated the 2nd February, 1990 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Cus., dated the 22nd September, 1981.
- (xvi) G.S.R. 84(E) published in Gazette of India dated the 20th February, 1990 together with an explanatory memorandum making certain amendments to Notification No. 116/88-Customs, dated the 30th March, 1988.
- (xvii) G.S.R. 85(E) published in Gazette of India dated the 20th February, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 117/88-Cus., dated the 30th March, 1988.
- (xviii) G.S.R. 98(E) published in Gazette of India dated the 28th February, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 227/76-Cus., dated the 2nd August, 1976 and No. 47/89-Cus., dated the 1st March, 1989.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 559(E) published in Gazette of India dated the 19th May, 1989 seeking to exempt excisable goods when brought to any gem and jewellery manufacturing unit set up in the Santa Cruz Electronics Export Processing Zone, Bombay, from the factories in their manufacture or warehouses situated in any other place in India, for use by such unit in the SEEPZ, for the manufacture of gem and jewellery intended solely for export, from the whole of the duty of excise leviable thereon, subject to certain conditions specified in the notification.
 - (ii) G.S.R. 560(E) published in Gazette of India dated the 19th May, 1989 seeking to exempt excisable capital

goods, components, raw materials, packaging materials, consumable and spares when brought for use in the manufacture of jewellery for export out of India by a 100 per cent export-oriented undertaking in the special Export oriented complex for the manufacture of jewellery at Jhandewalan, New Delhi, subject to certain conditions, from the whole of the basic and additional duties of excise leviable thereon.

- (iii) G.S.R. 807(E) published in Gazette of India dated the 1st September, 1989 authorising Collectors of Central Excise to permit clearance of surplus inputs brought by any unit in the free trade zones to the Domestic Tariff Area on payment of appropriate duty.
- (iv) G.S.R. 949(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum seeking to waive payment of excise duty on Copper Shells and Blanks, captively used in the manufacture of pipes and tubes during the period from 1st March, 1981 to 8th July, 1983 which had not been levied as a result of practice generally prevalent.
- (v) G.S.R. 1045(E) published in Gazette of India dated the 12th December, 1989 together with an explanatory memorandum rescinding notification No. 47/76-CE, dated the 9th March, 1976.
- (vi) G.S.R. 1073(E) and G.S.R. 1074 (E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum seeking to extend the validity of Notification Nos. 299/88-CE and 300/88-CE, dated the 30th December, 1988 without specifying any time limit.
- (vii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1990 together with an explanatory memorandum seeking to exempt specified goods manufactured by Messrs Bharat Earth Movers Limited from the whole of the excise duty.
- (viii) G.S.R. 70(E) published in Gazette of India dated the

9th February, 1990 together with an explanatory memorandum making certain amendments to Notification No. 75/84-CE, dated the 1st March, 1984 so as to fully exempt natural gasolene liquified intended for spiking into crude petroleum by the Oil and Natural Gas Commission, Ankleshwar.

- (ix) G.S.R. 81(E) published in Gazette of India dated the 16th February, 1990 together with an explanatory memorandum making certain amendments to Notification No. 126/86-CE, dated the 1st March, 1986 so as to replace the Drugs (Prices Control) Order, 1979 with the Drugs (Prices Control) Order, 1987 for the purposes of fixing the retail prices of anti-septic perfumed cream.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :---
 - (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1988-89:
 - (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1988-89.
- (6) A copy each of the following papers (Hindi and English

versions) under section (1) of section 619A of the Companies Act, 1956:---

- (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1988-89.
- (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4. Matters under Rule 377

(1) Shri M. Baga Reddy raised a matter regarding need to impress upon the Andhra Pradesh Government to include Hindi as one of the subjects from 5th standard.

(2) Shri Uttam Rathod raised a matter regarding need to fix separate price for the dry farming produce.

(3) Shri Prakashbapu Vasantrao Patil raised a matter regarding need to impress upon NABARD to continue refinance to the Maharashtra State Co-operative Bank.

(4) Shri Upendra Nath Verma raised a matter regarding need to allocate adequate funds for timely completion of Mohane reservoir project.

(5) Shri Gulab Chand Kataria raised a matter regarding need to sanction electronic telephone exchange for Udaipur, Rajasthan.

(6) Dr. Malini Bhattacharya raised a matter regarding need to raise the amount of compensation in cases of sterilisation deaths.

(7) Shri Kirpal Singh raised a matter regarding need to impress upon B.S.F. to restore land to the villagers of Kaker and Rania in Amritsar district.

(8) Shri Hira Bhai raised a matter regarding need to set up a High Power T.V. transmitter at Banaswada.

5. The Budget (General)-1990-91: Demands for Grants

Ministry of Home Affairs

Time allotted	:	10 hrs.
Time taken	:	2 hrs. 56 mts.
Balance	:	7 hrs. 04 mts.

Discussion on the Demands for Grants Nos. 42 to 46 and 90 to 95 under the control of the Ministry of Home Affairs and cut motions thereto moved on 19th April 1990, continued.

The following members took part in the debate:---

- (1) Shri L.V. Singh
- (2) Shri Dinesh Singh
- (3) Shri Narsinghrao Dikshit
- (4) Shri Nandu Thapa
- (5) Kumari Mayawati
- (6) Shri Ramashray Prasad Singh.
- (7) Shri Santosh Bhartiya
- (8) Prof. Meijinlung Kamson (Speech unfinished)

The discussion was not concluded.

6. Motion Regarding Second Report of the Committee on private Members' Bills and Resolutions

Shri Rameshwar Prasad moved the following motion:---

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th April, 1990".

The motion was adopted.

7. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri L.K. Advani on the 29th December, 1989 and amendments thereto moved on the 23rd March, 1990, continued:—

"This House is of opinion that against the background of the Ninth General elections, poll reforms should be urgently undertaken, more particularly to curb the influence of money-power and muscle power, and to ensure that future elections held in this largest democracy of the world are completely free and fair."

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The following members took part in the debate:---

- (1) Shri A.N. Singh Deo
- (2) Shri Ram Naik
- (3) Shri Eduardo Faleiro
- (4) Shri Ram Pujan Patel
- (5) Kumari Umabharti
- (6) Shri Sudhir Giri
- (7) Shri Dharam Pal Sharma
- (8) Shri Piyus Tiraky
- (9) Prof. Prem Kumar Dhumal
- (10) Shri Dileep Singh Bhuria
- (11) Shri Rameshwar Prasad
- (12) Shri Balgopal Mishra
- (13) Shri K.D. Sultanpuri (Speech unfinished)

The discussion was not concluded.

*8. Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Agriculture made a statement regarding price policy for Rabi Crops of 1989-90 to be marketed in 1990-91 season.

9. Half-an-Hour Discussion

Shri Y.S. Mahajan raised a discussion on the points arising out of the answergiven by the Minister of State in Department of Education in the Ministry of Human Resource Development on 26 March, 1990 to Starred Question No. 189 regarding commercialisation in education.

Shri M.G.K. Menon replied to the discussion.

7.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd April, 1990)

SUBHASH C KASHYAP, Secretary-General.

* At 5.31 P.M.

MGIP(PLU)MRND-1116LS-20-4-90

LOK SABHA

BULLETIN — PART I [Brief Record of Proceedings]

Monday, April 23, 1990 / Vaisakha 3, 1912 (Saka)

No. 37

11.01 A.M.

1. Starred Questions

Starred Question Nos. 554, 555, 556 and 563 were orally answered. Replies to Starred Question Nos. 557-562, 564-570 and 572-573 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5963-5966, 5968-5976, 5978-5982, 5985-5989, 5991-6002, 6004-6009, 6011-6035, 6037-6040, 6042-6053, 6055-6066, 6069-6118, 6120-6121 and 6123-6146 were laid on the Table.

3. Introduction of Ministers

On behalf of the Prime Minister, the Minister of Parliamentary Affairs introduced eleven Ministers of State and five Deputy Ministers.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1990-91.

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- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1988–89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society, Allahabad, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1988–89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1988-89.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1988-89.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1988–89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1988-89.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1988–89.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8 to 11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti and Darshan Samiti for the year 1988–89.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1988–89.

- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, for the year 1987–88.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Madras, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Madras, for the year 1988–89.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions)- of the National Council of Educational Research and Training, New Delhi, for the year 1988-89.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1988-89.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 140(E) in Gazette of India dated the 16th March, 1990 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (24) A copy of the Military Engineer Services (Army Personnel) Regulations, 1989 (Hindi and English versions) published in Notification No. S.R.O. 19(E) in Gazette of India dated the 31st July, 1989, under section 193-A of the Army Act, 1950.

- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Navy Leave (Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. S.R.O. 56 in Gazette of India dated the 31st March, 1990, under section 185 of the Navy Act, 1957.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1988-89.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

5. Matters under Rule 377

(1) Shri K. D. Sultanpuri raised a matter regarding need to give ownership rights to the landless farmers, who have been cultivating Government lands in Himachal Pradesh since long.

(2) Shri P. Penchalaiah raised a matter regarding need to treat 'Molakolukulu' variety of rice as a 'Superfine variety'.

(3) Shri Gopinath Gajapathi raised a matter regarding need to shift low power T.V. transmitter to some central place in Parlakhamundi, Ganjam district, Orissa.

(4) Shri Harpal Singh Panwar raised a matter regarding need for equal distribution of sugar through Fair Price Shops throughout the country.

(5) Shri Ramendra Kumar Yadav 'Ravi' raised a matter regarding need to construct an aerodrome in Madhepura district of Bihar.

(6) Shri Balgopal Mishra raised a matter regarding need to take steps to overcome drinking water problem in Bolangir district, Orissa.

(7) Shri Sukhendra Singh raised a matter regarding need to ensure that the report of Sub-Committee on electropathy is presented to the Government at the earliest. (8) Prof. Rupchand Pal raised a matter regarding need to declare 'May Day' as a paid holiday throughout the country.

6. The Budget (General)-1990-91 : Demands for Grants

Ministry of Home Affairs

Time allotted: 10 hrs. Time taken : 8 hrs.—mts. Balance : 2 hrs.—mts.

Discussion on the Demands for Grants Nos. 42 to 46 and 90 to 95 under the control of the Ministry of Home Affairs and cut motions thereto moved on 19th April, 1990 continued.

The following members took part in the debate:---

- (1) Prof. Meijinlung Kamson
- (2) Shri Yuvraj
- (3) Shri Kalka Das
- (4) Shri G. M. Banatwalla
- (5) Shri Chiranjilal Sharma
- (6) Prof. Rupchand Pal
- (7) Shri Chitta Basu
- (8) Prof. N. G. Ranga
- (9) Shri Harikewal Prasad
- (10) Shri C. Srinivasan
- (11) Shri Mitrasen Yadav
- (12) Shri A. Charles
- (13) Shri Janardan Yadav
- (14) Shri Harmohan Dhawan
- (15) Shri Sultan Salahuddin Owaisi
- (16) Shri K. R. Narayanan
- (17) Shri Dasai Chowdhary
- (18) Shri Abdul Samad
- (19) Shri Than Singh Jatav
- (20) Shri Dileep Singh Bhuria
- (21) Shri Vamanrao Mahadik

The discussion was not concluded.

^{*}7. Statement by Minister

The Minister of State for Home Affairs made a statement regarding communal incidents in Kanpur and Mathura.

8. Report of Business Advisory Committee

Shri P. R. Kumaramangalam presented the Seventh Report of the Business Advisory Committee.

9. Half-an-hour-discussion

Shri Prakash Koko Brahmbhatt raised a discussion on the points arising out of the answer given by the Deputy Prime Minister and Minister of Agriculture on 12 April, 1990 to Starred Question No. 445 regarding representation from Gujarat to National Committee for appraisal of Drought Prone Areas Programme and Desert Development Programme.

On behalf of Shri Devi Lal, Shri Nathu Ram Mirdha replied to the discussion.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

* At 5.20 P.M.

MGIP(PLU)MRND-1137LS-23-4-90.

LOK SABHA

BULLÉTIN - PART I [Brief Record of Proceedings]

Tuesday, April 24, 1990 / Vaisakha 4, 1912 (Saka)

No. 38

11.03 A.M.

1. Introduction of Ministers

On behalf of the Prime Minister, the Minister of Parliamentary Affairs introduced two Ministers of State.

2. Starred Questions

Starred Question Nos. 574, 575, 578, 579, 581 and 584 were orally answered. Replies to Starred Question Nos. 576, 577, 580, 582, 583 and 585-593 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 6147-6148, 6150-6168, 6170-6274, 6276-6289, 6291-6302, 6304, 6308-6314, 6316-6358, 6361-6382 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries, for the year 1988-89.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries, for the year 1988-89

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along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.35 P.M.)

5. Report of the Committee on Government Assurances

Dr. Vijay Kumar Malbotra presented the First Report (Hindi and English versions) of the Committee on the Government Assurances.

6. Report of Committee on Papers Laid on the Table

Shri L. Balaraman presented the First Report (Hindi and English versions) of the Committee on Papers laid on the Table.

7. Minutes of Committee on Papers laid on the Table

Shri L. Balaraman laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their First Report.

8. Statements by Ministers

(1) The Minister of Railways made a statement regarding a letter allegedly written by him to the Prime Minister.

[•](2) The Minister of State for Home Affairs made a statement regarding incident of fire at Motia Khan in Delhi on 23rd April, 1990.

9. Government Bill - Introduced

The Gold (Control) Repeal Bill, 1990.

10. Matters under Rule 377

(1) Shrimati Usha Varma raised a matter regarding need to stop the express train running between Delhi and Valamau at Sitapur junction.

(2) Shri Vasant Sathe raised a matter regarding need to enquire into the assault by police on the striking workers of Food Corporation of India unit in Wardha, Maharashtra.

^{* 3.29} P.M.

(3) Shri A.N. Singh Deo raised a matter regarding need to set up high power T.V. tower at Aska in Ganjam distt. Orissa.

(4) Prof. Vijay Kumar Malhotra raised a matter regarding need to take steps to repatriate the Bangladesh refugees.

(5) Shri K. Ramamohan Rao raised a matter regarding need to give clearance to Janjavati project in Vijayanagaram district, Andhra Pradesh.

(6) Shri Ishwar Choudhary raised a matter regarding need to provide more facilities at Bodh Gaya and Gaya City to attract more tourists.

(7) Dr. Venkatesh Kabde raised a matter regarding need to impress upon University Grants Commission to provide funds to enable Marathwada University to start post graduate courses at Nanded.

(8) Shri V. Krishna Rao raised a matter regarding need to allocate more funds for expeditious completion of the first stage of Upper Krishna Project.

(9) Shri Janak Raj Gupta raised a matter regarding need to instal T.V. towers at Thana Mandi, Darbal and Swrankot, J & K.

11. The Budget (General) - 1990-91: Demands for Grants

Ministry of Home Affairs

Time allotted:	10 hrs.
Time taken:	8 hrs. 34 mts.
Balance:	1 hr. 26 mts.

Discussion on the Demands for Grants No 42 to 46 and 90 to 95 under the control of the Ministry of Home Affairs and cut motions thereto moved on 19th April, 1990, continued.

The following members took part in the debate:---

- (1) Shri Hukum Dev Narayan Yadav
- (2) Shri Piyare Lal Handoo

The discussion was not concluded.

**12. Motion regarding Seventh Report of Business Advisory Committee

Shri P.R. Kumarmangalam moved the following motion:

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 23rd April, 1990".

The motion was adopted.

†13. Report of Business Advisory Committee

Shri Saifuddin Chowdhury presented the Eighth Report of the Business Advisory Committee.

14. Discussion under Rule 193

Shri Harish Rawat raised discussion regarding Communal situation in the country.

The following members took part in the debate:---

- (1) Shri Brij Bhushan Tiwari
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Dinesh Singh
- (4) Shri Hukumdeo Narayan Yadav
- (5) Shri Yadvendra Datt
- (6) Shri Syed Masudal Hossain
- (7) Shri Lokanath Choudhary
- (8) Shri Kalp Nath Rai
- (9) Shri Balgopal Mishra
- (10) Shri Harin Pathak
- (11) Mahant Abedya Nath Mahant
- (12) Kumari Mayawati
- (13) Shri Vasant Sathe
- (14) Shri Piyare Lal Handoo
- (15) Shri R.N. Rakesh

^{**}At 5.47 P.M.

[†]At 6.07 P.M.

- (16) Shri Vamanrao Mahadik
- (17) Prof. Rasa Singh Rawat

The discussion was not concluded.

The House was adjourned for want of quorum.

8.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1158LS-24-4-90.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, April 25, 1990/Vaisakha 5, 1912 (Saka)

No. 39

11.02 A.M.

1. Starred Questions

Starred Question Nos. 594, 597, 598, 599 and 600 were orally answered. Replies to Starred Question Nos. 595, 601, 602, 604 and 614 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question No⁸**#5**383-6390, 6392-6413, 6415-6421, 6423-6430, 6432, 6434-6442, 6444-6458, 6460, 6462-6464, 6466-6474, 6476-6488, 6490-6525, 6527-6529, 6531-6568, 6570-6598, 6600-6618 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for 1990-91.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1988-89.

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- (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, Noida, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Apprenticeship (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 909 in Gazette of India dated the 9th December, 1989 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Chemicals for 1990-91.
- (8) A statement (Hindi and English versions) (3) correcting the reply given on 5th April, 1989 to Unstarred Question No. 4951 by Shri Ram Ratan Ram, M.P. regarding allotment of shops by D.D.A. to handicapped persons and (ii) giving reasons for delay in correcting the reply.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1990-91.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Shivraj V. Patil presented the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Papers laid on the Table

Shri L. Balaraman presented the Second Report (Hindi and English versions) of the Committee on Papers laid on the Table.

6. Minutes of Committee on Papers laid on the Table

Shri L. Balaraman laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Second Report.

7. Calling Attention

Shri Harish Rawat called the attention of the Minister of Finance to the alleged violation of the Foreign Exchange Regulation Act and various tax laws by the Express group of companies and the action taken by the Government in the matter.

The Minister of Finance made a statement and also laid on the Table a detailed statement in regard thereto.

8. Motion regarding Eighth Report of Business Advisory Committee

Shri Jagdeep Dhankar moved the following motion:-

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 24th April, 1990."

The motion was adopted.

9. Matters under Rule 377

(1) Shri Keshri Lal raised a matter regarding need to provide adequate facilities to the farmers for cultivating their land particularly in Uttar Pradesh.

(2) Dr. Asim Bala raised a matter regarding need to set up Committees for proper functioning of Nehru Yuva Kendras in the country.

(3) Shri Mohanbhai Sanjibhai Delkar raised a matter regarding need to drop the proposal of setting up of cooperative sugar factory at Dadra and Nagar Haveli.

(4) Shri Lacta Umbrey raised a matter regarding need to take steps for proper functioning of T.V. transmitters in Arunachal Pradesh.

(5) Shri Dcvendra Prasad Yadav raised a matter regarding need for early completion of Darbhanga-Forbesganj lateral road.

(6) Shri Tej Narain Singh raised a matter regarding need to pay

compensation to the persons whose crops have been damaged in fire in Bhojpur district in Bihar.

(7) Shri Santosh Kumar Gangwar raised a matter regarding need to provide finance for the proposed medical and engineering colleges in Bareilly, Uttar Pradesh in the forthcoming plan.

10. The Budget (General)-1990-91 : Demands for Grants

Ministry of Home Affairs

Time alloted : 10 hrs. Time taken : 11 hrs. 49 mts.

Discussion on the Demands for Grants Nos. 42 to 46 and 90 to 95 under the control of the Ministry of Home Affairs and cut motions thereto moved on 19th April, 1990, continued.

The following members took part in the debate:---

- (1) Shri Manoranjan Bhakata
- (2) Shri Kirpal Singh
- (3) Shri Tarit Baran Topdar
- (4), Shri K.D. Sultanpuri
- (5) Shrimati Jayawanti Navinchandra Mehta
- (6) Shri Piyus Tiraky
- (7) Shri Dharam Pal Sharma
- (8) Shri Kapil Dev Shastri
- (9) Shri Jagpal Singh

Shri Mufti Mohammad Sayeed replied to : (i) the debate on the Demands for Grants under the control of the Ministry of Home Affairs and (ii) the discussion under Rule 193 regarding communal situation in the country, raised by Shri Harish Rawat on 24th April, 1990.

The discussion on the Demands for Grants was concluded.

All the cut motions were negatived.

The Demands for Grants (both Revenue Account and Capital Account) under the control of the Ministry or Home Affairs for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1990-91 were voted in full.

11. Discussions Under Rule 193

(i) Discussion regarding communal situation in the country, raised by Shri Harish Rawat on 24th April, 1990, was concluded. (vide para 10 above)

(ii) Prof. Vijay Kumar Malhotra raised a discussion on the continued atrocities on Scheduled Castes and Scheduled Tribes in the country.

The following members took part in the debate:---

- (1) Shri Dileep Singh Bhuria
- (2) Shri Het Ram
- (3) Kumari Mayawati
- (4) Shri R.N. Rakesh
- (5) Shri Resham Lal Jangde
- (6) Shri Sarju Prasad Saroj
- (7) Shri Sukhendu Khan
- (8) Shri Piyus Tiraky
- (9) Smt. Vidya Chennupati
- (10) Shri Chhedi Paswan

The discussion was not concluded.

8.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)-MRND-1191LS-25-4-90.

LOK SABHA

BULLETIN-PART I

[Brief record of Proceedings]

Thursday, April 26, 1990/Vaisakha 6, 1912 (Saka)

No. 40

11.02 A.M.

1. Starred Questions

Starred Question Nos. 615, 616, 617 and 619 were orally answered. Replies to Starred Question Nos. 618, 620, 622–624 and 626–635 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6619-6622, 6624-6653, 6655-6706, 6708-6724, 6726-6740, 6743-6767, 6769-6814 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Fertiliser (Control) (Second Amendment) Order, 1990 (Hindi and English versions) published in Notification No. S.O. 271(E) in Gazette of India dated the 29th March, 1990 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1981-82.

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- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1982-83.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Sringar, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Sringar, for the year 1983-84.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1983-84, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1988-89 (Volumes-I and II)
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (4) above.

- (6) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
 - (i) G.S.R. 102(E) published in Gazette of India dated the 1st March, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and other members of the delegation who visited India from 15th to 16th March, 1990, from the payment of foreign travel tax.
 - (ii) G.S.R. 103(E) published in Gazette of India dated the 1st March, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Daniel T. Arap Moi, President of the Republic of Kenya and other members of the delegation who visited India from 3rd to 4th March, 1990, from the payment of foreign travel tax.
 - (iii) G.S.R. 133(E) published in Gazette of India dated the 12th March, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Choi Ho-Joong, Minister of Foreign Affairs of the Republic of Korea and other members of the delegation who visited India from 15th to 17th March, 1990, from the payment of foreign travel tax.
 - (iv) G.S.R. 134(E) published in Gazette of India dated the 12th March, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Qian Qichen, Foreign Minister of China and other members of the delegation who visited India from 20th to 24th March, 1990, from the payment of foreign travel tax.
 - (v) G.S.R. 135(E) published in Gazette of India dated the 12th March, 1990 together with an explanatory memorandum regarding exemption to Honourable Winston Dookeran, Deputy Prime Minister and Minister of Planning and Mobilisation of Trinidad and Tobago and one other member of the delegation who visited India from 9th to 16th March,

1990, from the payment of foreign travel tax.

(vi) G.S.R. 138(E) published in Gazette of India dated the 15th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 7/FTT/90 dated the 1st March, 1990.

A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:---

- (i) The Income-Tax (First Amendment) Rules, 1990 published in Notification No. S.O. 37(E) in Gazette of India dated the 11th January, 1990.
- (ii) The Income-tax (Certificate Proceedings) (Second Amendment) Rules, 1990 published in Notification No. S.O. 121(E) in Gazette of India dated the 6th February, 1990.
- (iii) The Income-tax (Third Amendment) Rules, 1990 published in Notification No. S.O. 149(E) in Gazette of India dated the 19th February, 1990.
- (iv) The Income-tax (Fifth Amendment) Rules, 1990 published in Notification No. S.O. 164(E) in Gazette of India dated the 21st February, 1990.
- (v) The Income-tax (Fourth Amendment) Rules, 1990 published in Notification No. S.O. 203(E) in Gazette of India dated the 8th March, 1990.
- (vi) The Income-tax (Sixth Amendment) Rules, 1990 published in Notification No. S.O. 226(E) in Gazette of India dated the 15th March, 1990.
- (vii) The Income-tax (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 141(E) in Gazette of India dated the 16th March, 1990.

(i) The Delhi Sales Tax (Third Amendment) Rules, 1989 published in Notification No. F. 4(23)/89-Fin. (G) in Delhi Gazette dated the 30th October, 1989.

- (ii) The Delhi Sales Tax (Second Amendment) Rules, 1989 published in Notification No. F. 4(25)/89-Fin. (G) in Delhi Gazette dated the 1st November, 1989.
- (9) A copy of the Notification No. S.O. 240(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa, under section 159 of the Customs Act, 1962.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Seventh Amendment) Rules, 1989 published in Notification No. G.S.R. 761(E) in Gazette of India dated the 16th August, 1989.
 - (ii) The Central Excise (Eleventh Amendment) Rules, 1989 published in Notification No. G.S.R. 964(E) in Gazette of India dated the 3rd November, 1989.
 - (iii) G.S.R. 100(E) published in Gazette of India dated the 1st March, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on magnetic ferrite with a binder shall not be required to be paid during the period from 28th February, 1986 to 28th February, 1989.
 - (iv) G.S.R. 129(E) and G.S.R. 130(E) published in Gazette of India dated the 9th March, 1990 together with an explanatory memorandum seeking to provide that in accordance with the general practice that was prevalent at the relevant time, the excise duty at higher rate on HDPE strips and the like used in the stitching of HDPE sacks during the period from 1st March, 1986 to 23rd February, 1987 and in the weaving of HDPE fabrics during 1st March, 1987 to 16th March, 1987 shall not be required to be paid.

- (11) A copy of the Reserve Bank of India (Note Refund) (Amendment) Rules, 1989 (Hindi and English versions) published in Gazette of India dated the 23rd December, 1989 under proviso to Section 28 of the Reserve Bank of India Act, 1934.
- (12) A copy of the Special Order (Hindi and English versions) dated 22nd March, 1990 issued by the President regarding increase in the amount in respect of hospitality expenses and office expenses relating to Governor of Maharashtra for the year 1987-88 under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (13) The Indo-Tibetan Border Police Motor Mechanic (Gazetted) Cadre Recruitment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 403(E) in Gazette of India dated the 28th March, 1990 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1990-91.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for 1990-91.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (1) above and (ii) explaining reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.

- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1990-91.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications for 1990-91.

4. Assent to Bills

(i) Secretary-General laid on the Table the code of Criminal Procedure (Amendment) Bill, 1990 passed by the Houses of Parliament during the current session and assented to.

(ii) Secretary-General also laid on the Table copies duly authenticated by the Secretary-General Rajya Sabha, of the following two Bills passed by the Houses of Parliament and assented to:—

- (1) The Constitution (Sixty-fourth Amendment) Bill, 1990.
- (2) The Criminal Law Amendment (Amending) Bill, 1990.

5. Calling Attention

Dr. Biplab Dasgupta called the attention of the Minister of Commerce to the reported fall in the prices of Virginia Flue Cured tobacco resulting in distress to the tobacco growers and the steps taken by the Government to mitigate their sufferings.

The Minister of Commerce made a statement in regard thereto.

6. Matters Under Rule 377

(1) Smt. Uma Gajapathi Raju raised a matter regarding need to set up satellite port at Visakhapatnam to meet industrial growth there.

(2) Shri Mullappally Ramchandran raised a matter regarding need to revive old fishing harbours in Kerala.

(3) Prof. K.V. Thomas raised a matter regarding need to approve the agreement signed between the management and workers of FACT, Cochin.

(4) Shri Sarju Prasad Saroj raised a matter regarding need to consider more pay to Anganwadi workers.

(5) Smt. Jayawanti Navinchandra Mehta raised a matter regarding need to ensure that stainless steel utensil producers fulfil the norms laid down by the Bureau of Indian Standards.

(6) Shri Mitrasen Yadav raised a matter regarding need to look

into the grievances of the workers of Khadi Ashrams in the country.

(7) Shri Rameshwar Prasad raised a matter regarding need to take steps to repair the breaches in Sone Canal.

7. Oath or Affirmation

Shrimati Bimal Kaur elected to Lok Sabha from Ropar constituency of Punjab took oath in Punjabi, signed the Roll of Members and took her seat in the House.

8. Discussion Under Rule 193

Discussion on the continued atrocities on Scheduled Castes and Scheduled Tribes in the country, raised by Prof. Vijay Kumar Malhotra on 25th April, 1990, continued.

The following members took part in the debate:---

- (1) Shri K.D. Sultanpuri
- (2) Shrimati Bimal Kaur
- (3) Shri Ratilal Kalidas Varma
- (4) Shri K.S. Chavda
- (5) Shri Tej Narain Singh
- (6) Shri Kadambur M.R. Janardhanan
- (7) Shri Amar Roypradhan
- (8) Shri Laeta Umbrey

The discussion was not concluded.

*9. Statement by Minister

The Minister of State in the Department of Rural Development in the Ministry of Agriculture made a statement regarding enhanced subsidy for Scheduled Caste under Integrated Rural Development Programme (IRDP).

10. Motion regarding Third Report of The Committee on Private Members' Bills and Resolutions

Shri Rameshwar Prasad moved the following motion:---

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1990."

The motion was adopted.

[•] At 3.07 P.M.

- 11. Private Members' Bills-Introduced
- (1) The Employment Guarantee Bill, 1990, by Shri Bhogendra Jha.
- (2) The Constitution (Amendment) Bill, 1990 (Amendment of article 51), by Shri Yamuna Prasad Shastri.
- (3) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1990 (Omission of paragraph 3, etc.), by Prof. K.V. Thomas.
- (4) The Constitution (Amendment) Bill, 1990 (Amendment of article 171), by Shri Y.S. Raja Sekhar Reddy.
- (5) The Constitution (Amendment) Bill, 1990 (Insertion of new article 15A, etc.), by Shri Harish Rawat.

12. Private Member's Bill-Withdrawn The Forest (Conservation) Amendment Bill, 1990 (Amendment of Section 2 etc.) By Shri Haribhau Shankar Mahale.

Further discussion on the motion for consideration of the Bill moved on 12th April, 1990, continued.

The following Members took part in the debate:---

- (1) Shri N. Tombi Singh
- (2) Shri Ishwar Chaudhary
- (3) Shri Y.S. Mahajan
- (4) Shri Santosh Kumar Gangwar
- (5) Prof. Mahadeo Shiwankar
- (6) Shrimati Maneka Gandhi

Shri Haribhau Shankar Mahale replied to the debate. The Bill was withdrawn by leave of the House.

13. Private Members' Bill-Under Consideration The Youth Bill, 1990, by Shri Hannan Mollah

The motion for consideration of the Bill was moved by Shri Hannan Mollah.

Two amendments, for circulation of the Bill for the purpose of eliciting opinion theron by 31st July, 1990 and for reference of the Bill to a Select Committee, were moved by Shri Yuvraj.

The following members took part in the debate:---

- (1) Shri Harish Rawat
- (2) Shri Yuvraj

(3) Shri Radha Mohan Singh (Speech unfinished) The discussion was not concluded.

The discussion was not concluded.

14. Resignation from Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received a letter dated 25th April, 1990 from Shri Lalu Prasad, an elected member from Chapra constituency of Bihar, resigning his seat in Lok Sabha. The Speaker had accepted his resignation with effect from the 26th April, 1990.

6 **P.M**.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th April, 1990)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin Part I dated 25th April, 1990-Page 1, item 1, lines 2 and 3 for 604 and 614 read 604 to 614

MGIP(PLU) MRND-1210LS-28-4-90

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 30, 1990 / Vaisakha 10, 1912 (Saka)

No. 41

11.05 A.M.

1. Starred Questions

Starred Question Nos. 636, 638-640 were orally answered. Starred Question No. 637 was postponed to 7.5.1990. Replies to Starred Question Nos. 641-656 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6815-6826, 6828-6878, 6880-6924, 6926-6967 and 6969-6995 were laid on the Table.

3. Observations by Speaker

The Speaker informed the House that on 26th April, 1990, Smt. Geeta Mukherjee while raising a matter in the House after the Question Hour, referred to certain press reports about the decision of Shankaracharya of Dwarka Sharda Peeth to perform 'Shilanyas' at the disputed Ram Janam Bhoomi shrine on the 7th May, 1990 and alleged that there were some people from amongst the Congress behind this move. Shri Vasant Sathe had, on a point of order, stated that under rule 353 of the Rules of Procedure the Member should have given advance intimation to the Speaker of her intention to make the allegation. Shri Sathe had also referred to rule 352(vii) and demanded the expunction of the reference made to Congress Party.

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After hearing the members, he had assured the House that he would go through the records and give his decision in the matter.

He had since gone into the record of the proceedings, provisions of the Rules and the precedents in this regard.

So far as the Rules were concerned, the Speaker observed that the said rules only prohibited defamatory statements against *persons* and not against any political party. According to the established conventions and precedents, where allegations had been made against a political party in the House, the leader of that political party was permitted to make a statement in regard thereto.

The Speaker further observed that Shri Dinesh Singh and another member of his party had immediately refuted the allegations. On the same day, another member (Shri Jai Prakash Agarwal) had also made an allegation against the BJP which was immediately refuted by another member of the BJP, Shri Kałka Das.

The Speaker observed that since in the instant case, both the versions were on record and keeping in view the past practice, he did not think it necessary to expunge any portion of the proceedings. Moreover, the Member (Smt. Geeta Mukherjee) was very careful not to use any unparliamentary words or make any allegation against any person meriting expunction.

4. Papers laid on the Table

The following papers were laid on the Table :---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1990-91.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1990-91.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1990-91.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1990-91.
- (5) A copy of the Detailed Demands for Grants (Hindi and

English versions) of the Department of Ocean Development for 1990-91.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1990-91.

5. Matters Under Rule 377

(1) Shri K.D. Sultanpuri raised a matter regarding need to provide Doordarshan facilities in Shimla, Sirmaur and Kullu districts of Himachal Pradesh.

(2) Shri Laeta Umbray raised a matter regarding need to improve the telecommunication system in Arunachal Pradesh.

(3) Shri Gulab Chand Kataria raised a matter regarding need for a permanent solution of drinking water problem of Rajasthan.

(4) Shri Shopat Singh Makkasar raised a matter regarding need to construct a railway line between Anupgarh and Bi-kaner.

(5) Shri Srikantha Datta Narasimharaja Wadiyar raised a matter regarding need to improve the train facilities between Mangalore and Secundarabad.

(6) Shri Ramendra Kumał Yadav 'Ravi' raised a matter regarding need to declare Patna University a Central University.

6. Statement By Minister

The Minister of Information and Broadcasting and Parliamentary Affairs made a statement regarding decision of Government to observe 1st May as a public holiday under the Negotiable Instruments Act.

7. Discussions Under Rule 193

(i) Discussion on the continued atrocities on Scheduled Castes and Scheduled Tribes in the country, raised by Prof. Vijay Kumar Malhotra on 25th April, 1990, continued.

^{*} At 1.10 P.M.

The following members took part in the debate:---

- (1) Shri Kalka Das
- (2) Shri D. Amat
- (3) Shri Jagpal Singh
- (4) Shri Ishwar Chaudhary
- (5) Shri Prem Pradeep
- (6) Shri Madhavrao Scindia
- (7) Shri Nakul Nayak
- (8) Prof. Prem Kumar Dhumal
- (9) Shri Ram Sajiwan
- (10) Shri Nani Bhattacharya
- (11) Shri D. Pandian
- (12) Shri Haribhau Shankar Mahale
- (13) Kumari Umabharti
- (14) Shri Saifuddin Choudhary

Shri Subodh Kant Sahay replied to the discussion.

The discussion was concluded.

(ii) Prof. Saif-Ud-Din Soz raised a discussion on the rise in prices in the country.

The following members took part in the debate:---

- (1) Shri Haribhau Shankar Mahale
- (2) Shri Vasant Sathe
- (3) Dr. Kirodi Lal Meena
- (4) Shri Susanta Chakravorty
- (5) Shri P.R. Kumaramangalam
- (6) Shri Hari Kewal Prasad
- (7) Shri Nathu Ram Mirdha

The discussion was not concluded.

5.42 **P.M**.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin, Part I dated 26th April, 1990– Page 10, item 14, line 2– for 25th April, 1990 read 26th April, 1990

BULLETIN—PART I [Brief Record of Proceedings] Friday, May 4, 1990/Vaisakha 14, 1912 (Saka)

No. 44

11.02 A.M.

1. Starred Questions

Starred Question Nos. 698 and 700—702 were orally answered. Starred Question No. 705 was postponed to 25.5.1990. Replies to Starred Question Nos. 699, 703, 704 and 706—717 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7413-7474, 7476-7608, 7610-7613 and 7615-7650 were laid on the Table.

3, Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Life Insurance Corporation (Amendment) Regulations 1990 (Hindi and English versions) published in Notification No. 4(8)/Ins. III/84 in Gazette of India dated the 14th March, 1990 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956.

(2) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1988-89 along with Audited Accounts under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

(3) A copy each of the following Reports of the Law Commission of India (Hindi and English versions):—

(i) One Hundred Thirty-Fifth Report on Women in custody.

(ii) One Hundred Thirty-Sixth Report on Conflicts in High Court decisions on Central Laws—How to foreclose and how to resolve.

4. Government Bill-Introduced

The Union Duties of Excise (Distribution) Amendment Bill, 1990

5. Calling Attention

Shri Prakash Koko Brahmbhatt called the attention of the Minister of Commerce to the situation arising out of the decision of the U.S. Government to single out India for unfair trade practices under Super 301 provision of the United States Trade Act and the action taken by the Government in regard thereto.

The Minister of Commerce made a statement in regard thereto.

6. Matters Under Rule 377

(1) Shri Mullappally Ramachandran raised a matter regarding need to take steps to protect the ecological balance and wild elephants in the forests near North Wynad in Kerala.

(2) Prof. P.J. Kurien raised a matter regarding need to provide halt of Vanchinad Express at Tiruvella, Chenganoor and Kayamkalum Railway Stations in Kerala.

(3) Shri Satyapal Singh Yadav raised a matter regarding need to ensure that timings for sale of liquor are not increased in Delhi.

(4) Shri Chhedi Paswan raised a matter regarding need to reopen Japala Cement factory in Bihar.

(5) Shri Vamanrao Mahadik raised a matter regarding need to expedite the completion of the construction of the proposed Bombay-Goa-Konkan Highway.

(6) Dr. Golam Yazdani raised a matter regarding need to connect West Bengal with Bihar by road sanctioned by the Central Government under the Inter-State Economic Programme.

(7) Shri Satya Narain Jatiya raised a matter regarding need for steps to avoid railway accidents and settling pending compensation claims at the earliest.

^{*}7. Statements by Ministers

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(1) The Minister of State in the Ministry of Home Affairs made a statement regarding a fire incident in Shastri Bhawan on 3rd May, 1990.

^{**}(2) The Minister of Finance made a statement regarding debt relief to farmers, artisans and weavers who had taken loans up to Rs. 10,000/- from various banks.

8. Discussion Under Rule 193

Discussion on the rise in prices in the country, raised by Prof. Saifud-Din Soz on the 30th April, 1990, continued.

The following members took part in the debate:---

- (1) Smt. Geeta Mukherjee
- (2) Shri Amar Roypradhan
- (3) Shri Harish Rawat
- (4) Shri Chhedi Paswan
- (5) Shri Pyarelal Khandelwal
- (6) Shri D. Pandian
- (7) Shri Piyus Tiraky

The discussion was not concluded.

9. Private Member's Resolution-Adopted

Further discussion on the following Resolution moved by Shri L.K. Advani on the 29th December, 1989 and amendments thereto moved on the 23rd March, 1990, continued:—

"This House is of opinion that against the background of the Ninth General Elections, poll reforms should be urgently undertaken, more particularly to curb the influence of money-power and muscle power, and to ensure that future elections held in this largest democracy of the world are completely free and fair."

The following Members took part in the debate:-

- (1) Shri K.D. Sultanpuri
- (2) Dr. S.P. Yadáv
- (3) Shri Nand Kumar Sai
- At 2.31P.M.

^{**} At 5.57 P.M.

- (4) Shri Y.S. Mahajan
- (5) Shri Ram Krishan Yadav
- (6) Shri Janardan Yadav
- (7) Shri Gopi Nath Gajapathi
- (8) Shri Bhabani Shankar Hota
- (9) Shri Nandu Thapa
- (10) Shri Mullappally Ramachandran
- (11) Shri Satanarayan Jatiya
- (12) Shri Devendra Prasad Yadav
- (13) Shrimati Vidya Chennupati
- (14) Shri Sarju Prasad Saroj
- (15) Shri Bhogendra Jha
- (16) Dr. Venkatesh Kabde
- (17) Prof. Rasa Singh Rawat
- (18) Shri Kalpnath Rai
- (19) Shri Dinesh Goswami

Shri L.K. Advani replied to the debate.

Both the amendments moved by Sarvashri Yuvraj and Hukumdeo Narayan Yadav were withdrawn by leave of the House.

The Resolution was adopted.

10. Private Member's Resolution-Under Consideration

Shri Guman Mal Lodha moved the following Resolution:---

"This house is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country."

His speech was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1341LS-4-5-00.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 7, 1990/Vaisakha 17, 1912 (Saka)

No. 45

11.02 A.M.

1. Starred Questions

Starred Question Nos. 719, 721, 723-726 were orally answered. Replies to Starred Question Nos. 718, 720, 722, 727-735, 737, 738 and 637 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7651-7682, 7684-7710, 7712-7717, 7719-7765 and 7767-7793 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for 1990-91.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1990-91.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1990-91.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1990-91.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—

- (i) The Central Administrative Tribunal (Group 'B' and 'C' Miscellaneous Posts) Recruitment Rules, 1989 published in Notification No. G.S.R. 849(E) in Gazette of India dated the 20th September, 1989.
- (ii) The Andhra Pradesh Administrative Tribunal (Procedure) Rules, 1989 published in Notification No. G.S.R. 929(E) in Gazette of India dated the 26th October, 1989.
- (iii) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989 published in Notification No. G.S.R. 930(E) in Gazette of India dated the 26th October, 1989.
- (iv) The Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 1989 published in Notification No. G.S.R. 1024(E) in Gazette of India dated the 20th November, 1989.
- (v) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1046(E) in Gazette of India dated the 13th December, 1989.
- (vi) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1047(E) in Gazette of India dated the 13th December, 1989.
- (vii) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1048(E) in Gazette of India dated the 13th December, 1989.

- (viii) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1049(E) in Gazette of India dated the 13th December, 1989.
 - (ix) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1990 published in Notification No. G.S.R. 32(E) in Gazette of India dated the 24th January, 1990.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1990-91.

4. Matters Under Rule 377

(1) Shri S. Krishna Kumar raised a matter regarding need to clear the setting up of Special Refractory Project in Quilon, Kerala.

(2) Prof. K.V. Thomas raised a matter regarding need to include Harijan Christian converts in SC/STs list.

(3) Shri Harpal Singh Panwar raised a matter regarding need to ensure regular supply of electricity to the farmers particularly in western Uttar Pradesh.

(4) Shri Gulab Chand Kataria raised a matter regarding need to implement the proposed 'Mewar Complex Scheme' in Rajasthan for promoting tourism in the State.

(5) Shri C.P. Mudaligiriyappa raised a matter regarding need to take steps to control mulberry disease to save mulberry growers of Karnataka, Andhra Pradesh and Tamil Nadu from total ruin.

(6) Shri Ajoy Mukhopadhyay raised a matter regarding need to ensure adequate and regular supply of all essential commodities through Public Distribution System.

5. Discussion Under Rule 193

Discussion on the rise in prices in the country, raised by Prof. Saif-ud-Din Soz on the 30th April, 1990, continued. The following members took part in the dcbate:--

- (1) Shri K.D. Sultanpuri
- (2) Prof. Prem Kumar Dhumal
- (3) Shri Y.S. Mahajan
- (4) Prof. Ram Ganesh Kapse
- (5) Kumari Mayawati
- (6) Shri Yuvraj
- (7) Shri Peter G. Marbaniang
- (8) Shri Sudhir Giri
- (9) Shri Gopi Nath Gajapathi
- (10) Shri Hukumdeo Narayan Yadav
- (11) Prof. K.V. Thomas
- (12) Shri Rameshwar Prasad

The discussion was not concluded.

6. Statements by Ministers

⁽¹⁾ The Minister of Petroleum and Chemicals made a statement regarding threat of the Officers of the oil industry to go on strike on 8th May, 1990 on the issue of revision of their pay scales and Dearness Allowance.

^{**}(2) The Minister of State in the Ministry of Human Resource Development made a statement regarding "Review of National Policy on Education."

7. The Budget (General)-1990-91: Demands for Grants

- † (i) Ministry of Water Resources
- †(ii) Ministry of Agriculture

Time allotted	:	15 hrs.		
Time taken	:	1 hr. 13 mts.		
Balance	:	13 hrs. 47 mts.		

[•] At 3 P.M.

** At 5.45 P.M.

†Discussed together.

[†](i) Demand for Grant No. 78 under the control of the Ministry of Water Resources.

Two cut motions (85 and 86) were moved.

[†](ii) Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture.

The following members took part in the combined debate on the above Ministries:-

- (1) Shri Srikantha Datta Narasimharaja Wadiyar
- (2) Shri Govindbhai Kanjibhai Shekhada
- (3) Prof. Mahadeo Shiwankar
- (4) Shri K.S. Rao
- (5) Shri Pratap Singh

The discussion was not concluded.

8. Discussion Under Rule 193

Prof. Rasa Singh Rawat raised a discussion on the recent fire incidents in Delhi.

The following members took part in the debate:---

- (1) Shri P.R. Kumaramangalam
- (2) Shri Bal Gopal Mishra
- (3) Shri Ajoy Mukhopadhyay
- (4) Shri J.P. Agarwal
- (5) Shri Madan Lal Khurana
- (6) Shri Lokanath Choudhary
- (7) Kumari Mayavati
- (8) Shri Yuvraj
- (9) Shri Vijay Kumar Malhotra
- (10) Shri Gulab Chand Kataria
- (11) Shri M.S. Pal

† Discussed together.

- (12) Shri Sudhir Giri
- (13) Shri Syed Masudal Hossain

Shri Subodh Kant Sahay Replied to the discussion.

The discussion was concluded.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

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MGIP(PLU) MRND-1381LS-7-5-90

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 8, 1990/Vaisakha 18, 1912 (Saka)

No. 46

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 739, 741, 742 and 744 were orally answered. Replies to Starred Questions Nos. 740, 743 and 745-758 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7794-7917, 7919-7995, 7997-8025 were laid on the Table.

3. Oath or Affirmation

Sarva Shri Joss Fernandez and Paul R. Mantosh took the Oath in English, signed the Roll of Members and took their seats in the House.

4. Papers laid on the Table

The following papers were laid on the Table:--

- A copy of the Calcium Carbide (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 109(E) in Gazette of India dated the 2nd March, 1990 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the

working of the Cycle Corporation of India Limited, Calcutta, for the year 1988-89.

- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1988-89.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1990-91.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1990-91.

(8) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i)	Statement	No.	XXII	Seventh Session, 1986	1
(ii)	Statement	No.	XXII	Eighth Session, 1987	
(iii)	Statement	No.	XVIII	II part of Eighth Session, 1987	
(iv)	Statement	No.	XVII	Ninth Session, 1987	Eighth
(v)	Statement	No.	XV	Tenth Session, 1988	Lok
(vi)	Statement	No.	XI	Eleventh Session, 1988	Sabha
(vii)	Statement	No.	VIII	Twelfth Session, 1988	
(viii)	Statement	No.	VII	Thirteenth Session, 1989	
(ix)	Statement	No.	IV	Fourteenth Session, 1989	
(x)	Statement	No.	п	First Session, 1989 2	Ninth
(xi)	Statement	No.	Ι	Second Session, 1990 J 1	lok Sabha

5. Calling Attention

Shri Kalpnath Rai called the attention of the Minister of Home Affairs to the recent spate of bomb blasts in Delhi resulting in deaths of innocent people and injuries to several others and the steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

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6. Matters Under Rule 377
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- (1) Shri K. Pradhani raised a matter regarding need to take up the question of Sri Lankan Tamil refugees to check their influx to Malkangiri in Orissa.
- (2) Shri Prakash Koko Brahmbhatt raised a matter regarding need to clear various pending projects for promotion of tourism in Gujarat State.
- (3) Prof. Rasa Singh Rawat raised a matter regarding need to

convert metre gauge railway line between Delhi and Ahmedabad into broad gauge.

- (4) Shri Ram Krishna Yadav raised a matter regarding need for reservation of Scheduled Castes and Scheduled Tribes in all fields of activities.
- (5) Shri Mullappally Ramachandran raised a matter regarding need to take steps to enable northern districts of Malabar to receive Malayalam programmes from Trivendrum Doordarshan.
- (6) Smt. Uma Gajpathi Raju raised a matter regarding need to give stringent punishment to people violating provisions of Sharda Act.
- (7) Shri Yamuna Prasad Shastri raised a matter regarding need to construct railway line between Satna and Rewa in Madhya Pradesh.
- (8) Shri Devendra Prasad Yadav raised a matter regarding need to construct an over bridge over railway bridge at Kamla Balan river near Jhanjharpur in Madhubani District of Bihar.

7. The Budget (General)-1990-91 : Demands for Grants

(i) Ministry of (ii) Ministry of	Water Resources
Time allotted	: 15 hours
Time taken	: 6 hours 12 minutes
Balance	: 8 hours 48 minutes

Discussion on the following items of Business continued:

[•](i) Demand for Grant No. 78 under the control of the Ministry of Water Resources and cut motions thereto moved on the 7th May, 1990.

[•](ii) Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture.

The following members took part in the combined debate on the above Ministries:---

(1) Shri Prem Pradeep

(2) Shri Rudrasen Chaudhary

- (3) Shri Bhajan Lal
- (4) Shri Manoranjan Sur
- (5) Shri Bega Ram Chauhan
- (6) Shri Nani Bhattacharya
- (7) Smt. Vijayaraje Scindia
- (8) Shri P.R. Kumaramangalam
- (9) Shri Ram Prasad Singh
- (10) Shri S.C. Varma
- (11) Shri M. Baga Reddy
- (12) Shri Amar Roypradhan
- (13) Shri Ram Bahadur Singh
- (14) Shri Kalpnath Rai
- (15) Shri Shopat Singh Makkasar
- (16) Shri S. Singaravadivel
- (17) Shri Ram Krishan Yadav
- (18) Prof. Savithri Lakshmanan
- (19) Shri Palai K.M. Mathew
- (20) Shri Devendra Prasad Yadav
- (21) Shri R. Jeevarathinam

The discussion was not concluded.

7.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1409LS-8-5-90.

BULLETIN-PART I [Brief Record of Proceedings]

Thursday, May 10, 1990/Vaisakha 20, 1912 (Saka)

No. 47

11.04 A.M.

1. Starred Questions

Starred Question Nos. 760, 764, 774 and 776 were orally answered. Starred Question No. 759 was postponed to 17 May, 1990. Replies to Starred Question Nos. 761-763, 765-773, 775, 777 and 778 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8026-8123, 8125-8203 and 8205-8216 were laid on the Table.

3. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Shri Ganga Charan Lodhi against the District Magistrate and the Superintendent of Police, Hamirpur for allegedly obstructing him from coming to Delhi to take part in the proceedings of the House and putting him under house arrest on 7th May 1990, at Hamirpur.

Shri Ganga Charan Lodhi then asked for leave of the House to raise the question of privilege. As no objection was taken, the Speaker informed the House that leave had been granted.

The following members took part in the debate:---

- (1) Shri Ram Naik
- (2) Shri Subodh Kant Sahay

- (3) Shri L.K. Advani
- (4) Shri P.C. Thomas
- (5) Shri Samarendra Kundu
- (6) Shri Nirmal Kanti Chatterjee
- (7) Shri Santosh Bhartiya
- (8) Shri Satyanarayan Jatiya
- (9) Shri Bhabani Shankar Hota
- (10) Shri Madan Lal Khurana
- (11) Shrimati Geeta Mukherjee
- (12) Shri Guman Mal Lodha

On conclusion of the debate, the following motion was moved by Shri Ganga Charan Lodhi:—

"That the question of privilege raised by Shri Ganga Charan Lodhi against the District Magistrate and Superintendent of Police, Hamirpur for obstructing him from coming to Delhi for participating in the proceedings of the House and putting him under house arrest on 7th May, 1990, be referred to the Committee of Privileges for examination, investigation and report."

The motion was adopted.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 6 of 1990)—Union Government (Revenue Receipts—Direct Taxes) under article 151(1) of the Constitution.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1988-89 together with Audit Report thereon under subsection (2) of section 103 of the Major Port Trusts Act, 1963.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for 1990-91.
- (7) A copy of the Detatled Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1990-91.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 11 of 1990)—Union Government (Defence Services—Air Force and Navy) under article 151(1) of the Constitution.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri Kirpal Singh presented the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Election to Committee

Shri K.P. Unnikrishnan moved the following motion :--

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as a members of the National Shipping Board, subject to the other provisions of the said Act." The motion was adopted.

7. Calling Attention

Prof. Vijay Kumar Malhotra called the attention of the Minister of External Affairs to the situation arising out of the alleged harassment of Fijians of Indian origin in Fiji and the steps taken by the Government in the matter.

The Minister of State in the Ministry of External Affairs made a statement in regard thereto.

8. Matters under Rule 377

- (1) Shri Radha Mohan Singh raised a matter regarding need to check the growing espionage activities of foreign agents in border area of Kishanganj in Bihar.
- (2) Shri Hardhan Roy raised a matter regarding need to direct the management of Refractories and Ceramic units, Calcutta to make payment of interim relief with retrospective effect as per decision of the Calcutta High Court.
- (3) Shri Balgopal Mishra raised a matter regarding need to check the flow of slurry affluents into Ib river from Orient Paper Mill, Brajrajnagar, Orissa.
- (4) Shri A.K. Roy raised a matter regarding need to take over Shalimar Tar Products Limited.

9. The Budget (General) - 1990-91: Demands for Grants

(i) Ministry ()*(ii) Ministry (*)	of Water Resources of Agriculture					
Time allotted	:		hrs.			
Time taken	:	9	hrs.	56	mts.	
Balance	:	5	hrs.	04	mts.	

Discussion on the following items of Business continued:

[•](i) Demand for Grant No. 78 under the control of Ministry of Water Resources and cut motions thereto moved on the 7th May, 1990.

Discussed together

[•](ii) Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture.

The following members took part in the combined debate on the above Ministries :---

- (1) Shri Kalyan Singh Kalvi
- (2) Shrimati Vasundhara Raje
- (3) Dr. Daulatrao Sonuji Aher
- (4) Shri Bh. Vijayakumar Raju
- (5) Shri Vidyadhar Gokhle
- (6) Shri Ramdas Singh
- (7) Shri M. Selvarasu
- (8) Shri Rajdev Singh
- (9) Dr. Asim Bala
- (10) Shri Ashok Anandrao Deshmukh
- (11) Shri P.C. Thomas
- (12) Shri Prabhatsinh Chauhan
- (13) Shri Janardan Tiwari
- (14) Shri Tej Narayan Singh
- (15) Shri Jorawar Ram
- (16) Shri A. Asokaraj
- (17) Shri Chandresh Patel
- (18) Shri Syed Masudal Hossain
- (19) Shri Heera Bhai

The discussion was not concluded.

**10. Statement by Minister

The Minister of State in the Department of Rural Development in the Ministry of Agriculture made a statement regarding cyclonic storm in Andhra Pradesh.

[†]11. Report of Business Advisory Committee

Shri Satya Pal Malik presented the Tenth Report of the Business Advisory Committee.

^{*} Discussed together

^{**} At 5.34 P.M.

[†] At 5.50 P.M.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1439LS-10-5-90.

BULLETIN PART I [Brief Record of Proceedings]

Friday, May 11, 1990 / Vaisakha 21, 1912 (Saka)

No. 48

11.03 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Dharam Vir Vasisht, a member of Sixth Lok Sabha and Swami Rameshwaranand, a member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 780, 781, 783 and 786–789 were orally nswered. Replies to Starred Question Nos. 779, 782, 784, 785 and 790–799 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 8217-8247, 8249-8287 and 8289-8451 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of each of the Notification Nos. G.S.R. 146(E) to G.S.R. 245(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 1990 together with an explanatory memorandum regarding Central Excise duty changes and exemptions

in the context of Budget Proposals pertaining to Indirect Taxes announced by the Finance Minister in the Lok Sabha on the 19th March, 1990 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for 1990-91.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1990-91.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1988-89.

(5) A statement (Hindi and English versions) showing reasons for dealy in laying the papers mentioned at (4) above.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Programme Implementation for 1990-91.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1990-91.

(8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 2 of 1990) — Union Government (Scientific Departments) under article 151(1) of the Constitution.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th May, 1990, Rajya Sabha passed the Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990.

6. Bill Passed by Rajya Sabha — Laid on the Table

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990.

7. Statements by Ministers

(1) The Deputy Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 14th May, 1990.

(2) The Minister of State in the Department of Rural Development in the Ministry of Agriculture made a statement regarding grant of financial assistance in case of deaths due to cyclone in the States of Andhra Pradesh and Tamil Nadu and the Union Territory of Pondicherry.

**(3) The Minister of Labour and Welfare made a statement regarding the incident at Sato Dharampur Village of Fatehpur district of Uttar Pradesh.

8. Calling Attention

Shri Kadambur M.R. Janardhanan called the attention of the Minister of Textiles to the glut in the cotton market and consequent steep fall in the prices of cotton resulting in heavy losses to the cotton growers and the steps taken by the Government in regard thereto.

The Minister of Textiles made a statement in regard thereto.

9. Motion Regarding Tenth Report of Business Advisory Committee

Shri Jagdeep Dhankar moved the following motion:-

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 10th May, 1990."

The motion was adopted.

10. Government Bill - Introduced

The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990.

^{*} At 3.05 P.M.

^{**} At 3.31 P.M.

11. Matters Under Rule 377

(1) Shri Janak Raj Gupta raised a matter regarding need to construct a bridge over 'Aik Nallah' near Arnia Village, tehsil Ranbir Singh Pura in Jammu.

(2) Shri Manku Ram Sodi raised a matter regarding need to expedite work on Jagadalpur-Gopalapatnam national highway.

(3) Shri S. Singaravadivel raised a matter regarding need to convert metre gauge railway line between Trichirappalli and Nagore into broad gauge.

(4) Shri Bega Ram Chauhan raised a matter regarding need to implement the recommendations of Ram Singh Commission which probed into construction of embankment of Indira Gandhi Canal.

(5) Shri Kapil Dev Shastri raised a matter regarding need to take steps to check adulteration of petrol and diesel supplied to consumers.

(6) Prof. Prem Kumar Dhumal raised a matter regarding need to regularise the services of Extra-Departmental employees of P & T Department.

(7) Shri Ram Naik raised a matter regarding need to re-name the Sahar and Santa Cruz Airports as 'Chhatrapati Shivaji International Airport' and 'Baba Saheb Ambedker Airport' respectively.

,12. The Budget (General) - 1990-91 : Demands for Grants

[†] (i) Ministry of Water Resources [†](ii) Ministry of Agriculture

Time allotted : 15 hrs. Time taken : 11 hrs. 26 mts. Balance : 3 hrs. 34 mts.

Discussion on the following items of Business continued:

[†](i) Demand for Grant No. 78 under the control of Ministry of Water Resources and cut motions thereto moved on the 7th May, 1990.

[†] Discussed together

[†](ii) Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture.

The following members took part in the debate:---

- (1) Shrimati Premalabai Chavan
- (2) Shri Haribhau Shankar Mahale
- (3) Dr. Viswanatham Kanithi
- (4) Shri Raj Mangal Mishra
- (5) Shri K.D. Sultanpuri
- (6) Shri Surya Narayan Yadav
- (7) Shri Dileep Singh Bhuria

The discussion was not concluded.

13. Motion Regarding Fourth Report of Committee on Private Members' Bills and Resolutions

Shri Kirpal Singh moved the following motion :---

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the house on the 10th May, 1990."

The motion was adopted.

14. Private Members' Bills - Introduced

- (1) The Employment Bill, 1990 by Shri Anadi Charan Das.
- (2) The Building and Construction Workers (Conditions of Employment) Bill, 1990 by Shri Satyagopal Misra.
- (3) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1990 (Amendment of the Schedule), by Shri Uttamrao Patil.
- (4) The Constitution (Amendment) Bill, 1990 (Amendment of article 155) by Shri Prakash Koko Brahmbhatt.
- (5) The Mother's Lineage Bill, 1990 by Km. Umabharti.
- (6) The Reservation of Vacancies in Posts and Services (For

† Discussed together

Scheduled Castes and Scheduled Tribes) Bill, 1990 by Shri Crahaviram Argal.

- (7) The Marginal Farmers and Agricultural Workers Family Security Bill, 1990 by Km. Umabharti.
- (8) The Working Women Welfare Bill, 1990 by Km. Umabharti.
- (9) The Constitution (Amendment) Bill, 1990 (Substitution of new article for article 263), by Shri Prakash Koko Brahmbhatt.
- (10) The Constitution (Amendment) Bill, 1990 (Insertion of new Part XVIA), by Shri C.P. Mudalagiriyappa.
- (11) The Code of Civil Procedure (Amendment) Bill, 1990 (Amendment of section 34), by Shri Mullappally Ramachandran.
- (12) The Provision of Employment Bill, 1990 by Shri Prakash Koko Brahmbhatt.
- (13) The Citizens (Provision of Compulsory Housing) Bill, 1990 by Shri Prakash Koko Brahmbhatt.

15. Private Member's Bill - Under Consideration

The Youth Bill, 1990 by Shri Hannan Mollah

Further discussion on the motion for consideration of the Bill and amendments thereto moved on the 26th April, 1990, continued.

The following members took part in the debate :---

- (1) Shri Radha Mohan Singh
- (2) Shri Santosh Mohan Dev
- (3) Shri Nakul Nayak
- (4) Prof. Rasa Singh Rawat
- (5) Shri Ram Krishan Yadav
- (6) Shri Vasant Sathe
- (7) Shri Brij Bhushan Tiwari
- (8) Prof. Prem Kumar Dhumal
- (9) Shri Chitta Basu
- (10) Shri P.R. Kumaramangalam
- (11) Shri Balgopal Mishra
- (12) Shri A'. Vijayaraghavan
- (13) Dr. Viswanatham Kanithi

- (14) Shri Bhabani Shankar Hota
- (15) Shri P.C. Thomas
- (16) Shri Tej Narayan Singh (Speech unfinished)

The discussion was not concluded.

16. Half-an-Hour discussion

Prof. Vijay Kumar Malhotra raised a discussion on the points arising out of the reply given by the Minister of State in the Ministry of Science and Technology on the 26th March, 1990 to Starred Question No. 188 regarding computer-assisted Sanskrit teaching and learning project.

Prof. M.G.K. Menon replied to the discussion.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1462LS-11-5-90.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 14, 1990 / Vaisakha 24, 1912 (Saka)

No. 49

11.04 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Smt. Indumati Bhattacharya, a member of the Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 802-804 and 806 were orally answered. Starred Question No. 816 was postponed. Replies to Starred Question Nos. 800, 801, 805, 807-815, 817 and 819 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 8452-8480, 8482-8490, 8492-8514, 8516-8548, 8550-8555, 8557-8579, 8581-8617 and 8620-8633 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:--

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Indian Museum, Calcutta for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1988-89 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Matters under Rule .377

(1) Shri Laeta Umbrey raised a matter regarding need to provide funds to connect N.H. No. 52 with N.H. No. 37 in Tinsukia district of Assam at the earliest.

(2) Shri C. P. Mudalagiriyappa raised a matter regarding need to allocate more funds during Eighth Five Year Plan for construction of Hipparagi Dam across Krishna river.

(3) Shri Balasaheb Vikhe Patil raised a matter regarding need to construct an airport at Shirdi in Maharashtra.

(4) Shri Bega Ram Chauhan raised a matter regarding need to allot the land earmarked for forests to the landless people in Rajasthan.

(5) Shri M. Ramanna Rai raised a matter regarding need to take steps for redressal of hardships of beedi workers of Kasargod and Cannanore districts of Kerala.

(6) Shri Prakash Koko Brahmbhatt raised a matter regarding need for construction of tube wells instead of wells under Jeevan Dhara Scheme in Baroda district.

(7) Shri Ratilal Kalidas Varma raised a matter regarding need to provide drinking water in villages and towns of Ahmedabad and Bhavnagar districts of Gujarat.

(8) Shri K. Rama Mohan Rao raised a matter regarding need to set up an Alumina plant in North Coastal Andhra Pradesh.

6. The Budget (General)-1990-91 : Demands for Grants

- *(i) Ministry of Water' Resources
- *(ii) Ministry of Agriculture

Time allotted : 15 hrs.

Time taken : 16 hrs. 31 mts.

Discussion of the following items of Business continued:

- (i) Demands for Grant No. 78 under the control of Ministry of Water Resources and cut motions thereto moved on the 7th May, 1990.
- (ii) Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture.
- The following members took part in the combined debate:-
 - (1) Shri Sontosh Mohan Dev
 - (2) Shri Yuvraj
 - (3) Shri Laeta Umbrey
 - (4) Shri Ramjilal Yadava
 - (5) Shri A. K. Roy
 - (6) Shri Balasaheb Vikhe Patil
 - (7) Dr. Khushal Parasram Bopche
 - (8) Shri Kirpal Singfr⁴
 - (9) Shri Dasai Chowdhary
- (10) Shri Nitish Kumar
- (11) Shri N. Sundararaj
- (12) Shri Kapil Dev Shastri
- (13) Shri Lokendra Singh
- (14) Shri Dharm Pal Sharma
- (15) Shri Bhogendra Jha
- (16) Shri Balgopal Mishra
- (17) Shri Piyare Lal Handoo
- (18) Shri Chhedi Paswan
- (19) Shri Jagannath Singh
- (20) Shrimati Bimal Kaur



^{*}Discussed together.

(i) Shri Manobhai Kotaria replied to the debate on the Demand for Grant of the Ministry of Water Resources.

Both the cut motions moved were negatived.

The Demand for Grant No. 78 (both Revenue Account and Capital Account) for which the Ministry of Water Resources is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1990-91 was voted in full.

(ii) Shri Upendra Nath Verma replied to the debate on the Demands for Grants of the Ministry of Agriculture.

All the Demands for Grants Nos. 1 to 5 (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1990-91 were voted in full.

7. Half-an-hour Discussion

Kumari Umabharti raised a discussion on the points arising out of the answer given by the Deputy Prime Minister and Minister of Agriculture on 29 March, 1990 to Unstarred Question No. 2807 regarding drought prone districts in Bundelkhand region.

Shri Upendra Nath Verma replied to the discussion.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRNL-1520RS-14-5-90.

BULLETIN — PART I [Brief Record of Proceedings]

Tuesday, May 15, 1990/Vaisakha 25, 1912 (Saka)

No. 50

11.03 A.M.

1. Starred Questions

Starred Question Nos. 820-822 and 824-826 were orally answered. Replies to Starred Question Nos. 827-839 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8634-8694, 8696-8712, 8714-8741, 8743-8799, 8801-8822, 8824-8856 and 8858-8867 were laid on the **Table**.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1988-89.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, for the year 1988-89.
 - (ii) Annual Report of the Bharat Leather Corporation Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1988-89 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1988-1989.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1988-89 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the

year 1988-89 along with Audited Accounts and of its subsidiary viz. ONGC Videsh Limited for the year 1988-89 under sub-section (3) of section 23 read with subsection (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1988-89 and of its subsidiary viz. ONGC Videsh Limited for the year 1988-89.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 7 of 1989) — Commercial — An analysis of Oil Pricing Arrangements under article 151(1) of the Constitution.
- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 1 of 1990)
 — Union Government — Civil.
 - (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 5 of 1990)
 — Union Government (Revenue Receipts — Indirect Taxes).
 - (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 — Amnesty Scheme (1985) (No. 7 of 1990) — Union Government (Revenue Receipts — Direct Taxes).
 - (iv) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 9 of 1990)
 Union Government — (Posts and Telecommunications).
 - (v) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 12 of 1990)
 — Union Government — Defence Services (Army and Ordnance Factories).

- (10) A copy of the Appropriation Accounts of the Defence Services for the year 1988-89 (Hindi and English versions).
- (11) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1988-89 (Hindi and English versions).
- (12) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1988-89 (Hindi and English versions).

4. Matters under rule 377

(1) Shri Mankuram Sodi raised a matter regarding need to check deforestation in Bastar district of Madhya Pradesh.

(2) Prof. P.J. Kurien raised a matter regarding need to reconsider the Export / Import policy in regard to permit import of spices and rubber.

(3) Shri Balgopal Mishra raised a matter regarding need to ensure payment of minimum wages to the labourers working in graphite mines in Bolangir district of Orissa.

(4) Dr. Venkatesh Kabde raised a matter regarding need to construct a branch line from Hazira-Jagdishpur Pipeline for making available natural gas to Marathwada.

(5) Prof. Shailendranath Srivastava raised a matter regarding need to meet the drinking water scarcity of Patna (Bihar).

(6) Shri Shopat Singh Makkasar raised a matter regarding need to declare Bikaner as 'B' grade city.

(7) Shri Chhedi Paswan raised a matter regarding need for direct rail link between Sasaram and Patna.

5. The Budget (General)-1990-91: Demands for Grants

*(1) Ministry of Labour *(2) Ministry of Welfare Time allotted : 14 hrs.

Discussed together

Time taken	: 3 hrs. 45 mts.
Balance	: 10 hrs. 15
	mts.

Combined discussion of the following items of Business commenced:

[•](i) Demand for Grant No. 56 under the control of the Ministry of Labour.

Four cut motions (91 to 94) were moved.

[•](ii) Demand for Grant No. 79 under the control of the Ministry of Welfare.

The following members took part in the debate:---

- (1) Shri P. Narsa Reddy
- (2) Dr. Venkatesh Kabde
- (3) Shri Ratilal Kalidas Varma
- (4) Kumari Mayawati
- (5) Shri Susanta Chakravorty
- (6) Shri Indrajit Gupta
- (7) Shri P.R. Kumaramangalam
- (8) Shri Haribhau Shankar Mahale
- (9) Dr. Rajinder Kumari Bajpai
- (10) Shri Kanci Paneer Selvam
- (11) Shri Radha Mohan Singh
- (12) Shri Janak Raj Gupta
- (13) Shri Dasai Chowdhary
- (14) Dr. Asim Bala

The discussion was not concluded.

6. Discussion under Rule 193

Prof. Madhu Dandavate replied to the discussion on the rise in prices in the country, raised by Prof. Saif-ud-Din Soz on the 30th April, 1990.

The discussion was concluded.

^{*} Discussed together

6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1556LS-15-5-90.

LOK SABHA

BULLETIN-PART I (Brief Record of Proceedings)

Wednesday, May 16, 1990 Vaisakha 26, 1912 (Saka)

No. 51

11. A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri S. Kandappan, a member of the Third and Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. \$40, 841, 845, 846 and 847 were orally answered. Replies to the remaining questions 842, 843 and 848-859 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Food and Civil Supplies regarding sale of consumer products was orally answered and Supplementaries thereon were also answered.

4. Unstarred Questions

Replies to Unstarred Question Nos. 8868-8886, 8888-8920, 8922-9000, 9002-9043, 9045-9057, and 9059-9105 were laid on the Table.

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5. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. S.O. 370 (E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1990 declaring any service in any establishment or undertaking dealing with the production, supply or distribution of natural gas to be an essential service for the purposes of the Essential Services Maintenance Act, 1981 under sub-section (2) of section 2 of the said Act.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1988-89 along with Audited Accounts.
- (7) A statement (Hindi and English versions) regarding Review by

the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1988-89.

- (8) A copy of the Drugs and Cosmetics Third Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 784(E) in Gazette of India dated the 28th August, 1989 under section 38 of the Drugs and Cosmetics Act, 1940.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:---
 - (i) The Prevention of Food Adulteration (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 437(E) in Gazette of India dated the 8th April, 1988 together with a corrigendum thereto published in Notification No. G.S.R. 1081(E) dated the 17th November, 1988.
 - (ii) The Prevention of Food Adulteration (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 618(E) in Gazette of India dated the 16th May, 1988 together with a corrigendum thereto published in Notification No. G.S.R. 855(E) dated the 12th August, 1988.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1988-89.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1988-89.

- (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1988-89 under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research Chandigarh, for the year 1988-89 itogether with Audit Report thereon under section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1988-89.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1988-89.

- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India) for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Academy of Medical Sciences (India) for the year 1988-89.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :---

(i) That at its sitting held on the 2nd May, 1990, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1991 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee :--

- (1) Shri Rameshwar Thakur
- (2) Shri H. Hanumanthappa
- (3) Shri Vishvjit P. Singh
- (4) Shri Kamal Morarka
- (5) Shri T.R. Balu

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- (6) Dr. Nagen Saikia
- (7) Shri Sunil Basu Ray

(ii) That at its sitting held on the 2nd May, 1990, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1991 and also communicated the names of the following

members of Rajya Sabha who had been elected to the said Committee :--

- (1) Shri Ajit P.K. Jogi
- (2) Shri Syed Sibtey Razi
- (3) Prof. Chandresh P. Thakur
- (4) Shri Virendra Verma
- (5) Shri Dipen Ghosh
- (6) Dr. G. Vijaya Mohan Reddy
- (7) Shri Pramod Mahajan

(iii) That at its sitting held on the 2nd May, 1990, Rajya Sabha adopted motion to join the Committee of both Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1991, and had elected the following members of Rajya Sabha to serve on the said Commitee :---

- (1) Shri S.K.T. Ramachandran
- (2) Shri Jhyomo Lothe
- (3) Shri Rajubhai A. Parmar
- (4) Shrimati Kailashpati
- (5) Kumari Sushila Tiria
- (6) Shri M. Vincent
- (7) Shri Raj Mohan Gandhi
- (8) Shri Ranjan Prasad Yadav
- (9) Shri' Sangh Priya Gautam
- (10) Shri N.E. Balaram

7. Report of the Committee on Private Members' Bills and Resolutions

Shri Shivaji Patnaik presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Calling Attention

Shri Sudhir Giri called the attention of the Minister of External Affairs to the situation arising out of contract for sale of 50 Mirage III aircraft by Australia to Pakistan and the steps taken by the Government in regard thereto.

The Minister of External Affairs made a statement in regard thereto.

9. Matters Under Rule 377

- (1) Shri P.R. Kumaramangalam raised a matter regarding need to provide funds to the Government of Tamil Nadu to carry out deep bore well works to meet drinking water shortage in Salem district.
- (2) Shri M.S. Pal raised a matter regarding need to open a circuit bench of Allahabad High Court in Kumaun, Uttar Pradesh.
- (3) Shri Gulab Chand Kataria raised a matter regarding need to increase the speed of Chetak Express.
- (4) Shri Santosh Kumar Gangwar raised a matter regarding need to provide more railway facilities at Bareilly, Uttar Pradesh.
- (5) Shri Kanchi Paneer Selvam raised a matter regarding need to provide financial assistance to the Government of Tamil Nadu for undertaking repairs / desilting of Dhamal, Kanchipuram, Uttaramerur and Madhuranthakam lakes.
- (6) Prof. K.V. Thomas raised a matter regarding need to take steps to tackle the drinking water problem in Kerala.
- (7) Shri Peter G. Marbaniang raised a matter regarding need to construct a studio in Shillong Doordarshan Kendra at the earliest.

^{*}10. Report of Business Advisory Committee

Shri Satya Pal Malik presented the Eleventh Report of the Business Advisory Committee.

11. The Budget (General) - 1990-91 : Demands for Grants

** (i) Ministry of Labour **(ii) Ministry of Welfare

Time allotted: 14 hrs. Time taken : 7 hrs. 53 mts.

^{*} At 4.59 P.M.

^{**} Discussed together.

Combined discussion of the following items of Business continued :--

'(a) Demand for Grant No. 56 under the control of the Ministry of Labour and cut motions thereto moved on the 15th May, 1990.

(b) Demand for Grant No. 79 under the control of the Ministry of Welfare.

The following members took part in the combined debate :--

- (1) Shri Gopal Pacherwal
- (2) Shri A.K. Roy
- (3) Shri Gopi Nath Gajpathi
- (4) Shri D. Amat
- (5) Shri Piyus Tiraky
- (6) Smt. Uma Gajapathi Raju
- (7) Smt. Sumitra Mahajan
- (8) Shri P. Penchallaiah
- (9) Shri Ramendra Kumar Ravi Yadav
- (10) Prof. Yadu Nath Pandey
- (11) Shri Purna Chandra Malik
- (12) Shri Mankuram Sodhi
- (13) Shri Rameshwar Prasad
- (14) Shri Yamuna Prasad Shastri
- (15) Shri Vamanrao Mahadik
- (16) Prof. Prem Kumar Dhumal
- (17) Shri Palai K.M. Mathew
- (18) Shri Piyare Lal Handoo
- (19) Dr. Kirodi Lal Meena
- (20) Shri Sukhdeo Paswan

Shri Ram Vilas Paswan replied to the debate.

(i) All the cut motions moved to the Demands for Grants of the Ministry of Labour were negatived.

The Demand for Grant No. 56 (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amount shown under column 4 of the printed list of Demands for Grants — Budget (General) for 1990-91 was voted in full.

^{*} Discussed together.

(ii) The Demand for Grant No. 79 (both Revenue Account and Capital Account) for which the Ministry of Welfare is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants — Budget (General) for 1990-91 was voted in full.

(iii) At 6.05 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants — Budget (General) for 1990-91 were submitted to the vote of House and voted in full :—

- (1) Demand No. 6 relating to the Ministry of Civil Aviation;
- (2) Demand Nos. 7 and 8 relating to the Ministry of Commerce;
- (3) Demand Nos. 9 to 11 relating to the Ministry of Communications;
- (4) Demand Nos. 19 to 21 relating to the Ministry of Energy;
- (5) Demand No. 22 relating to the Ministry of Environment and Forests;
- (6) Demand Nos. 24 to 27, 29, 30, and 32 to 36 relating to the Ministry of Finance;
- (7) Demand Nos. 37 and 38 relating to the Ministry of Food and Civil Supplies;
- (8) Demand No. 39 relating to the Ministry of Food Processing Industries;
- (9) Demand Nos. 40 and 41 relating to the Ministry of Health and Family Welfare;
- (10) Demand Nos. 54 and 55 relating to the Ministry of Information and Broadcasting;
- (11) Demand No. 57 relating to the Ministry of Law and Justice;
- (12) Demand No. 58 relating to the Ministry of Parliamentary Affairs;
- (13) Demand No. 59 relating to the Ministry of Personnel, Public Grievances and Pensions;

- (14) Demand Nos. 60 and 61 relating to the Ministry of Petroleum and Chemicals;
- (15) Demands Nos. 62 and 63 relating to the Ministry of Planning;
- (16) Demand No. 64 relating to the Ministry of Programme Implementation;
- (17) Demand Nos. 65 to 67 relating to the Ministry of Science and Technology;
- (18) Demand Nos. 68 and 69 relating to the Ministry of Steel and Mines;
- (19) Demand Nos. 70 to 72 relating to the Ministry of Surface Transport;
- (20) Demand No. 73 relating to the Ministry of Textiles;
- (21) Demand No. 74 relating to the Ministry of Tourism;
- (22) Demand Nos. 75 to 77 relating to the Ministry of Urban Development;
- (23) Demand Nos. 80 and 81 relating to the Department of Atomic Energy;
- (24) Demand No. 82 relating to the Department of Electronics;
- (25) Demand No. 83 relating to the Department of Ocean Development;
- (26) Demand No. 84 relating to the Department of Space;
- (27) Demand No. 85 relating to Lok Sabah;
- (28) Demand No. 86 relating to Rajya Sabha; and
- (29) Demand No. 88 relating to the Secretariat of the Vice-President.

12. Government Bill - Introduced

The Appropriation (No. 2) Bill, 1990

13. Government Bill - Passed

The Appropriation (No. 2) Bill, 1990

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The following members took part in the debate :--

- (1) Shri Yuvraj
- (2) Shri Girdhari Lal Bhargava
- (3) Prof. Ram Ganesh Kapse
- (4) Shri Ram Naik

Prof. Madhu Dandavate replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

14. Government Bill - Under Consideration

The Finance Bill, 1990

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The following members took part in the debate :---

- (1) Shri Y.S. Mahajan
- (2) Shri Haribhau Shankar Mahale
- (3) Shri Raghavji
- (4) Shri K.D. Sultanpuri
- (5) Shri Hamendra Singh Banera

The discussion was not concluded.

7-48 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

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MGIP(PLU)MRND-1585LS-16-5-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 17, 1990 / Vaisakha 27, 1912 (Saka)

No.52

11.01 A.M.

1. Starred Questions

Starred Question Nos. 860-863 were orally answered. Starred Question No. 865 was postponed to 24.5.1990. Replies to Starred Question Nos. 864, 866-879 and 759 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9106-9280, 9282-9295 and 9297-9316 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:--

- (1) A copy each of the following papers (Hindi and English versions) under section 619Å of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1986-87.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Border Security Force (Assistant Commandants) Recruitment (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 35 in Gazette of India dated the

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20th January, 1990 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 12 of 1989)—Commercial—Pawan Hans Limited under article 151(1) of the Constitution.

(5) A copy of the Notification No. G.S.R. 721(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1989 containing Order directing that the provisions of the Extradition Act, 1962, other than Chapter III, shall apply to Netherlands with effect from 31st July, 1989 under section 35 of the said act.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A statement (Hindi and English versions) (i) correcting the reply given on the 25th November, 1987 to Unstarred Question No. 2885 by Shri Syed Shahabuddin regarding Passport Offices and (ii) giving reasons for delay in correcting the reply.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 68(E) published in Gazette of India dated the 8th February, 1990 approving the Bombay Port Trust Employees' (Recruitment, Seniroity and Promotion) Amendment Regulations, 1990.
 - (ii) G.S.R. 82(E) published in Gazette of India dated the 19th February, 1990 approving the Bombay Port Trust Employees' (Classification, Control and Appeal) Amendment Regulations, 1990.
- (9) A copy each of the following papers (Hindi and English versions) under section 5E of the Dock Workers (Regulation of Employment) Act, 1948 :---
 - (a) (i) Annual Report of the Mormugao Dock Labour Board for the year 1988-89 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Mormugao Dock Labour Board for the year 1988-89.

- (b) (i) Annual Administration Report of the Calcutta Dock Labour Board for the year 1988-89 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Calcutta Dock Labour Board for the year 1988-89.
- (c) (i) Annual Report of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1988-89 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1988-89.
- (d) (i) Annual Report of the Cochin Dock Labour Board, Cochin, for the year 1988-89 along with Aduited Accounts.
 - (ii) Review by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1988-89.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1988-89.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru Port Trust for the year 1988-89.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust for the year 1988-89.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1988-89.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :--
 - (a) (i) Annual Accounts of the Bombay Port Trust, Bombay, for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust, Bombay, for the year 1988-89.
 - (b) (i) Annual Accounts of the Madras Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1988-89.
 - (c) (i) Annual Accounts of the Paradip Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1988-89.

- (d) (i) Annual Accounts of the New Mangalore Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1988-89.
- (e) (i) Annual Accounts of the Cochin Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1988-89.
- (f) (i) Annual Accounts of the Kandla Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1988-89.
- (g) (i) Annual Accounts of the Calcutta Port Trust for the year 1988-89 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1988-89.
- (20) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1988-89.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
 - (23) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1988-89.

- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1988-89.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1988-89.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port 'Trust for the year 1988-89.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust for the year 1988-89.
- (32) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (31) above.

- (33) A copy of the Indian Telegraph (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 29th March, 1990 under sub-section (5) of section 7. of the Indian Telegraph Act, 1885.
- (34) A statement (Hindi and English versions) (i) correcting the reply given on the 29th March, 1990 to Starred Question No. 262 by Shri Gulab Chand Kataria regarding increase in subscription rates of telephones and (ii) giving reasons for delay in correcting the reply.
- (35) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Dairy Development Board, Anand, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (36) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :--
 - (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 3 of 1990) — Union Government (Delhi Administration).
 - (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 8 of 1990) — Union Government (Other Autonomous Bodies).
 - (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 13 of 1990)—Union Government—Civil.
- (37) A copy of the Union Government Appropriation Accounts (Civil) for the year 1988-89 (Hindi and English versions).
- (38) A copy of the Union Government Finance Accounts for the year 1988-89 (Hindi and English versions).

4. Motion for Election to Committee

SHRI P. UPENDRA moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes..for the unexpired portion of the term of the Committee vice Shri Ram Dhan resigned from the Committee."

The motion was adopted.

5. Calling Attention

Shri P.R. Kumaramangalam called the attention of the Minister of Defence to the reported concentration of Pakistani troops close to Indo-Pak border in Chhamb sector and the steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Defence made a statement in regard thereto.

The Prime Minister also replied to the clarificatory questions asked by the Members.

6. Motion regarding Eleventh Report of Business'Advisory Committee

Shri Satya Pal Malik moved the following motion:-

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 16th May, 1990."

The motion was adopted.

7. Matters Under Rule 377

- (1) Smt. M. Chandrasekhar raised a matter regarding need to allot alternative land to the small vendors at Minjur railway station.
- (2) Shri Sarju Prasad Saroj raised a matter regarding need to provide financial assistance to the Government of Uttar Pradesh to meet drinking water problem in Mohanlal Gunj parliamentary constituency.

- (3) Shri Hamendra Singh Banera raised a matter regarding need to hand over the sick Mewar Sugar Mills Ltd., Bhupalsagar in Chittorgarh district to a suitable promoter.
- (4) Shri Ishwar Chaudhary raised a matter regarding need to enquire into the alleged irregularities committed by Gas Authority of India.
- (5) Prof. Satyagopal Misra raised a matter regarding need to provide speedy railway transportation facilitites for betel leaves in West Bengal.
- (6) Shri Sanat Kumar Mandal raised a matter regarding need to clear the proposal to set up thermal power stations at Sagardighi and Budge Budge, West Bengal.
- (7) Shri Palai K.M. Mathew raised a matter regarding need to clear the proposals for expanding telephone exchanges in Idukki district, Kerala.

8. Government Bill - Passed

The Finance Bill, 1990

Discussion on the motion for consideration of the Bill moved by Prof. Madhu Dandavate on the 16th May, 1990, continued.

The following members took part in the debate:---

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Eduardo Faleiro
- (3) Shri Murli Deora
- (4) Dr. Biplab Dasgupta
- (5) Shri Brij Bhushan Tiwari
- (6) Shri Kashiram Chhabildas Rana
- (7) Shri Bhogendra Jha
- (8) Dr. Debi Prosad Pal
- (9) Shri P.G. Narayanan
- (10) Shri Manjay Lal
- (11) Shri Y.S. Rajasekhar Reddy
- (12) Shri K. Murlidharan
- (13) Shri Nirmal Kanti Chatterjee
- (14) Shri P. Narsa Reddy

(15) Shri Harish Rawat

Prof. Madhu Dandavate replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Caluse 3 was adopted, as amended.

Prof. Madhu Dandavate moved the following motion under Rule 388:---

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Condcut of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates in its application to Government amendment No. 60 to the Finance Bill, 1990 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New clause 3A was adopted.

New clause 3A was also adopted.

Clauses 4 to 8 were adopted.

Ptof. Madhu Dandavate moved the following motion under Rule 388:---

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 61 to the Finance Bill, 1990 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New clause 8A was adopted.

New clause 8A was also adopted.

Clauses 9 to 15 were adopted.

Clause 16 was adopted, as amended. Clauses 17 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 27 were adopted.

Clause 28 was adopted, as amended.

Clauses 29 to 47 were adopted.

Clause 48 was adopted, as amended.

Clauses 49 to 68 were adopted.

Clause 69 was adopted, as amended.

Clause 70 was adopted.

The First and Second Schedules were adopted, as amended.

The Third and Fourth Schedules were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill, as amended, was passed. 7.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th May, 1990)

SUBHASH C. KASHYAP; Secretary-General.

MGIP(PLU)MRND-1615LS-17-5-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 18, 1990 / Vaisakha 28, 1912 (Saka)

No. 53

11.03 A.M.

1. Starred Questions

Starred Question Nos. 880, 885, 887, 888 and 891 were orally answered. Replies to Starred Question Nos. 881-884, 886, 889, 890 and 892-900 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9317-9465, 9467-9498, 9500-9521, 9523-9530 and 9532-9548 were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Sarvashri Vasant Sathe, P.R. Kumaramangalam and others regarding threat to democracy as a result of political murders and criminalisation of politics as in Meham recently.

Shri Vasant Sathe then asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the leave was granted and directed that the motion would be taken up immediately after laying of papers.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade. New Delhi, for the year 1988-89 along with Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Newsprint Allocation Policy for the Licensing year 1990-91 (Hindi and English versions).
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:--
 - (i) The Conduct of Elections (Amendment) Rules, 1990 published in Notification No. S.O. 168 (E) in Gazette of India dated the 23rd February, 1990.
 - (ii) The Conduct of Elections (Second Amendment) Rules, 1990 published in Notification No. S.O. 335 (E) in Gazette of India dated the 23rd April, 1990.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (11) of section 45 of the Banking Regulation Act, 1949:---
 - (i) S.O. 150(E) published in Gazette of India dated the 19th February, 1990 specifying the 20th February, 1990 as the prescribed date in relation to the scheme for the amalgamation of the Bank of Thanjavur Limited with Indian Bank.
 - (ii) S.O. 151(E) published in Gazette of India dated the 19th February, 1990 regarding scheme for amalgamation of the Bank of Thanjavur Limited with Indian Bank.
 - (iii) S.O. 152(E) published in Gazette of India dated the 19th February, 1990 specifying the 20th February, 1990 as the prescribed date in relation to the scheme for the amalgamation of the Parur Central Bank Limited with Bank of India.
 - (iv) S.O. 153(E) published in Gazette of India dated the 19th February, 1990 regarding scheme for amalgamation of the Parur Central Bank Limited with Bank of India.
 - (v) S.O. 154(E) published in Gazette of India dated the 19th

February, 1990 specifying the 20th February, 1990 as the prescribed date in relation to the scheme for the amalgamation of the Bank of Tamilnad Limited with Indian Overseas Bank.

- (vi) S.O. 155(E) published in Gazette of India dated the 19th February, 1990 regarding scheme for amalgamation of the Bank of Tamilnad Limited with Indian Overseas Bank.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year 1988-89.
 - (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)(i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1988-89.

- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)(i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year 1988-89.
 - (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Reports (Hindi and English versions):---
 - (i) Report of the Jaipur Nagaur Aanchalik Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (ii) Report of the Barabanki Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (iii) Report of the Farrukhabad Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (iv) Report of the Bolangir Anchalik Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (v) Report of the Pragjyotish Gaonlia Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (vi) Report of the Malaprabha Grameena Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (vii) Report of the Mayurakshi Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (viii) Report of the Marathwada Gramin Bank, Nanded, for the year 1988-89 together with Accounts and Auditor's Report thereon.

- (ix) Report of the Koraput Panchabati Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (x) Report of the Pandyan Grama Bank, Sattur, for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xi) Report of the Monghyr Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xii) Report of the Puri Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xiii) Report of the Mithila Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xiv) Report of the Palamau Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xv) Report of the Kalahandi Achalika Gramya Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xvi) Report of the Basti Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xvii) Report of the Allahabad Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xviii) Report of the Faizabad Kshetriya Gramin Bank, for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (xix) Report of the Fatehpur Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (xx) Report of the Raigarh Kshetriya Gramin Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon.

(xxi) Report of the Venkateswara Grameena Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.

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- (xxii) Report of the Gomti Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxiii) Report of the Cachar Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxiv) Report of the Kalpatharu Grameena Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxv) Report of the Kolar Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxvi) Report of the Nagaland Rural Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxvii) Report of the Vindhayavasini Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxviii) Report of the Ratnagiri Sindhudurg Gramin Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon.
 - (xxix) Report of the Surendranagar-Bhavnagar Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (xxx) Report of the Indore-Ujjain Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
 - (xxxi) Report of the Hazaribag Kshetriya Gramin Bank for the period from January, 1988 to March, 1989 together with Accounts and Auditor's Report thereon.
- (xxxii) Report of the Pithoragarh Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.

- (xxxiii) Report of the Malwa Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxxiv) Report of the Parvatiya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxxv) Report of the Sabarkantha-Gandhinagar Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (xxxvi) Report of the Gopalganj Kshetriya Gramin Bank for the year 1988-89 together with Accounts and Auditor's Report thereon.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 10 of 1990) — Union Government (Railways) under article 151(1) of the Constitution.
- (9) A copy of the Appropriation Accounts, Railways for the year 1988-89, Part-I-Review (Hindi and English versions).
- (10) A copy of the Appropriation Accounts, Railways for the year 1988-89, Part-II-Detailed Appropriation Accounts (Hindi and English versions).
- (11) A copy of the Block Accounts (including capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for the year 1988-89 (Hindi and English versions).

5. Adjournment motion

At 1.04 P.M., Shri Vasant Sathe moved the following motion:---

"That the House do now adjourn."

The following members took part in the debate:---

- (1) Shri Jai Prakash
- (2) Shri Somnath Chatterjee

- (3) Shri Madan Lal Khurana
- (4) Shri Bhajan Lal
- (5) Shri Bhogendra Jha
- (6) Shri Kapil Dev Shastri
- (7) Shri Chitta Basu
- (8) Shri P. Chidambaram
- (9) Prof. Prem Kumar Dhumal
- (10) Shri Brij Bhushan Tiwari
- (11) Shri Bansi Lal
- (12) Shri Raj Mangal Pandey
- (13) Shri Piyare Lal Handoo
- (14) Shri Chiranji Lal Sharma
- (15) Shri Mufti Mohammad Sayeed

Shri Vasant Sathe replied to the debate. The motion was negatived.

6. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st May, 1990.

7. Government Bill-Introduced

The Constitution (Sixty-seventh Amendment) Bill, 1990

8. Matters under Rule 377

(1) Prof. Rasa Singh Rawat raised a matter regarding need to take over Krishna Textile Mill in Ajmer, Rajasthan.

(2) Shri Tej Narain Singh raised a matter regarding need to set up a thermal power station in Bhojpur district, Bihar.

(3) Shri Vamanrao Mahadik raised a matter regarding need to reconsider the proposal to import a Sorting machine for G.P.O. Mumbai (Bombay).

(4) Smt. J. Jamuna raised a matter regarding need to formulate an Action Plan to cleanse Godavari water from pollution.

(5) Shri K.C. Tyagi raised a matter regarding need to extend the provisions of the Urban Land Ceiling Act to the Farm Houses owned by non-traditional farmers.

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(6) Shri Harish Rawat raised a matter regarding need to fix the support price of fruits etc., produced in hilly areas of Uttar Pradesh.

9. Motion regarding Fifth Report of the Committee on Private Member's Bills and Resolutions

Shri Phool Chand Verma moved the following motion:-

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th May, 1990."

The motion was adopted.

10. Private Member's Resolution-under consideration

Shri Guman Mal Lodha concluded his speech on the following resolution moved by him on the 4th May, 1990:---

"This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country."

The following members took part in the debate:---

- (1) Shri Vasant Sathe
- (2) Shri R.L.P. Verma
- (3) Shri Kalp Nath Rai
- (4) Kumari Umabharti
- (5) Shri Shopat Singh Måkkasar
- (6) Shri Prahlad Singh Patel
- (7) Shri Dasai Chowdhary

The discussion was not concluded.

The House was adjourned for want of quorum.

6.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1639LS-18-5-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 21, 1990/Vaisakha 31, 1912 (Saka)

No. 54

11 A.M.

1. Starred Questions

Starred Question No. 901 was orally answered. Replies to Starred Question Nos. 902-917, 919, 920 and 922 were laid on the Table.

2. Unstarred Questions

Replics to Unstarred Question Nos. 9549-9686, 9688-9694 and 9696-9743 were laid on the Table.

(Lok Sabha adjourned at 12.12 P.M. and re-assembled at 2.01 P.M.) 2.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

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MGIP(PLU)MRND-1704LS-21-5-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, May 22, 1990/Jyaistha 1, 1912 (Saka)

No. 55

11 A.M.

1. Motion Under Rule 388

Shri Janardhana Poojary moved the following motion :---

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for asking and answering of questions, in order to discuss the Meham issue."

The motion was negatived.

2. Starred Questions

Starred Question No. 923 was orally answered. Replies to Starred Question Nos. 924-942 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 4 addressed to the Minister of Petroleum and Chemicals regarding Adulteration in Diesel was laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 9744-9979 were laid on the Table.

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5. Statement by Minister

The Minister of Home Affairs made a statement regarding murder of Maulvi Md. Farooq in Srinagar on 21st May, 1990.

The Prime Minister also clarified the position in that regard.

6. Statement by Prime Minister

The Prime Minister made a statement regarding recent developments in Haryana.

(Lok Sabha adjourned at 1.49 P.M. and re-assembled at 2.51 P.M.)

7. Papers Laid on the Table-

The following papers were laid on the Table :---

- A copy of Notification No. S.O. 247(E) (Hindi and English versions) published in Gazette of India dated the 22nd March, 1990 containing Order regarding levy of cess on automobiles issued under sub-section (1) of section 9 of the Industries (Development and Regulation) Act, 1951.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Cochin, for the year 1988-89 under section 19 of the Coir Industry Act, 1953.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Cochin, for the year 1988-89.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1988-89.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding

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Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1988-89.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1988-89.
 - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Vayudoot Limited, New Delhi, for the year 1986-87.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Tehri Hydro Development Corporation Limited, for the year 1988-89.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1988-89 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Electricity Board, Patiala, for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under section 61 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:—
 - (a) (i) Annual Financial Statement [Incorporating 1987-88 (Actuals), 1988-89 (Budget/Revised Estimates) and 1989-90 (Budget Estimates)] of the Punjab State Electricity Board.
 - (ii) A statement showing objects and reasons for laying the Annual Financial Statement of Punjab State Electricity Board.
 - (iii) An abstract of the Annual Financial Statement of the Punjab State Electricity Board and comments of the Government of Punjab thereon.
 - (b) (i) Annual Financial Statement [Incorporating 1988-89 (Actuals), 1989-90 (Budget/Revised Estimates) and 1990-91 (Budget Estimates)] of the Punjab State Electricity Board.
 - (ii) A statement showing objects and reasons for laying the Annual Financial Statement of Punjab State Electricity Board.
 - (iii) An abstract of the Financial Statement of the Punjab State Electricity Board and comments of the Government of Punjab thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (9) above.
- (11) A statement (Hindi and English versions) correcting the reply given on 15 May, 1990 to Unstarred Question No. 8836 by

Dr. Mahadeepak Singh Shakya regarding Rural Electrification in Etah District of Uttar Pradesh.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulation, 1990 published in Notification No. G.S.R. 204 in Gazette of India dated the 7th April, 1990.
 - (ii) The Indian Administrative Service (Pay) Amendment Rules, 1990 published in Notification No. G.S.R. 205 in Gazette of India dated the 7th April, 1990.
 - (iii) The All India Services (Group Insurance) Amendment Rules, 1990 published in Notification No. G.S.R. 387(E) in Gazette of India dated the 20th March, 1990.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1988-89.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for

Electronics Design and Technology, Srinagar, for the year 1988-89.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentio..ed at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1988-89.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1988-89.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhawan Society (India) for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhawan Society (India) for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement regarding Review (Hindi and English versions) by the Government on the working of the Bal Bhawan Society (India) for the year 1988-89.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1988-89.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1988-89 together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1988-89 together with Audit Report thereon.
 - (iii) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1988-89 together with Audit Report thereon.
 - (iv) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1988-89 together with Audit Report thereon.
 - (v) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1988-89 together with Audit Report thereon.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New

Delhi, for the year 1988-89 together with Audit Report thereon.

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1988-89.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Delhi Public Library, Delhi, for the year 1988-89.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1988-89.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1987-88.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:---
 - (i) Report of the Comptroller and Auditor General of India

(No. 8 of 1989)–Union Government (Commercial) – Resume of the Company Auditors' Reports and Comments on Accounts of Government Companies.

- (ii) Report of the Comptroller and Auditor General of India (No. 9 of 1989) - Union Government (Commercial)-Audit observations on Individual Topics.
- (iii) Report of the Comptroller and Auditor General of India (No. 10 of 1989) - Union Government (Commercial) -Scheduling of Flights in Air India - Failure of Electric Typewriter Project of Hindustan Teleprinters Limited.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

8. Parliamentary Committee—Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (other than Financial Committees)—Summary of work' (Hindi and English versions) pertaining to the period 1st June, 1989 to 27th November, 1989.

9. Report of the Committee of Subordinate Legislation

Shri G.M. Lodha presented the First Report (Hindi and English versions) of the Committee on Subordinate Legislation.

10. Calling Attention

Shri Bhabhani Shankar Hota called the attention of the Minister of Human Resource Development to the reported increasing tension amongst the teachers, students and non-teaching staff of the Jawaharlal Nehru University and the steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Human Resource Development made a Statement in regard thereto.

11. Government-Bills-Introduced

(1) The National Commission for Women Bill, 1990

The motion for leave to introduce the Bill moved by Shri Ram Vilas Paswan was opposed. The motion was adopted and the Bill was . introduced.

(2) The Advocates (Amendment) Bill, 1990

The motion for leave to introduce the Bill moved by Shri Dinesh Goswami was opposed. The motion was adopted and the Bill was introduced.

12. Matters Under Rule 377

- (1) Smt. Vijayanthimala Bali raised a matter regarding need to take steps for eradication of diseases.
- (2) Shri Ramendra Kumar Yadav 'Ravi' raised a matter regarding need to take steps to overcome electricity shortage in Bihar.
- (3) Smt. Sumitra Mahajan raised a matter regarding need to enhance the capacity of telephone exchange in Indore, Madhya Pradesh.
- (4) Shri Shopat Singh Makkasar raised a matter regarding need to pay compensation to the farmers whose land has been acquired for defence purposes in Udasar village of Bikaner, Rajasthan.
- (5) Shri Babubhai Meghji Shah raised a matter regarding need to set up a Development Board in Kutch, Gujarat.

13. Motion

Shri Dinesh Singh moved the following motion :---

"That this House disapproves of the conduct of the Governor of Nagaland for the manner adopted by him in installing the new Government." 4..

The following members took part in the debate :--

- (1) Shri Yuvraj
- (2) Shri Shikiho Sema
- (3) Shri Guman Mal Lodha
- (4) Shri Peter G. Marbaniang
- (5) Dr. Biplab Dasgupta (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd May 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1734LS-22-5-1990.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May 23, 1990/Jyaistha 2, 1912 (Saka)

No. 56

11.02 A.M.

1. Starred Questions

Starred Question Nos. 944—947 were orally answered. Replies to Starred Question Nos. 943, 948—952 and 954—962 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 9980-10129, 10131, 10132, 10134-10210 and 10210-A were laid on the Table.

3. Question of Privilege

Shri Harish Rawat and Prof. P.J. Kurien sought to raise a question of privilege regarding alleged assault on Shri Ramesh Chennithala, M.P. by the Delhi Police during a demonstration on 22nd May, 1990.

After some discussion, the Speaker referred the matter to the Committee of Privilege for investigation and report.

4. Papers Laid on the Table

The following papers were laid on the Table:---

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Birds

Jute and Exports Limited, Calcutta, for the year 1988-89.

- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1988-89.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 221 in Gazette of India dated the 7th April, 1990 under section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (4) A copy of the Employees' State Insurance (Central) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 199 in Gazette of India dated the 31st March, 1990 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (5) A copy of the Delhi Rent Control (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 473(E) in Gazette of India dated the 8th May, 1990 under sub-section (3) of section 56 of the Delhi Rent Control Act, 1958.
- (6) A statement (Hindi and English versions) (i) correcting the reply given on 27 December, 1989 to Unstarred Question No. 152 by Shri Madhavrao Scindia, M.P. regarding hike in water tarrifs in Delhi and (ii) giving reasons for delay in correcting the reply.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1988-89.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts[•] (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1988-89 together with Audit Report thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1988-89.
- (13) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (12) above and (ii) explaining the reasons for not laying the Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the

^{*} The Annual Report and Review were laid on the Table on 18th April, 1990.

Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1988-89.

- (15) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (14) above and (ii) explaining the reasons for not laying the Audited Accounts of the Chittarajan National Cancer Research Centre, Calcutta, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (16) A statement (Hindi and English versions) (i) correcting the reply given on 18 April, 1990 to Unstarred Question No. 5433 by Shri R.N. Rakesh, M.P. regarding Medical College and (ii) giving reasons for delay in correcting the reply.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. Borooah Cancer Institute for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dr. B. Borooah Cancer Institute for the year 1988-89.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1988-89.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1988-89.

- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1990 published in Notification No. S.O. 256(E) in Gazette of India dated the 26th March, 1990.
 - (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Order, 1990 published in Notification No. S.O. 331(E) in Gazette of India dated the 18th April, 1990.
- (24) A copy of the Delhi Consumer Protection (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. F-50(131)/86-F&S/CA in Delhi Gazette dated the 23rd October, 1989 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1990, passed by Lok Sabha on the 16th May, 1990.

(2) That Rajya Sabha had no recommendations to make to Lok. Sabha in regard to the Finance Bill, 1990, passed by Lok Sabha on the 17th May, 1990.

6. Report of the Committee on Private Members' Bills and Resolutions

Shri Shivraj V. Patil presented the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.48 P.M.)

7. Government Bill-Introduced

The Constitution (Sixty-eighth Amendment) Bill, 1990.

The motion for leave to introduce the Bill moved by Shri Ram Vilas Paswan was opposed. The motion was adopted and the Bill was introduced.

8. Matters Under Rule 377

(1) Shri Arvind Tulsiram Kamble raised a matter regarding need to direct Bombay Doordarshan authorities to telecast the Sindhi Play 'Jhooley Lal' at the earliest.

(2) Shri Ram Lal Rahi raised a matter regarding need for bifurcation of the Life Insurance Corporation of India.

(3) Shri Desai Chowdhary raised a matter regarding need to set up electronic telephone exchanges at Samastipur and Darbhanga in Bihar.

(4) Shri Sarjoo Prasad Saroj raised a matter regarding need to set up a food processing plant at a suitable place in Mohanlal Gunj parliamentary constituency of Uttar Pradesh.

(5) Dr. Venkatesh Kabde raised a matter regarding need to sanction Parli-Beed-Ahmadnagar broad gauge railway line.

(6) Shri R.L.P. Varma raised a matter regarding need to set up an ordnance factory at Markachon in Bihar.

(7) Shri Dhanushokodi R. Athithan raised a matter regarding need to expedite the completion of Namibiyar, Poigaiyar and Kodumudiyar reservoir schemes in Tamil Nadu.

(8) Shri Sanat Kumar Mandal raised a matter regarding need to cover the Sunderbans area under the 'Small Scale Fisherfolk Communities in Bay of Bengal' project.

9. Motion

Further discussion on the following motion moved by Shri Dinesh Singh, on the 22nd May, 1990, was resumed:—

"That this House disapproves of the conduct of the Governor of Nagaland for the manner adopted by him in installing the new Government."

The following members took part in the debate:-

- (1) Dr. Biplab Dasgupta
- (2) Shri Dinesh Goswami

The discussion was not concluded.

10. Statement by Minister

The Minister of State in the Department of Agriculture and Cooperation in the Ministry of Agriculture made a further statement regrading the situation arising out of the cyclonic storm in the Bay of Bengal and the relief measures undertaken by the Central Govt. the State Governments of Andhra Pradesh, and Tamil Nadu and the Union Territory of Pondicherry.

11. Discussion Under Rule 193

Shri P.R. Kumaramangalam raised a discussion on the situation arising out of the reported activities of LTTE in Tamil Nadu.

The following members took part in the debate:---

- (1) Shri Jaswant Singh
- (2) Shrimati Subhashini Ali
- (3) Shri Bhabani Shankar Hota (Speech unfinished)

The discussion was not concluded.

^{*}12.Report of Business Advisory Committee

Shri Satya Pal Malik presented the Twelfth Report of the Business Advisory Committee. 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

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MGIP(PLU)MRND-1788LS-23-5-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 24, 1990/Jyaistha 3, 1912 (Saka)

No. 57

11.02 A.M.

1. Starred Questions

Starred Question Nos. 963—965, 967 and 968 were orally answered. Replies to Starred Question Nos. 966, 969—972, 972-A and 973—985 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 10211-10400, 10400-A, 10400-B and 10400-C were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. S.O. 374(E) (Hindi and English versions) published in Gazette of India dated the 10th May, 1990 containing President's Order dated the 10th May, 1990 regarding suspension of operation of certain provisions of Delhi Administration Act, 1966 for a further period of four months with effect from the 13th May, 1990, issued under section 31 of the Delhi Administration Act, 1966.
- (2) A copy of the Notification No. G.S.R. 416(E) (Hindi and English versions) published in Gazette of India dated the 29th March,

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1990 approving the amendments to the Bombay Port Trust Docks Bye Laws under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

- (3) A copy of the Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. G.S.R. 136(E) in Gazette of India dated the 14th March, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the National Capital Region Planning Board Contributory Provident Fund Regulations, 1990 (Hindi and English versions) published in Notification No. C.-11031/1 - 88-NCRPB in Gazette of India dated the 14th April, 1990 under section 38 of the National Capital Region Planning Board Act, 1985.
- (7) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1988-89 (Hindi and English versions).
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1990 published in Notification No. G.S.R. 478(E) in Gazette of India dated the 15th May, 1990.
 - (ii) The Indian Police Service (Recruitment) Amendment Rules,

1990 published in Notification No. G.S.R. 479(E) in Gazette of India dated the 15th May, 1990.

- (9) A copy of the "Draft Approach to the Eighth Five Year Plan 1990-95" (Hindi and English versions).
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Aci, 1956:—
 - (a) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1986-87.
 - (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the years 1980-81 to 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (13) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the years 1987-88 and 1988-89 within the stipulated period of nine months after the close of the Accounting year.
- (14) (i) A copy of the Annual Report (Hindi and English

verisons) of the National Dairy Development Board for the year 1988-89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board for the year 1988-89.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1988-89 along with Audited Accounts under sub-section
 (2) of section 35 of the Food Corporations Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1988-89.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the period from 1st July, 1987 to 31st March, 1989 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the period from 1st July, 1987 to 31st March, 1989.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A statement (Hindi and English versions) indicating the results of market loans floated on the 19th March, 1990.

4. Statement by Minister

The Minister of External Affairs made a statement regarding closure of India's Diplomatic Mission in Fiji.

(Lok Sabha adjourned at 1.44 P.M. and re-assembled at 2.50 P.M.)

5. Calling Attention

Dr. Laxminarayan Pandey called the attention of the Minister of

Urban Development to the acute shortage of drinking water in Delhi and other parts of the country and the steps taken by the Government in regard thereto.

The Minister of Urban Development made a statement in regard thereto.

6. Statement Under Direction 115

Shri Eduardo Faleiro made a statement regarding certain information given by the Minister of Food and Civil Supplies in reply to SQ No. 615 on 26 April, 1990.

Shri Nathu Ram Mirdha made a statement in reply thereto.

7. Motion Regarding Twelfth Report of Business Advisory Committee

Shri Satya Pal Malik moved the following motion:-

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 23rd May, 1990."

The motion was adopted.

8. Matters Under Rule 377

(1) Smt. Uma Gajpathi Raju raised a matter regarding need to bring Visakhapatnam, Vizianagaram and Srikakulam districts under South Central Railway division, Hyderabad.

(2) Shri Harish Rawat raised a matter regarding need to declare Dharchula and Munsian areas in Pithoragarh, Uttar Pradesh as tribal areas.

(3) Shri Bhabani Shankar Hota raised a matter regarding need to look into the grievances of college/university employees in the country.

(4) Dr. Kirodi Lal Meena raised a matter regarding need to connect Karoli with Dholpur and Gangapur in Rajasthan by rail for its industrial development.

(5) Shri Hardhan Roy raised a matter regarding need to review the decision of E.C.L. to close down six mines in West Bengal.

(6) Shri Tej Narain Singh raised a matter regarding need to provide financial assistance to the Government of Bihar for the

development of Bhojpur district under "Sidhartha Development Scheme",

(7) Shri Janak Raj Gupta raised a matter regarding need to settle claim cases of refugees settled in various parts of J & K.

(8) Shri Jorawar Ram raised a matter regarding need to include construction of proposed Auranga and Kanhar reservoirs in Bihar during the current plan.

9. Discussion Under Rule 193

Shri Santosh Mohan Dev raised a discussion on the statement made by the Minister of Home Affairs in the House on 22nd May, 1990 regarding the assassination of Maulvi M'. Farooq, Mirwaiz of Kashmir, in Srinagar on 21st May, 1990.

The following members took part in the debate:-

- (1) Prof. Saif-ud-Din-Soz
- (2) Prof. Vijay Kumar Malhotra

The discussion was not concluded.

19. Government Bills - Passed

- [•](i) The Union Duties of Excise (Distribution) Amendment Bill, 1990.
- [•](ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990.

The motions for consideration were moved by Prof. Madhu Dandavate.

On the Union Duties of Excise (Distribution) Amendment Bill, three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Giridharilal Bhargava, Dau Dayal Joshi and P.C. Thomas; and two Amendments for reference of the Bill to a Select Committee were moved by Sarva Shri Harish Rawat and P.R. Kumaramangalam.

^{*} Discussed together.

On the Additional Duties of Excise (Goods of Special Importance) Amendment Bill four amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Giridharilal Bhargava, Dau Dayal Joshi, Harish Rawat and P.C. Thomas.

The following members took part in the combined debate:--

- (1) Shri Ajit Kumar Panja
- (2) Shri Ram Naik
- (3) Shri Susanta Chakravorty
- (4) Shri Giridharilal Bhargava
- 🗥 Shri Dau Dayal Joshi

Proc. Selfa Dandavate replied to the debate.

(i) The Union Duties of Excise (Distribution) Amendment Bill, 1990

Three Amendments for circulation for the Bill for the purpose of eliciting opinion thereon, were withdrawn by leave of the House.

Two amendments for reference of the Bill to a Select Committee were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

(ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990

Four amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

(iii) The Gold (Control) Repeal Bill, 1990

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

Two amendments for circulation of the Bill for purpose of eliciting opinion thereon, were moved by Sarvashri Giridharilal Bhargava and Dau Dayal Joshi.

The following members took part in the debate:---

- (1) Shri R. Jeevarathinam
- (2) Shrimati Jayawanti Navinchandra Mehta
- (3) Shri Ajit Kumar Panja
- (4) Shri G.M. Banatwala
- (5) Shri Giridharilal Bhargava
- (6) Shri Dau Dayal Joshi
- (7) Shri Harbhajan Lakha

Prof. Madhu Dandavate replied to the debate.

Both amendments for circulation of Bill for the purpose of eliciting opinion thereon, were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

11. Government Bill - Under Consideration

The Constitution (Scheduled Castes) Orders (Amendmont) Bill, 1990, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan. His speech was not concluded.

The discussion was not concluded.

8.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1802LS-24-05-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 25, 1990/Jyaistha 4, 1912 (Saka)

No. 58

11.01 A.M.

1. Starred Questions

Starred Question Nos. 986—990 were orally answered, Replies to Starred Question Nos. 991—1007 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 10401-10633 were laid on the Table.

3. Obituary Reference

The Speaker, the Prime Minister, Prof. N.G. Ranga, Shri L.K. Advani, Shri Somnath Chatterjee, Smt. Geeta Mukherjee, Dr. Thambi Durai, Shri Nani Bhattacharya, Shri Ibrahim Sulaiman Sait, Prof. Saif-ud-Din Soz, Km. Mayawati and Shri Chitta Basu made references to the passing away of Shri K.S. Hegde, former Speaker of Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

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12.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated 24th May, 1990-Page 8, Item 10 (iii) (7)for 'Shri Harbhajan Lakha' read 'Shri Hamendra Singh Banera'

MGIP(PLU)MRND-1826LS-25-5-90.

LOK SABHA

BULLETIN — PART I [Brief Record of Proceedings]

Monday, May 28, 1990 / Jyaistha 7, 1912 (Saka)

No. 59

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Industrial Finance Corporation of India (Payment of Gratuity to Employees) Regulations, 1968 (Hindi and English versions) published in Notification No. S.O. 1/88-122 in Gazette of India dated the 5th March, 1988 under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund and the Development Assistance Fund for the year 1988-89, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1988-89.
- (3) (i) A copy of the Annual Report (Hindi and English

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versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Delhi, for the year 1988-89.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology, New Delhi, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1988-89.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A statement (Hindi and English versions) (i) correcting the reply given on 14 May, 1990 to Unstarred Question No. 8472 by Shri Basavapunnaiah Singam, M.P. regarding Institutes of Material Science and Life Science and (ii) giving reasons for delay in correcting the reply.
- (11) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1988-89 along with Audited Accounts.
- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1988-89.
- (13) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export Inspection Agency Death-cum-Retirement Gratuity (Amendment) Rules, 1990 published in Notification No. S.O. 518 in Gazette of India dated the 25th February, 1990.
 - (ii) The Export Inspection Council Death-cum-Retirement Gratuity (Amendment) Rules, 1990 published in Notification No. S.O. 519 in Gazette of India dated the 25th February, 1990.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1988-89.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) G.S.R. 797(E) published in Gazette of India dated the 31st August, 1989 together with an explanatory memorandum regarding payment of duties of Excise on the Steel Bead Wire Rings used in the manufacture of Cycle/Cycle Rikshaw tyres.
 - (ii) G.S.R. 950(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum regarding duty of Excise on parts of Stationary Batteries for manufacturing/assembly of complete Stationary Batteries at site which was not being levied prior to 8th May, 1984.
 - (iii) G.S.R. 1018(E) published in Gazette of India dated the 20th November, 1989 together with an explanatory memorandum regarding duty of excises on building materials manufactured at the site of construction of building for use at such site.
 - (iv) G.S.R. 418(E) published in Gazette of India dated the

30th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 162/86-CE dated the 1st March, 1986 so as to insert S.No. 17A in the proviso thereto.

- (v) G.S.R. 433(E) published in Gazette of India dated the 2nd April, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 175/86-CE dated the 1st March, 1986 so as to specify a ceiling of rupees fifty five lakhs for clearances of specified goods at concessional rate of duty mentioned in the said notification.
- (vi) The Central Excise (Second Amendment) Rules, 1990 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 9th April, 1990.
- (vii) The Central Excise (Third Amendment) Rules, 1990 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 9th April, 1990.
- (viii) G.S.R. 393(E) published in Gazette of India dated the 23rd March, 1990 together with an explanatory memorandum seeking to exempt air-guns, air-rifles and air-pistols from the whole of the duty of excise leviable thereon.
 - (ix) G.S.R. 394(E) published in Gazette of India dated the 23rd March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 47/90-CE dated the 20th March, 1990 so as to prescribe a concessional rate of basic excise duty of Rs. 8.50 per kg. on nylon filament yarn above 750 deniers without any end-use condition.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-
 - (i) The Income-tax (Eighth Amendment) Rules, 1990 published in Notification No. S.O. 269(E) in Gazette of India dated the 29th March, 1990.
 - (ii) The Income-tax (Ninth Amendment) Rules, 1990 pub-

lished in Notification No. S.O. 319(E) in Gazette of India dated the 11th April, 1990.

- (iii) The Income-tax (Tenth Amendment) Rules, 1990 published in Notification No. S.O. 325(E) in Gazette of India dated the 12th April, 1990.
 - (iv) The Income-tax (Eleventh Amendment) Rules, 1990 published in Notification No. S.O. 354(E) in Gazette of India dated the 26th April, 1990.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:----
 - (i) G.S.R. 246(E) to G.S.R. 386(E) published in Gazette of India dated the 20th March, 1990 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 19th March, 1990.
 - (ii) G.S.R 388(E) published in Gazette of India dated the 21st March, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 144/90-Cus., dated the 20th March, 1990 so as to delete redundant entry.
 - (iii) G.S.R. 396(E) published in Gazette of India dated the 26th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 49/90-Cus., dated the 20th March, 1990 so as to prescribe basic customs duty of 100 per cent on all items other than polysulphones.
 - (iv) G.S.R. 400(E) published in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 137/80-Cus., dated the 20th March, 1990 so as to permit two more specified items at a concessional rate of 25 per cent ad valorem for passengers availing concessions.

- (v) The Baggage (Amendment) Rules, 1990 published in Notification No. G.S.R. 401(E) in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum.
- (vi) The Transfer of Residence (Amendment) Rules, 1990 published in Notification No. G.S.R. 402(E) in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum.
- (vii) S.O. 260(E) published in Gazette of India dated the 27th March, 1990 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (viii) G.S.R. 405(E) and G.S.R. 406(E) published in Gazette of India dated the 28th March, 1990 together with an explanatory memorandum seeking to exempt goods temporarily imported under ATA Carnet for display or use in exhibitions, fairs, meetings and similar events from the whole of the basic, additional and auxiliary duties of customs.
 - (ix) G.S.R. 419(E) and G.S.R. 420(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum seeking to exempt raw materials and components when imported for manufacture of specified products for supply to hundred per cent export oriented undertakings or free trade zones from the whole of the basic, additional and auxiliary duties of Customs.
 - (x) G.S.R. 421(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus., dated the 20th March, 1990.
- (xi) G.S.R. 422(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum regarding exemption to goods imported into India against an advance Licence from the whole of the basic and additional duties of Customs leviable thereon.

- (xii) G.S.R. 423(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum regarding exemption to goods imported into India against a Blanket Advance Licence from the whole of the basic and additional duties of Customs leviable thereon.
- (xiii) G.S.R. 424(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 140/90-Cus., dated the 20th March, 1990.
- (21) A copy of an amendment to Regulation 22 of Reserve Bank of India General Regulations, 1949 (Hindi and English versions) published in Gazette of India dated the 22nd April, 1989 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (22) A copy of the Consolidated Report (Hindi and English versions) of the working of the Public Sector Banks for the period from the 1st January, 1988 to 31st March, 1989.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1988-89 along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1988-89.
- (24) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 4 of 1990)—Municipal Corporation of Delhi under article 151(1) of the Constitution.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its

Ditting held on the 14th May, 1990, Rajya Sabha concurred in the recommendation of Lok Sabha to elect five members of the Rajya Sabha to the Joint Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Sardar Jagjit Singh Aurora
- (2) Shri Anand Prakash Gautam
- (3) Shri Talari Manohar
- (4) Shri Makhan Lal Fotedar
- (5) Shri Santosh Kumar Sahu

3. Report of the Committee of Parliament on the pending matter of the scale of pay and connected matters in respect of the Secretaries-General of Houses of Parliament

Secretary-General laid on the Table a copy of the Report of the Committee of Parliament on the pending matters of the scale of pay and connected matters in respect of the Secretaries-General of Rajya Sabha and Lok Sabha.

4. Minutes of Committee on Private Members' Bills and Resolutions

Shri Shivraj V. Patil laid on the Table Minutes (Hindi and English versions) of the First to Sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Report of Committee on Absence of Members

Shri Babanrao Dhakane presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Government Bills - Introduced

- (1) The Jute Manufactures Development Council (Amendment) Bill, 1990
- (2) The Constitution (Sixty-ninth Amendment) Bill, 1990.

7. Matters under Rule 377

(1) Shri A. Charles raised a matter regarding need to establish a Bench of the Kerala High Court and an administrative tribunal at Trivandrum at the earliest.

(2) Shri Ramendra Kumar Yadav 'Ravi' raised a matter regarding need to construct a multi-purpose dam on Kosi river in Bihar.

(3) Shri Manjai Lal raised a matter regarding need to set up industries based on tele-communication net work in Bihar.

(4) Dr. Asim Bala raised a matter regarding need to electrify railway line between Ranaghat and Bongaon Section.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to provide financial assistance to the Government of Bihar for boring tubewells in Jahanabad and Gaya districts to cope with drinking water problem.

(6) Shri Madhavrao Scindia raised a matter regarding need to clear the gas-based projects to meet the escalating power demands of Madhya Pradesh.

(7) Shri Harish Rawat raised a matter regarding need to set up Colour Photo Film Project at Majkhali in Almora, Uttar Pradesh.

8. Government Bills - Under Consideration

(i) The Constitution (Scheduled Castes)[™]Orders (Amendment) Bill, 1990, as passed by Rajya Sabha

Shri Ram Vilas Paswan concluded his speech on the motion for consideration of the Bill moved by him on the 24th May. 1990.

The following members took part in the debate:--

- (1) Shri K.S. Rao
- (2) Prof. Ram Ganesh Kapsc
- (3) Shri Chand Ram
- (4) Shri Eduardo Faleiro
- (5) Shri Kalka Das
- (6) Kumari Mayawati
- (7) Shri G.M. Banatwala
- (8) Shri Jagpal Singh

(Lok Sabha adjourned at 2.06 P.M. and re-assembled at 3.04 P.M.)

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- (9) Shri Prem Pradcep
- (10) Shri M. Selvarasu
- (11) Shri Hukumdeo Narayan Yadav

(12) Shri Gopinath Gajapathi

(13) Shri S. Benjamin

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The discussion was not concluded.

(ii) The Constitution (Sixty-Eighth Amendment) Bill, 1990

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

An amendment for circulation of the Bill for the purpose of the eliciting opinion thereon was moved by Shri Girdharilal Bhargava.

The following members took part in the debate:---

- (1) Prof. N.G. Ranga
- (2) Shri Santosh Bhartiya
- (3) Shri Resham Lal Jangde
- (4) Shri Matilal Hansda
- (5) Shri Ram Sajiwan

The discussion was not concluded.

9. Discussion under Rule 193

Shri K.S. Rao raised a discussion on the statement made by Minister of State for Agriculture in the House on 23rd May, 1990 regarding the situation arising out of the cyclonic storm in the Bay of Bengal and the relief measures undertaken by the Central and State Governments concerned.

The following members took part in the debate:-

- (1) Shri Bh. Vijayakumar Raju
- (2) Shri Kusuma Krishna Murthy
- (3) Shri Janardhan Yadav
- (4) Shri Lokanath Choudhary
- (5) Prof. N.G. Ranga
- (6) Shri A.N. Singh Deo
- (7) Shri Gopi Nath Gajapathi
- (8) Shri A. Vijayaraghavan
- (9) Shri J. Chokka Rao
- (10) Shri A. Venkata Reddy
- (11) Shri Bal Gopal Mishra
- (12) Shri Basavapunnaiah Singam

- (13) Shri P. Narsa Reddy
- (14) Dr. Viswanatham
- (15) Shri S. Banjamin
- (16) Shri Dasai Chowdhary
- (17) Shri Masudal Hossain

Shri Nitish Kumar replied to the discussion.

The discussion was concluded.

7.55 P.M.

(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 29th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1866LS-28-5-90.

LOK SABHA

BULLETIN — PART I [Brief Record of Proceedings]

Tuesday, May 29, 1990 / Jyaistha 8, 1912 (Saka)

No. 60

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited for the year 1988-89.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 13 of 1989) (Commercial)—Neyveli Lignite Corporation Limited under article 151(1) of the Constitution.
- (4) A copy of Notification No. G.S.R. 24(E) (Hindi and English

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versions) published in Gazette of India dated the 22nd January, 1990 approving the Calcutta Pilot Service (other than Haldia Dock Complex) (Training, Grading and Seniority) Regulations, 1990 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

- (5) A copy of Notification No. S.O. 147(E) (Hindi and English versions) published in Gazette of India dated the 20th February, 1989 declaring five State Roads as National Highways together with a corrigendum thereto published in Notification No. S.O. 674(E) in Gazette of India dated the 22nd August, 1989 under section 10 of the National Highways Act, 1956.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1987-88 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board for the year 1988-89 along with Audited Accounts under Section 5E of the Dock Workers (Regulation of Employment) Act, 1948.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board for the year 1988-89.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions)

of the National Institute of Port Management, Madras, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Port Management, Madras, for the year 1988-89.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting Year.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 8A of the Dock Workers (Regulation of Employment) Act, 1948:—
 - (i) The Calcutta Dock Clerical and Supervisory Workers (Regulation of Employment) Amendment Scheme, 1989 published in Notification No. S.O. 1968 in Gazette of India dated the 26th August, 1989.
 - (ii) The Calcutta Dock Workers (Regulation of Employment) Amendment Scheme, 1989 published in Notification No. S.O. 1969 in Gazette of India dated the 26th August, 1989.
 - (iii) The Calcutta Chipping and Painting Workers (Regulation of Employment) Amendment Scheme, 1989 published in Notification No. S.O. 2598 in Gazette of India dated the 14th October, 1989.
 - (iv) The Dock Workers (Regulation of Employment) Amendment Scheme, 1989 published in Notification No. S.O. 3139 in Gazette of India dated the 16th December, 1989.
- (15) A copy of the Notification No. S.O. 680(E) (Hindi and English versions) published in Gazette of India dated the 30th August, 1989 regarding exemption to tractors from the requirements of certain provisions of sub-section (3) of section 110 of the Motor Vechicles Act, 1988 issued under the said section of the Act.
- (16) A copy of the Notification No. S.O. 766(E) (Hindi and English

versions) published in Gazette of India dated the 27th September, 1989 appointing the 1st March, 1990 as the date on which the provisions of sub-rule (2) of rule 115 of the Central Motor Vehicles Rules, 1989 shall come into force issued under sub-rule (3) of rule 1 of the said Rules.

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- (17) A copy of the Notification No. S.O. 896(E) (Hindi and English versions) published in Gazette of India dated the 27th October, 1989 appointing the 1st April, 1991 as the date on which the provisions of sub-rules (3) and (4) of rule 115 of the Central Motor Vechicles Rules, 1989 shall come into force and the 1st day of April, 1992 as the date on which the provisions of sub-rule (5) of the rule 115 of the said rule shall come into force issued under sub-rule (3) of rule 1 of the said rules.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1988:---
 - (i) S.O. 681(E) published in Gazette of India dated the 30th August, 1989 specifying the maximum safe laden weight of transport vehicles having two-axle rigid chasis with a maximum safe laden weight of 16.2 tonnes and with a maximum safe laden weight of 6.0 tonnes shall be 15 per cent higher than the maximum safe laden weight specified in respect of such vehicles under the said notification.
 - (ii) A copy of the Central Motor Vehicles (Amendment) Rules, 1989 published in Notification No. G.S.R. 933(E) in Gazette of India dated the 28th October, 1989 together with a corrigendum thereto published in Notification No. G.S.R. 132(E) dated the 9th March, 1990.
 - (19) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (No. 5 of 1989) — Union Government (Commercial) — National Mineral Development Corporation Limited under Article 151(1) of the Constitution.
 - (20) A statement (Hindi and English versions) correcting the reply given on 17 May, 1990 to Unstarred Question No. 9136 by Shrimati Basava Rajeswari and Sarvashri Prakash V. Patil and G.S. Basavaraj regarding sugarcane production.

- (21) A copy of the Indian Institute of Legal Metrology (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 190 in Gazette of India dated the 31st March, 1990 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1988-89.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1988-89.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (1) That at its sitting held on the 28th May, 1990 Rajya Sabha passed the Legislative Councils Bill, 1990.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribu-

tion) Amendment Bill, 1990, passed by Lok Sabha on the 24th May, 1990.

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(3) That Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990, passed by Lok Sabha on the 24th May, 1990.

3. Bill Passed by Rajya Sabha-Laid on the Table

The Legislative Councils Bill, 1990

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

(1) Shri Sudam Deshmukh	23rd March to 11th May, 1990.
(2) Shri G. Krishna	12th March to 23rd April, 1990
	and 8th May to 25th May, 1990.
(3) Shri Brahm Dutt	2nd May to 17th May, 1990.
(4) Shri Rameshwar Patidar	23rd April to 21st May, 1990.

5. Presentation of Petition

Shri Haradhan Roy presented a petition signed by Shri Shib Kinkar Dey, Joint Secretary and Shri Vivek Hom Choudhary, Assistant Secretary of Refractory and Ceramic Workers' Union, Raniganj, district Burdwan, West Bengal and others regarding closure of Refractory and Ceramic units of Raniganj No. 2 Works and Durgapur Works of Burn Standard Company Limited, West Bengal.

6. Statement by Minister

The Minister of Steel and Mines made a statement regarding the Licensing Policy on Steel.

7. Matters Under Rule 377

(1) Shri Gopi Nath Gajapathi raised a matter regarding need to set up an Atomic Power Plant in Orissa.

(2) Shri Mohan Lal Jhikram raised a matter regarding need to include 'Gaund', 'Manjhi' and 'Panika' tribes of Uttar Pradesh in the list of Scheduled Tribes.

(3) Shri Sontosh Mohan Dev raised a matter regarding need to

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include the project of extension of metre gauge line upto Agartala, Tripura in 8th Plan.

(4) Shri Surya Narayan Yadav raised a matter regarding need to instal high power T.V. transmitter at Doordarshan Centre, Saharsa, Bihar.

(5) Dr. M.S. Pal raised a matter regarding need to open a Research Centre at Uttrakhand in Uttar Pradesh.

(6) Dr. Laxminarayan Pandey raised a matter regarding need for effective steps to check flow of effluents into drinking water from various Chemical Industries in Madhya Pradesh particularly in Ratlam.

(7) Shri Ram Krishan Yadav raised a matter regarding need to take steps to check the soil erosion caused by Ghaghra river in Azamgarh district, Uttar Pradesh.

(8) Shri A.K. Roy raised a matter regarding need for withdrawal of cases of victimisation against Railway employees.

8. Government Bill-Passed

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved by Shri Ram Vilas Paswan on the 24th May, 1990, continued.

The following members took part in the debate :--

- (1) Shri Suresh Kodikkunnil
- (2) Shri Ramashray Prasad Singh
- (3) Shri P. Penchallaiah
- (4) Shri Piyare Lal Handoo
- (5) Shri Satyanarayan Jatiya
- (6) Shri N. Dennis
- (7) Shrimati Bimal Kaur Khalsa
- (8) Shri B. Rajaravi Varma
- (9) Shri K.V. Thomas
- (10) Shri Haribhau Shankar Mahale
- (11) Shri Peter G. Marbaniang
- (12) Shri Vamanrao Mahadik

(13) Shri Palas Barman

(14) Shri Ratilal Kalidas Varma

Shri Ram Vilas Paswan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

9. Government Bills-Under Consideration

(i) The Constitution (Sixty-eighth Amendment) Bill, 1990

Discussion on the motion for consideration of the Bill moved by Shri Ram Vilas Paswan and an amendment thereto moved on 28th May, 1990, continued.

The following members took part in the debate :---

- (1) Shri Kusuma Krishna Murthy
- (2) Shri Ram Dhan
- (3) Shri Khemchandbhai Somabhai Chavda
- (4) Shri Uttam Rathod
- (5) Shri Nani Bhattacharya
- (6) Shri K.D. Sultanpuri
- (7) Shri Santosh Bhartiya
- (8) Shri Chhaviram Argal
- (9) Shri Arvind Netam
- (10) Kumari Mayawati
- (11) Shri Girdhari Lal Bhargava
- (12) Shri Ram Lal Rahi
- (13) Shri Piyare Lal Handoo
- (14) Shri Haribhau Shankar Mahale
- (15) Shri Vishwanath Pratap Singh
- (16) Shri Vasant Sathe

Shri Ram Vilas Paswan replied to the debate.

The discussion was not concluded.

(ii) The Constitution (Sixty-Sixth Amendment) Bill, 1990

The motion for consideration of the Bill was moved by Shri Upendra Nath Verma.

Shri Guman Mal Lodha took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1893LS-29-5-90.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May 30, 1990/Jyaistha 9, 1912 (Saka)

No. 61

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table :---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :---
 - (i) Review by the Government on the working of the. National Projects Construction Corporation Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1988-89.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 35 of the Aligarh Muslim University Act, 1920.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1988-89 together with Audit Report thereon under section 29 of the Indira Gandhi National Open University Act, 1985.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1988-89 together with Audit Report thereon.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1988-89.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1988-89.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :--
 - (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1988-89 under section 18 of the University Grants Commission Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1988-89.

- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1988-89.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1987-88 together with Audit Report thereon.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1988-89 together with Audit Report thereon.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1988-89 together with Audit Report thereon.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1988-89 together with Audit Report thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 1984-85.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Buddhist Studies, Leh, for the year 1984-85.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 1985-86.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Buddhist Studies, Leh, for the year 1985-86.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 1986-87.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Buddhist Studies, Leh, for the year 1986-87.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the years 1984-85 to 1986-87 together with Audit Report thereon.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) to (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Lal Nehru University, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawahar Lal Nehru University, New Delhi, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the the Jawahar Lal Nehru University, New Delhi, for the year 1988-89.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, for the year 1988-89.

(36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

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- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1988-89.
- (38) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training Calcutta, for the year 1988-89.
- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1988-89.
- (42) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English

versions) of the Allahabad Museum Society, Allahabad, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society, Allahabad, for the year 1988-89.
- (44) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1988-89.
- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Kanpur, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Kanpur, for the year 1988-89.
- (48) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1988-89.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1988-89.
- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1988-89.
- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1988-89.
- (56) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1988-89 together with Audit Report thereon.
- (58) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1988-89 together with Audit Report thereon.
- (59) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1988-89 together with Audit Report thereon.
- (60) (i) A copy of the Annual Report (Hindi and English

versions) of the National Book Trust, India, New Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1988-89.
- (61) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1988-89.
- (63) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1988-89 together with Audit Report thereon.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1988-89.
- (66) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute,

Chandigarh, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1988-89.
- (68) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Bhopal, for the year 1988-89.
- (70) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1988-89 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Hindi, Agra, for the year 1988-89.
- (72) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Asiatic Society, Calcutta, for the year 1987-88.
- (74) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1988-89.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1988-89 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1988-89.
- (76) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi.
- (78) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Madras, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Madras, for the year 1988-89.
- (80) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English

versions) of the Technical Teachers' Training Institute (Eastern Region) for the year 1988-89.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Eastern Region), Calcutta, for the year 1988-89.
- (82) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) A copy of Notification No. G.S.R. 39 (Hindi and English versions) published in Gazette of India dated the 20th January, 1990 making certain amendments to Statute 1 of the Indira Gandhi National Open University Act, 1985, under sub-section (2) of section 40 of the said act.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1988-89.
- (85) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the annual Report (Hindi and English versions) of the Rampur Raza Library Board, Rampur, for the year 1988-89 along with Audited Accounts under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library Board, Rampur, for the year 1988-89.
- (87) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.

- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1988-89.
- (89) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Hamirpur, for the year 1988-89.
- (91) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1988-89.
- (93) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1988-89.
- (95) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions)

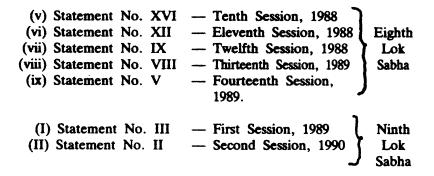
of the Malaviya Regional Engineering College, Jaipur, for the year 1988-89.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1988-89.
- (97) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1988-89.
- (99) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1988-89.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1988-89.
- (101) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) A copy of the Notification No. U. 14011 / 160 /90-Delhi (Hindi and English versions) published in Delhi Gazette dated the 5th May, 1990 making certain amendments to Notification No. U. 14011 / 160 / 89-Delhi dated the 6th January, 1990 issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (103) A copy of the Post Office Time Deposit (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 507(E) in Gazette of India dated the 23rd May, 1990 under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.

- (104) A copy of the National Savings Certificates (VIII Issue) (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 508(E) in Gazette of India dated the 23rd May, 1990 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (105) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948:-
 - (i) The Industrial Finance Corporation of India (Staff) Regulations, 1974 as amended upto 27th October, 1986 published in Notification No. 10 / 87 in Gazette of India dated the 12th September, 1987.
 - (ii) Notification No. 6/87 published in Gazette of India dated the 9th May, 1987 making certain amendments to Regulation 138 of the Industrial Finance Corporation of India (Staff) Regulations, 1974.
 - (iii) Notification No. 14/87 published in Gazette of India the 26th September, 1987 making certain dated amendments to Regulations 33(2) and 117 of the Finance Corporation of India Industrial (Staff) Regulations, 1974.
 - (iv) Notification No. Admn.135 / 88-157 published in Gazette of India dated the 8th February, 1988 making certain amendments to Regulations 3(e) and 66 of the Industrial Finance Corporation of India (Staff) Regulations, 1974.

Ink Sabha

(106) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:---



**(107) A copy of the Inter-State Council Order, 1990 (Hindi and English versions) published in Notification No.G.S.R.512(E) in Gazette of India dated the 28th May, 1990 issued under article 263 of the Constitution.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th May, 1990, Rajya Sabha agreed without any amendment to the Gold (Control) Repeal Bill, 1990, passed by Lok Sabha on the 24th May, 1990.

3. Minutes of Committee on Absence of Members

Shri A. Charles laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 24th May, 1990.

4. Government Bills - Introduced

- (1) The Coal India (Regulation of Transfers and Validation) Bill, 1990.
- (2) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1990.

5. Matters under Rule 377

(1) Prof. K.V. Thomas raised a matter regarding need to allot more rice to Kerala for distribution through 'Public Distribution System'.

^{**} At 6 P.M.

(2) Shri Peter G. Marbaniang raised a matter regarding need to relax the Foreigners (Protected Areas) Order, 1958 to promote tourism in Meghalaya.

(3) Prof. Sudhir Giri raised a matter regarding need to allow Land Development Banks to resort to functional improvements as permitted under the Banking Regulations Act, 1949.

(4) Shri Vasant Sathe raised a matter regarding need to look into cases of harassment to drug manufacturers.

(5) Shri Balasaheb Vikhe Patil raised a matter regarding need to announce more incentives to sugarcane growers particularly of Maharashtra.

(6) Shri Ishwar Choudhary raised a matter regarding need to provide more facilities at/from Gaya railway Station.

(7) Shri Sarjoo Prasad Saroj raised a matter regarding need to set up small and cottage industries in Malihabad, Uttar Pradesh.

(8) Shri Ravi Narayan Pani raised a matter regarding need to set up a separate subsidiary coal company for the State of Orissa.

(9) Shri Guman Mal Lodha raised a matter regarding need to provide financial assistance to the Government of Rajasthan for drought relief.

6. Government Bills --- Passed

t(i) The Constitution (Sixty-Eighth Amendment) Bill, 1990

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes *360; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On amendment No. 20 to Clause 2, moved by Shri Ram Vilas

⁺ From 3.04 P.M. to 5.02 P.M.

Subject to correction.

Paswan, the House divided, Ayes *255; Noes *101. Accordingly, the amendment was adopted.

On leave to withdraw the amendment No. 31 to clause 2 moved by Shri Ram Dhan, the House divided, Ayes *271; Noes *116. The leave was granted to withdraw the amendment. As the member was not present in House the amendment was put to vote of the House and negatived.

On request of members that corrections recorded by members by Division slips might also be taken into account, the Deputy Speaker announced the result as follows:—

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Amendment Nos. 21 to 24 to clause 2 moved by Shri Ram Vilas Paswan were also adopted.

On the motion for adoption of Clause 2, as amended, the House divided, Ayes *368; Noes *1.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than twothirds of the Members present and voting.

Amendment No. 19 to clause 1, moved by Shri Ram Vilas Paswan was adopted.

On the motion for adoption of clause 1, as amended, the House divided, Ayes *382; Noes *1.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than twothirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri Ram Vilas Paswan.

On the motion the House divided, Ayes *385; Noes *1.

The motion was adopted by a majority of the total membership of

* Subject to correction.

the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

@(ii) The Constitution (Sixty-Sixth Amendment) Bill, 1990

Discussion on the motion for consideration of the Bill moved by Shri Upendra Nath Verma on the 29th May, 1990, continued.

The following members took part in the debate :---

- (1) Shri Guman Mal Lodha
- (2) Prof. P.J. Kurien
- : (3) Shri Shopat Singh Makkasar
 - (4) Shri Yamuna Prasad Shastri
 - (5) Shri Bhogendra Jha
 - (6) Shri Chandra Shekhar
 - (7) Shri Vasant Sathe
 - (8) Shri Ram Krishan Yadav
 - (9) Shri B. Shankaranand

Shri Devi Lal replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes *386; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, as amended, the House divided, Ayes *376; Noes *Nil.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than twothirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

@ From 1.09 P.M. to 3.03 P.M. and from 5.10 P.M. to 5.26 P.M.

^{*} Subject to correction,

The motion that the Bill, as amended, be passed was moved by Shri Upendra Nath Verma.

On the motion the House divided, Ayes *385; Noes *Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

7. Government Bill-Under Consideration

The National Commission for Women Bill, 1990

The motion for consideration of the Bill was moved by Smt. Usha Sinha.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Girdharilal Bhargava.

The following members took part in the debate :---

(1) Smt. Jayawanti Navinchandra Mehta

(2) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st May, 1990)

SUBHASH C. KASHYAP, Secretary-General.

* Subject to correction.

MGIP(PLU)MRND-1932LS--30-5-90.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 31, 1990/Jyaistha 10, 1912 (Saka)

No. 62

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table :---

- A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Cochin, for the period from 1st April, 1989 to 30th September, 1989 under section 19 of the Coir Industry Act, 1953.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the National Textile Corporation Limited for the year 1988-89.
 - (ii) Annual Report of the National Textile Corporation

Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 11 of 1989) (Commercial)—National Textile Corporation (West Bengal, Assam, Bihar and Orissa) Limited under article 151(1) of the Constitution.
- (7) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1988-89.
- (8) A statement (Hindi and English versions) (i) correcting the reply given on 15 May, 1990 to Unstarred Question No. 8691 by Shri Ram Sagar (Saidpur) regarding Rural Electrification in Uttar Pradesh and (ii) giving reasons for delay in correcting the reply.
- (9) A copy of the Merchant Shipping (Examination of Engineer Officers in the Merchant Navy) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 424(E) in Gazette of India dated the 4th April, 1989 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (9) above.

- (11) A copy of Notification No. G.S.R. 1041(E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1989 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) second Amendment Regulations, 1989 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (12) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting Year.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, Delhi, for the year 1988-89 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, Delhi, for the year 1988-89.
- (14) A statement (Hindi and English versions) showing reasons for delay in faying the papers mentioned at (13) above.
- (15) A copy of the Notification No. 120 (Hindi and English versions) published in Gazette of India dated the 30th May, 1990 regarding Earmarking of Bungalows.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India for the year 1987-88.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1988-89.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1987-88.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1988-89.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1988-89.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training for the year 1988-89 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Centre for Cultural Resources and Training for the year 1988-89.

- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956 :---
 - (i) The University Grants Commission (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 885 in Gazette of India dated the 2nd December, 1989.
 - (ii) The University Grants Commission (Terms and Conditions of Services of Employees) Amendment Rules, 1989 published in Notification No. G.S.R. 886 in Gazette of India dated the 2nd December, 1989.
 - (iii) The University Grants Commission (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 887 in Gazette of India dated the 2nd December, 1989.
 - (iv) The University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Amendment Rules, 1989 published in Notification No. G.S.R. 888 in Gazette of India dated the 1st December, 1989.
- (29) A copy each of the following Notifications (Hindi and English versions) issued under section 5 of the University Grants Commission Act, 1956 :---
 - (i) S.O. 393(E) published in Gazette of India dated the 31st May, 1989 regarding appointment of eight Members of the University Grants Commission for a term of three years.
 - (ii) S.O. 640(E) published in Gazette of India dated the 11th August, 1989 regarding appointment of Shri K.P. Geethakrishnan, Secretary (Expenditure) as a Member of the University Grants Commission for a term of three years.
- (30) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- - (a) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1985-86.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1986-87.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1988-89 along with Audited Accounts.
- (35) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1988-89.

- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948 :---
 - (i) Notification No. 3/89 published in Gazette of India dated the 22nd April, 1989 making certain amendments to Regulations 20(i) and 21 of the Industrial Finance Corporation of India General Regulations, 1982.
- (ii) Notification No. 4/89 published in Gazette of India dated the 22nd April, 1989 making certain amendments to Regulations 4, 9 and 13 of the Industrial Finance Corporation of India Employees' Provident Fund Regulations, together with an Errata thereto published in Gazette of India dated the 12th August, 1989.
- (iii) A copy of the Notification (Hindi version) published in Gazette of India dated the 7th October, 1989 containing corrigendum to Notification No. CP IV/1(12)85 published in Gazette of India dated the 12th August, 1989.
- (iv) Notification No. 11/89 published in Gazette of India dated the 30th September, 1989 making certain amendments to Regulations 49(4), 51(2), Explanation (a) to Regulation 51(2) and 'Note' 51(3) of the Industrial Finance Corporation of India Staff Regulations 1974 and Regulation 3(2) (b) (ii) and Regulation 4(d) of Management of Industrial Concerns (Powers and Duties of Directors) Regulations 1957.
- [•](37) A copy of the Policy measures for the promotion of small scale and agro-based industries and changes in procedures for industrial approvals (Hindi and English versions).

2. Presentation of Petition

Shri Ram Bahadur Singh presented a petition signed by Shri D.S. Bawa, Organising Secretary, Society for Fair Laws and Justice, Hauz Khas Enclave, New Delhi and others regarding framing of comprehensive rules relating to Delhi Rent Control Act, 1958 and Delhi Rent Control (Amendment) Act, 1988.

^{*} At 6.04 P.M.

3. Statement under Direction 115

Shri Ram Sagar (Saidpur) made a statement regarding certain information given by the Minister of Energy in reply to Unstarred Question No. 8691 on 15 May, 1990.

The Minister of Energy made a statement in reply thereto.

[Lok Sabha adjourned at 12.23 P.M. and re-assembled at 1.05 P.M.]

4. Government Bills - Introduced

- (1) The Citizenship (Amendment) Bill, 1990.
- (2) The Public Liability Insurance Bill, 1990.
- (3) The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Bill, 1990.
- (4) The Constitution (Seventy-second) Amendment Bill, 1990.

The motion for leave to introduce the Bill moved by Shri Subodh Kant Sahai was opposed. The motion was adopted and the Bill was introduced.

- (5) The President's Emoluments and Pension (Amendment) Bill, 1990.
- (6) The Gift Tax Bill, 1990.

5. Matters under Rule 377

(1) Shri K. Murleedharan raised a matter regarding need to improve facilities at Calicut Airport and start more flights from there.

(2) Shri Ananta Venkata Reddy raised a matter regarding need to set up industries based on mineral raw material in Anantpur district, Andhra Pradesh.

(3) Shri Devendra Prasad Yadav raised a matter regarding need to re-open the closed railway line between Nirmali and Saraigarh in Samastipur division of Bihar.

(4) Shri Hari Shankar Mahale raised a matter regarding need to open a petrol pump at Didori, Nasik district, Maharashtra.

(5) Shri Ram Bahadur Singh raised a matter regarding need to restart railway line between Daraunda and Maharaj Gunj.

(6) Shri Giridharilal Bhargava raised a matter regarding need to take measures to solve the water scarcity in Rajasthan.

(7) Shri Ram Sajeevan raised a matter regarding need to take steps to meet the acute drinking water shortage in Bundelkhand (U.P.)

(8) Smt. Jayawanti Navinchandra Mehta raised.a matter regarding need to reduce the load on Chembur Telephone Exchange.

(9) Shri Era Anbarasu raised a matter regarding need to revise the pension of retired Government employees keeping pace with the revision in pay scales from time to time.

(10) Shri Shopat Singh Makkasar raised a matter regarding need to ensure higher price for milk to milk producers of Rajasthan, Gujarat, Haryana and Punjab etc.

(11) Shri Santosh Kumar Gangwar raised a matter regarding need to connect Bareilly with Vayudoot services.

(12) Shri Harpal Singh Panwar raised a matter regarding need to provide assistance to the State Government of Uttar Pradesh to meet acute water scarcity in Western Uttar Pradesh.

(13) Shri Ramashray Prasad Singh raised a matter regarding need to take steps to check the spread of Kala-Azar fever in Bihar.

(14) Shri Chhavi Ram Argal raised a matter regarding need to set up an electronic telephone exchange at Morena, Madhya Pradesh.

(15) Shri Dasai Choudhary raised a matter regarding need to set up a sugar factory and also a food processing industry at Rosara, Bihar.

(16) Shri Vamanrao Mahadik raised a matter regarding need to implement Mandal Commission report at the earliest.

(17) Shri Satya Narain Jatiya raised a matter regarding need to provide more railway facilities from the stations under Ratlam Railway division. (18) Shri Mitrasen Yadav raised a matter regarding need to take over Samrat Bicycle factory in Sultanpur, Uttar Pradesh.

(19) Shri Bhogendra Jha raised a matter regarding need to take steps for overall development of Mithila region.

6. Government Bills --- Passed

(i) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1990

The motion for consideration of the Bill was moved by Shri P. Upendra.

The following members took part in the debate:---

- (1) Shri Harish Rawat
- (2) Shri Susanta Chakravorty
- (3) Shri Jagpal Singh
- (4) Shri Ishwar Chaudhary
- (5) Shri P.R. Kumaramangalam

Shri P. Upendra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Upendra.

The motion was adopted and the Bill was passed.

(ii) The President's Emoluments and Pension (Amendment) Bill, 1990

The motion for consideration of the Bill was moved by Shri Subodh Kant Sahay.

The following members took part in the debate.

- (1) Shri Kalp Nath Rai
- (2) Shri Dasai Chowdhary
- (3) Shri Ajoy Mukhopadhyay
- (4) Shri Santosh Mohan Dev

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(6) Shri Ishwar Chaudhary

Shri Subodh Kant Sahay replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Subodh Kant Sahay.

The motion was adopted and the Bill was passed.

7. Government Bill—Amendment made by Rajya Sabha The Commissions of Inquiry (Amendment) Bill, 1990

(i) Shri Subodh Kant Sahay moved that the following amendment made by Rajya Sabha in the Bill further to amend the Commissions of Inquiry Act, 1952 be taken into consideration:

Clause 2

For clause 2, substitute

"2. In section 3 of the Commissions of Inquiry Act, 1952, — (a) in sub-sections (1) and (4), for the words "the House of the people or, as the case may be, the Legislative Assembly of the State", wherever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted;

(b) sub-sections (5) and (6) shall be omitted;"

The following members took part in the debate:---

- (1) Shri K.V. Thomas
- (2) Shri Sudhir Roy
- (3) Shri A. Charles

Shri Subodh Kant Sahay replied to the debate.

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that amendment made by Rajya Sabha in the Bill be agreed to, was moved by Shri Subodh Kant Sahay.

The motion was adopted and the amendment was agreed to.

(ii) Shri Subodh Kant Sahay moved that the following further amendment in the Commissions of Inquiry (Amendment) Bill, 1990, being amendment relevant to the subject matter of the amendment made by Rajya Sabha, be taken into consideration:—

Clause 3(NEW)

After Clause 2, insert-

"3. In section 7 of the Commissions of Inquiry Act, 1952, in subsection (1), for the words "the House of the People or, as the case may be, the Legislative Assembly of the State", wherever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted".

The motion for consideration was adopted.

Amendment was also adopted.

The motion that the Bill, as further amended, be returned to Rajya Sabha, moved by Shri Subodh Kant Sahay was adopted.

8. Valedictory References

Sarvashri P. Upendra, Vasant Sathe and the Speaker made valedictory references on the conclusion of the Second Session of Ninth Lok Sabha.

(Lok Sabha adjourned sine die at 6.29 P.M.)

SUBHASH C. KASHYAP, Secretary-General.

MGIP(PLU)MRND-1955LS-31-5-90.